

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN

ORIGINAL APPLICATION NO. 136 OF
2025

-BETWEEN-

RAMIJI KAZI

... APPLICANT

-VERSUS-

THE WEST BENGAL POLLUTION
CONTROL BOARD & ORS.

... RESPONDENTS

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AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT NO. 3

I, Rohan Agarwal, son of Pawan Agarwal, aged about 37 years by occupation business, working for gain at 21, Hemant Basu Sarani, Room No. 428, 4th Floor, Kolkata- 700 001 do hereby solemnly affirm and say as follows:

1. I am the Chief Operating Officer of the Respondent No. 3 company and well aware of the facts and circumstances of the present case. By and under a board resolution dated 7th January, 2025, I have been duly authorized to make and affirm the present affidavit for and on behalf of the Respondent No. 3 and I am competent to do so. Copy of the extract of the board resolution dated 7th January, 2025 is annexed hereto and marked as **Annexure "A"**.
2. I have read a copy of the Original Application filed by the Applicant supported by an affidavit said to have been affirmed by the Applicant on 25th July 2025

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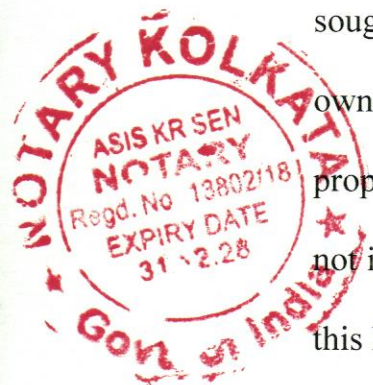
(hereinafter referred to as "the said application") and understood the scope, meaning and purport of the contents thereof.

3. I have been advised to traverse only those allegations in the said application, which are necessary for proper disposal of the case.
4. Save and except what are matters of record and save what would appear therefrom and save what has been specifically admitted by me hereinafter, all allegations to the contrary are denied as if the same are set out in seriatim and traversed specifically.
5. At the outset, I say that that the present application is not maintainable in law or in fact and is liable to be dismissed. The present application is motivated, mischievous and filed for ulterior motive. The applicant has no locus to file the said application.
6. The allegations contained in the present application are false, misleading, baseless, untrue and incorrect. The applicant has suppressed facts which are essential for effective adjudication of the issues involved in the present proceeding.
7. The present application, in so far as it seeks to restraint the Respondent No. 3 from expanding the project by using alleged Government land, is not maintainable either in law or in fact before the Hon'ble Tribunal. The core issue sought to be raised in the said application pertains to the nature, title and ownership of the land on which the industrial activity is carried out and/or proposed to be carried out. The issue whether any land is government land or not is a question of title and possession, which is not within the jurisdiction of this Hon'ble Tribunal.

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8. At the time of applying for and obtaining the Consent to Establish the unit from the West Bengal Pollution Control Board, the Respondent No. 3 had duly submitted all requisite documents, records and particulars as required under the applicable statutory framework. The said Consent to Establish was granted by the competent statutory authority upon due scrutiny and satisfaction of all necessary requirements. Any question relating to title, ownership or classification of land does not fall within the jurisdiction of this Hon'ble Tribunal. Accordingly, the allegations of the Applicant concerning ownership or alleged encroachment of land are wholly misconceived and beyond the adjudicatory competence of this Hon'ble Tribunal.

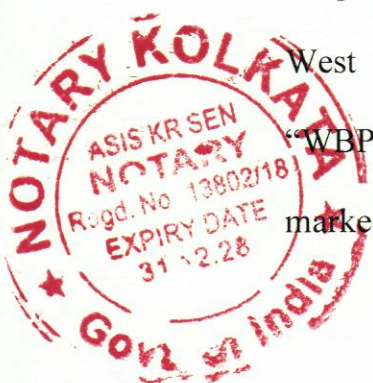
9. The Applicant has no locus standi whatsoever to question or dispute the ownership, title or lawful possession of land held and utilised by Respondent No. 3. Issues relating to ownership or title are matters strictly between the competent land authorities and the person claiming rights therein. The Applicant, being a third party having no legally recognisable right, title or interest in the subject land, cannot seek to agitate or challenge such issues in the present proceedings. In any event, questions relating to ownership or title fall wholly outside the jurisdiction of this Hon'ble Tribunal.

10. I say that the Respondent No. 3 is engaged in the business of manufacturing, supplying and trading of Sponge Iron with an installed capacity of 60,000 MTPA at its Jamuria Plant. At the time of establishment of the present unit, the Respondent No. 3 duly obtained the requisite Consent to Establish from the West Bengal Pollution Control Board (hereinafter referred to as the "WBPCB"). A copy of the said Consent to Establish is annexed hereto and marked as **Annexure "B"**.

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11. The Respondent No. 3 has also obtained Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 from WBPCB from time to time. The last such consent has been obtained by the Respondent No. 3 on 5th April, 2022. A copy of the Consent to Operate dated 5th April, 2022 is annexed hereto and marked as **Annexure "C"**.

12. In course of manufacturing of Sponge Iron, Dolochar and ESP Dust are generated as an incidental bye-product. The Respondent No. 3 utilizes Dolochar for commercial purpose and disposes it off strictly in accordance with statutory norms without causing any form of pollution or environmental hazards.

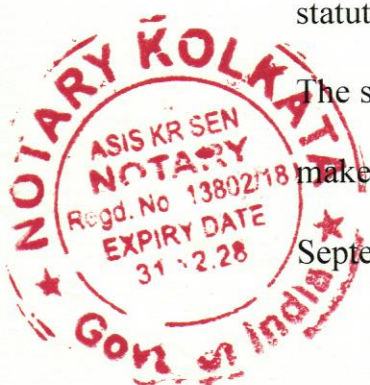
13. In or around 2007, there were certain issues raised with regard to compliance of specific environment directions by WBPCB. On 12th July, 2007, a notice was issued by the WBPCB pursuant to an inspection being held on 11th April, 2007 by the Regional Office of the WBPCB. Thereafter, a hearing took place on 8th June, 2007 in the Head Office of WBPCB, wherein the representatives of the Respondent No. 3 duly participated. However, the WBPCB was not satisfied with the response of the Respondent No. 3 and consequently, imposed a penalty of Rs. 5,00,000/- (Rupees Five Lakhs Only) upon the Respondent No. 3 on account of pollution cost.

14. Against the said Order dated 12th July, 2007, the Respondent No. 3 preferred a statutory appeal, inter-alia praying for reduction of the pollution control cost.

The said appeal was however, dismissed. Since the Respondent No. 3 did not make payment of Rs. 5,00,000/-, the WBPCB by an order dated 21st September, 2007 directed the Respondent No. 3 to shut down the plant. The

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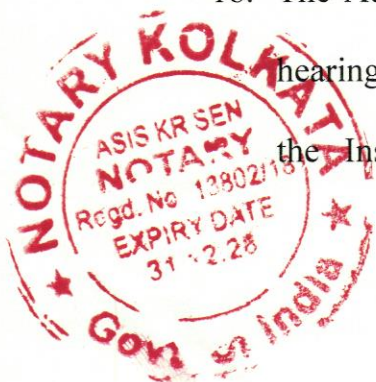
closure order dated 21st September, 2007 was however, withdrawn and the unit resumed operations in accordance with law, after the Respondent No. 3 duly made payment of the cost.

15. Subsequently, in 2019, pursuant to a mass petition submitted by one Ujjal Chattopadhyay and Ors. to the Chairman of WBPCB regarding pollution from all industries situated in Jamuria Industrial Estate, inspection was held by the WBPCB on 23rd April, 2019 whereupon certain instructions/guidelines were issued by the Board to the industries for compliance with environmental norms.

16. The Respondent No. 3 has always complied with statutory guidelines and/or instructions issued by the WBPCB and have implemented steps/measures to prevent environmental hazards. The respondent No. 3 is operating in strict compliance with all applicable environmental norms and directions.

17. After filing of the present application and in terms of the order passed by the Hon'ble Tribunal, the WBPCB carried out inspection at the Jamuria Unit of the Respondent No. 3 on 21st August, 2025. By a notice dated 5th December, 2025, the WBPCB directed the Respondent No. 3 to attend the hearing on 9th December, 2025 at Paribesh Bhawan, 10A, Block "LA", Sector-III, Salt Lake City, Kolkata-700 106. Such notice was duly received by the Respondent No. 3. Shortly thereafter, a copy of the original application was also received by the Respondent No. 3. A copy of the notice dated 5th December, 2025 is annexed hereto and marked as **Annexure "D"**.

18. The Authorized Representative of the Respondent No. 3 participated in the hearing which took place on 9th December, 2025. In course of hearing, copy of the Inspection Report dated 21st August, 2025 was furnished to the



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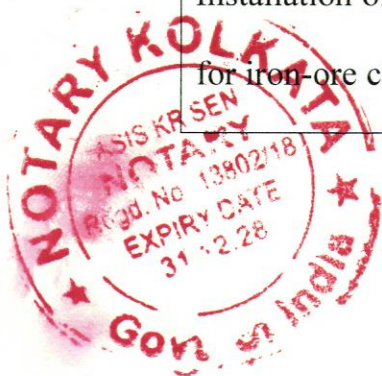
representative of the Respondent No. 3 for the first time with a direction to submit report on action taken based on the observance of alleged non-compliance during inspection, within 7 days from the date of hearing.

19. On a perusal of the Report dated 21st August, 2025, it appears that the WBPCB has made the following remarks:

- a) The Unit must immediately erect the stack for poll-circuit back filter. It should also consider installing a back filter. A stack of the Iron Ore Circuit, damaged conveyor canopies should be repaired immediately.
- b) OCEMS system need to be rectified and calibrated Immediately.
- c) A separate room for storage of hazardous wastes is to be made.
- d) It was further instructed that Coalchar/Dolochar should not be used for land fill and must be disposed of by selling to Captive Power Plants (CPPs).

20. The Respondent No. 3, by a letter dated 15th December, 2025, submitted its reply to the WBPCB furnishing full details of all the measures taken by the Respondent No. 3, extracts of which are stated hereinbelow:

WBPCB Observance	Reply of Respondent No. 3
Erection of Stack for coal circuit bag filter not completed	Complied. A new bag filter has been erected, installed and commissioned. The system is operating continuously and emission levels remain within prescribed norms. Photographs evidencing the same were also enclosed.
Installation of Bag Filter with stack for iron-ore circuit recommended.	Complied. A new bag filter system complied with stack has been installed for



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	the Iron-Ore circuit. The installation has been tested and fully functional.
Damaged Conveyor Canopies to be repaired to control fugitive emission.	Complied. All conveyor belts have been repaired and fully covered with metallic canopies to prevent dust dispersion.
OCEMS system found defective/ requires rectification and calibration.	Complied. The OCEMS has been rectified and working perfectly fine.
Separate room for storage of hazardous waste to be constructed.	Complied. A dedicate, secure and properly ventilated hazardous waste storage room has been constructed in accordance with the Hazardous & Other Wastes (Management and Transboundary Movement) Rule, 2016.

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21. Along with the said reply dated 15th December, 2025 submitted by the Respondent No. 3 to WBPCB, a copy of the sale receipt of Dolochar/Charcoal was also annexed, which negates the allegation of filling up of land with Dolochar. In addition thereto, the industries could further successfully demonstrate the steps taken by the industries with regard to development of green belt by planting species of trees capable of observing and mitigating carbon emission generated from the Sponge Iron manufacturing operation. A copy of the said reply dated 15th December, 2025 along with all annexures is annexed herewith and marked as Annexure "E".



22. Pursuant to the order passed by this Hon'ble Tribunal dated 8th January, 2026, WBPCB held further inspection at the subject unit of the Respondent No. 3 on

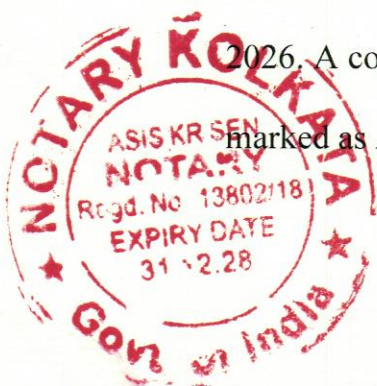
19th January 2026. After inspecting the subject unit of the Respondent No. 3, the officers of WBPCB required the Respondent No. 3 and/or its officers to appear before the Competent Authority of WBPCB for a hearing. In terms thereof, the Managing Director and myself attended a hearing scheduled on 10th February 2026 at the office of WBPCB at Kolkata.

23. Inasmuch as the Respondent No. 3 did not have a copy of the report prepared by WBPCB and its officers after the inspection conducted on 19th January 2026, the Respondent No. 3 through its officers requested for a copy of such report. In course of the said hearing, a copy of the inspection report dated 19th January 2026, together with all its enclosures, was handed over to the Authorized Representative of the Respondent No. 3. A copy of the inspection report dated 19th January, 2026 is annexed hereto and marked as **Annexure "F"**.

24. After going through the inspection report dated 19th January 2026, the officers of WBPCB called upon the Respondent No. 3 to provide a report indicating the steps/action taken by the Respondent No. 3 based on the observation contained in such report. The Respondent No. 3 was directed to submit an action taken report dealing with the observations recorded in the said inspection report.

25. Accordingly, the Respondent No. 3 through its authorised representative duly submitted its reply dated 13th February 2026, to the Senior Engineer (O&E), WBPCB, thereby furnishing a comprehensive reply to the observations/remarks contained in the inspection report dated 19th January

2026. A copy of the Reply dated 13th February, 2026 is annexed herewith and marked as **Annexure "G"**. In the said letter, the Respondent No. 3 highlighted



point-wise action taken by the Respondent No. 3 *vis-a-vis* the inspection report dated 21st August 2025 and 19th January 2026 inter-alia contending as follows:

- a. With regard to the observation relating to CAAQMS, it was categorically stated that the establishment has already taken immediate and permanent corrective action. A new CAAQMS unit has been installed in February 2026. It was further clarified that till January 2026, although there was no defect, however, after calibration, a sensor malfunction was observed and it is presently under repair. In this regard, a copy of the calibration certificate (January 2026), service report, and purchase orders are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
- b. In respect of the damaged canopies, most have already been replaced except two canopies. The establishment also proposes to replace the conveyor belt of those 2 canopies during the next proposed shutdown to avoid repeated dismantling. The Respondent No. 3 undertakes to change the two canopies during the next shut down. Photographs evidencing the same are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
- c. With regard to installation of more sprinklers for strengthening dust suppression, the establishment has installed additional sprinklers and increased road wetting frequency as immediate measure. The establishment further proposed to install permanent sprinkler network, as a permanent measure to address the said issue. Photographs of the newly installed sprinklers are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.

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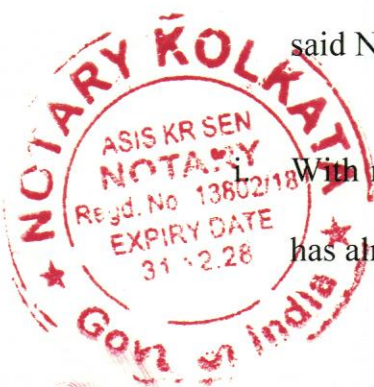
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- d. As regards the accumulation of temporary ash pit, the same has been completely removed. The pipeline leakage was rectified and the silo feeding system has been re-commissioned. Photographs evidencing the filled-in pits and fully functional ash silo are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
- e. With regard to fugitive emissions at cooler discharge, the same has been repaired by identifying leakage points and daily inspections are being taken to prevent any breach/violation of the maintenance protocol. Photographs evidencing the proper functioning of the cooler are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
- f. To address the issue of continuous leakage from inlet seal, the establishment has installed additional suction point near inlet seal to arrest and control such leakage. Photographs evidencing the same are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
- g. With regard to fugitive emission control at submerged arc furnace not in operation, instructions have already been issued to operate fume extraction during tapping without fail. Photographs evidencing the same are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
- h. With regard to DG set operating without NOC, it has been stated that the said NOC application is under process.

With regard to inadequate plantation, it is reiterated that plantation drive has already been commenced and in that regard one HSE Officer has been



appointed for housekeeping and environmental supervision. So far, more than 1000 saplings have been planted and the establishment proposes and/or undertakes to plant 5000 more saplings within two months. Photographs evidencing the same are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.

- j. With regard to the inadequacy in housekeeping, it is stated that new housekeeping or new HSE officer has already been hired and housekeeping work is in full progress with proper records.

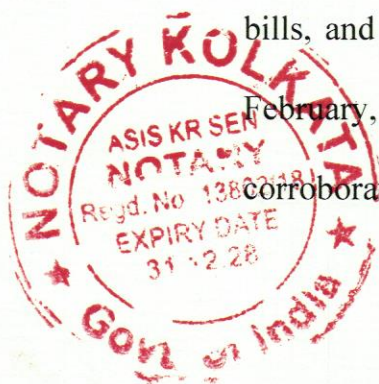
26. In addition to the above, it is further contended as follows:

- i. With regard to direction of WBPCB as to operate the establishment with strict compliance, it was categorically mentioned that stack emission report in the ESP of the Klin, stack of cooler discharge, and common stack of SEAF are all within the prescribed environmental limits, which is admitted in the report dated 19th January 2026 of WBPCB. In fact, the establishment caused another stack report, done from WBPCB approved lab to re-verify the same. In this regard, latest stack test reports are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
- ii. With regard to filling up of land with Dolochar, is concerned, it was reiterated that Dolochar has been sold and/or dispatched to other units/CPPs for use as fuel under proper sale invoices, transportation documents and purchase orders. In this regard, few sale invoices, e-way bills, and purchase orders are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3. Such fact is also corroborated from the report dated 19th January 2026 of WBPCB.

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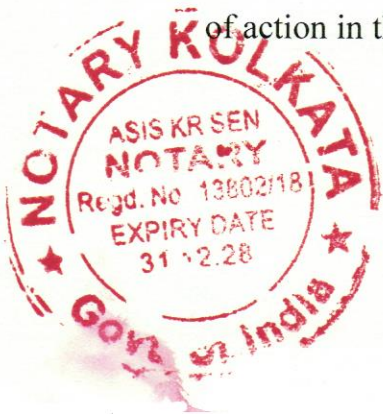
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- iii. So far as back filter refuse is concerned, it was pointed out that back filter refuse is sold to brick manufacturer and/or to ECL, under appropriate commercial agreement. In this regard, MoU with brick manufacturer along with a weighment slip are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
- iv. With regard to maintenance of all environmental norms, it was pointed out that housekeeping and dust suppression have been strengthened, fugitive issues has been addressed with proper engineering control and daily monitoring is being undertaken by the establishment to ensure compliance. Photocopies evidencing the same are already annexed with the reply dated 13th February, 2026 submitted by the Respondent No. 3.
27. Subsequently, pursuant to the inspection held on 19th January, 2026 WBPCB, vide an order dated 5th March, 2026, issued certain directions on the Respondent No. 3. The said order/direction was received by the Respondent No. 3 on 9th March, 2026. The answering respondent craves leave of this Hon'ble Tribunal to deal with the contents of the same by way of a separate affidavit and is also necessitating appropriate remedial measures as per law. A copy of the said order dated 5th March, 2026, is annexed herewith and marked as **Annexure "H"**.
28. In view of the comprehensive remedial and compliance measures already taken and implemented by the Respondent No. 3, the applicant has no further cause of action in the present application.

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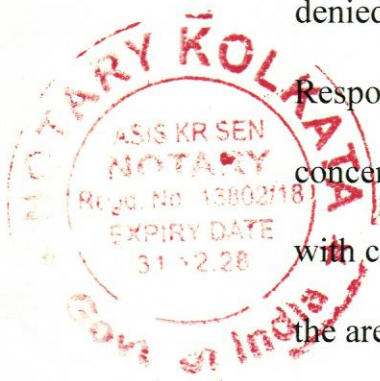
29. Without prejudice to the aforesaid, but fully relying on the same, I shall now proceed to deal with the allegations and/or averments made in the said application paragraph wise.

30. With reference to paragraphs 1 to 3 of the said application, save and except what are matters of record and save what would appear therefrom, allegations to the contrary are denied. It is denied that the Respondents' industry has caused any distress or has affected the residents of Paschim Bardhaman district by any alleged pollution caused by its industry or that the Petitioner is or can espouse the cause of the villagers or residents or that the residents are allegedly suffering from the alleged environmental pollution caused by the Respondent industry, as alleged or at all. The Applicant's alleged cause of action is similar to a public interest litigation which is not permissible. Apart from the Applicant, particulars of no other villager or resident who is allegedly affected by the alleged environmental pollution has been disclosed in the said application. It is denied that there is any air pollution caused by the Respondent No. 3 and therefore the question of any alleged inaction of the Respondent Authorities to prevent such alleged air pollution did not or could not arise. It is denied that the Respondent No. 3 is running its industry without adapting any pollution control measures or monitoring system methods or that the Respondent No. 3's industry has affected or endangered lives of the Applicant or any other residents staying in or around the villages, as alleged or at all. It is denied that there has been illegal expansion of the Respondent No. 3 or that the Respondent No. 3 has encroached any land without clearance from any concerned authority or that the Respondent No. 3 has further effected the area with continuous stack emission or that it is causing air pollution in and around the area as alleged or at all. The allegation of illegal expansion or encroaching of land is clearly motivated and at the behest of third parties with whom

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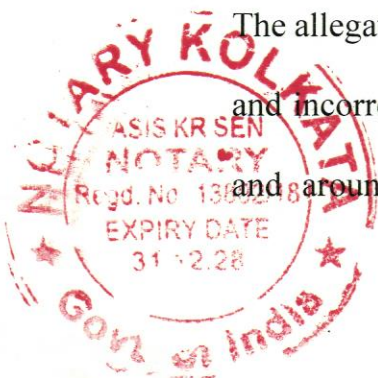
litigations are pending in the Hon'ble High Court at Calcutta. In any event, this Hon'ble Tribunal does not have the jurisdiction to decide any issue with regard to alleged expansion or encroachment of land by the Respondent No. 3. This is without prejudice to the contention of the Respondent No. 3 that there has not been any encroachment over any land, far less government land. There is no ground disclosed in the said application that can entitle the Applicant to any order from this Hon'ble Tribunal.

31. With reference to paragraphs 4(1) to 4(4) of the said Application, I deny the averments/allegations contained therein, save and except what are matters of record or what has been admitted by me herein. It is denied that the Respondent unit during the process of production of sponge iron causes air pollution by stack emission and fugitive emission gases containing huge amount of fine dust comprising oxides and unburnt carbon, toxic carbon monoxide and other toxic gases as alleged or at all. It is further denied that air pollutants like oxides of sulphur oxides, nitrogen and compounds of carbon are released during sponge iron production by the Respondent unit or that the same is causing pollution in the nearby areas as alleged or at all. It is further denied that the Respondent No. 3 is operating without proper pollution control device inspite of statutory requirement, as a result of which thick black smokes containing toxic gases is emitted from the Respondents' Unit which cause air pollution in the entire area as alleged or at all. It is denied that the Applicant as well as the residents of the area are suffering from regular health problem due to such air pollution or that the air pollution is caused by unit of the private Respondent as alleged or at all.

The allegation contained in the complaint dated 16th July 2025 are false, untrue and incorrect and hence not admitted. It is denied that the villages located in and around the Respondents' Unit are heavily polluted due to airborne

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particulate matter, mainly dust, gaseous emission and black coal particles as alleged or at all. It is further denied that a sizable amount of dust remains entrapped at the base or between the leaves of unfolding buds, or that these buds mostly die and branches receiving more pollution load are partly defoliated from the tip downward or that the flowers and fruits are coated with thick deposit of black dust as alleged or at all. It is denied that particulate matter hamper the flowers and fruits reducing the economic yield of plants or that it badly effect the health of the villagers as alleged or at all. It is denied that the houses, roofs and the trees are heavily covered with the air borne articulate matter in such a way that it resumes layer of thick black dust or that it causes skin and respiratory problems of the resident villagers and the Applicant as alleged or at all.

32. With reference to paragraphs 4(5) to 4(6) of the said Application, save and except what are matters of record and save what would appear therefrom, allegations to the contrary are denied and disputed. It is denied that there is any discriminately dumping of Dolochar in open land by the Respondent No. 3, as alleged or at all. It is vehemently denied that the Respondents' Unit instead of utilising the Dolochar in Captive Power Plant or processing system is dumping it in and around the area which is causing severe air, soil, surface water/pond pollution, as alleged or at all. I repeat and reiterate that the Respondent Unit has been consistently selling Dolochar to CPPs in terms of the guidelines issued by WBPCB and therefore, the allegation with regard to filling up of land by Dolochar is unfounded and unsubstantiated. It is denied that beyond occupying valuable land, its leachate and dust threaten nearby communities, damaging ecosystems and posing health risks such as respiratory irritation and potential metal toxicity as alleged or at all. It is further denied that any such practice

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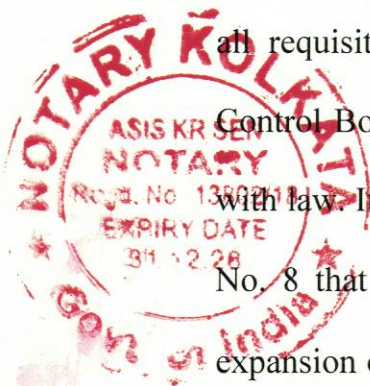
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directly violates environmental clearance requirements that mandate the use of dolochar as boiler fuel or its safe storage and disposal as alleged or at all. It is denied that there is any failure on the part of the Respondent No. 3 to manage and utilize the dolochar responsibly or that it constitutes a serious breach of pollution control norms or that it demands immediate rectification to protect both the environment and public health as alleged or at all. It is once again reiterated that the Dolochar generated by the Respondent No. 3 is regularly sold and dispatched to CPPs strictly in consonance with the guidelines and directions issued by the WBPCB, and the sale invoices and supporting documents evidencing such lawful disposal have already been annexed hereinbefore. A copy of the purchase order dated 7th March, 2026 placed by Eastern Coal Fields Limited with the Respondent No. 3 is annexed herewith and marked as **Annexure "I"**. Accordingly, the question of accumulation, improper disposal, or the same posing any environmental or health hazard does not and cannot arise.

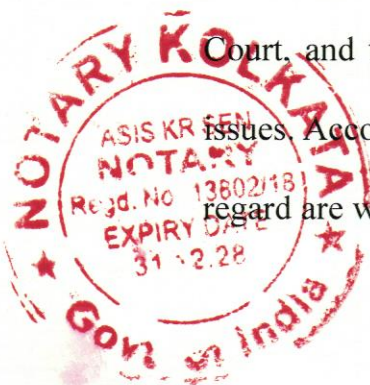
33. With reference to paragraphs 4(7) to 4(9) of the said Application, save and except what are matters of record and save what would appear therefrom, allegations to the contrary are denied and disputed. It is emphatically denied that the Respondent No. 3 expanded its sponge iron unit in Jamuria by impressing upon the Respondent No. 1 that the Plot of land belongs to MB Sponge & Power Ltd. as alleged or at all. It is submitted that Respondent No. 3 had duly applied for and obtained Consent to Establish upon submission of all requisite documents and particulars before the West Bengal Pollution Control Board, which granted such consent after due scrutiny in accordance with law. It is evident from the pleadings made by the Applicant in paragraph No. 8 that the Respondent No. 3 had applied for consent to establish for expansion of the sponge iron unit and the same was granted to them based on

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 Advocate



all information and/or documents provided by the Respondent No. 3 to the Respondent No. 1. In view thereof, the allegations subsequently sought to be raised by the Applicant questioning the validity of such consent are self-contradictory, misconceived and devoid of any factual or legal basis. The Applicant has failed to disclose any material particulars so as to constitute a sustainable cause of action against the Respondent No. 3. It is specifically denied that the Respondent No. 3 has obtained Consent to Establish by submitting any incorrect or wrong documents relating to ownership of land or by suppressing any material facts before Respondent No. 1, as alleged or at all. The allegations made by the Applicant are wholly bald, unsubstantiated and unsupported by any cogent material and have been made on mere assumptions and surmises. In any event, issues relating to ownership, title or legality of possession of land fall outside the jurisdiction of this Hon'ble Tribunal, and the Applicant has no locus standi to raise such disputes in the present proceedings.

34. With reference to paragraphs 4(10) to 4(13) of the said Application, save and except what are matters of record and save what would appear therefrom, allegations to the contrary are denied and disputed. It is denied that the private Respondent have played fraud on the Respondent No. 1 or that the private Respondent has obtained consent by providing false information and documents and suppressing the information that the land on which the private respondent seeks expansion is not owned by the private respondent as alleged or at all. In any event, determination of title, ownership or classification of land is a matter falling exclusively within the jurisdiction of a competent Civil Court, and this Hon'ble Tribunal lacks jurisdiction to adjudicate upon such issues. Accordingly, the allegations sought to be raised by the Applicant in this regard are wholly misconceived and untenable in law. It is specifically denied

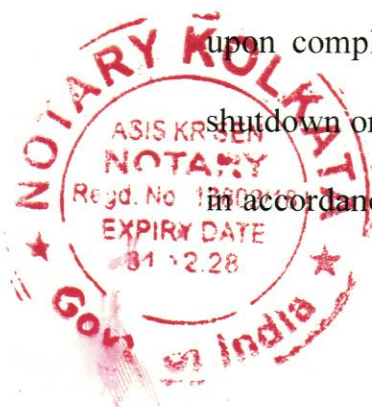


MB SPONGE & POWER LTD
 V. VEDIKA SUREKA
 Advocate
 Authorized Signatory

that the consent has been obtained by the private respondent by providing false documents, misleading and suppression of vital information from Respondent No. 1 or that such consent is not valid or that it is ought to be cancelled by the Respondent No. 1 as alleged or at all. It is submitted that prior to grant of Consent to Establish, the Respondent No. 1 had duly scrutinised and verified all documents and particulars submitted by the Respondent No. 3 in terms of its official memo and applicable statutory procedure, upon being satisfied about compliance with the prescribed requirements. It is denied that no tangible action has been taken by the Respondent to the representation dated 09.07.2025 submitted by the Applicant as alleged or at all. It is submitted that pursuant to the complaints received, inspection of the unit of Respondent No. 3 was duly carried out by the West Bengal Pollution Control Board, and thereafter Respondent No. 3 submitted detailed Action Taken Reports before the said authority. Consequent upon such inspections, Respondent No. 3 has undertaken and implemented necessary corrective and preventive measures, particulars whereof have already been disclosed hereinabove and form part of the Action Taken Plan submitted before the statutory authority. It is denied that the Respondent No. 3's unit is a habitual offender apt in causing air pollution endangering the lives of the Applicant and other residents staying in and around the villages of Paschim Burdwan district, as alleged or at all. It is denied that it is starkly visible from the orders passed in 2007 by the West Bengal Pollution Control Board that the Respondent sponge iron unit is the deliberate violator and constantly causing environmental hazard in and around the locality, as alleged or at all. It is submitted that the Applicant has failed to disclose that upon compliance with the directions of the statutory authority, the earlier shutdown order stood withdrawn and the unit has since been operating strictly in accordance with law and under regulatory supervision. It is denied that the

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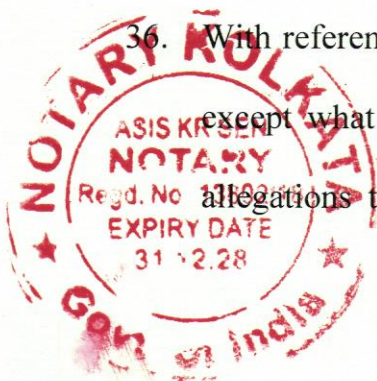
Filed by
Vedica Sureka
Advocate

Respondent No. 3 is so desperate that they are operating their Unit/plant without following the terms and conditions of the standard operating procedure as per environment norms, as alleged or at all. I say that it appears that the Applicant is agitating some non-existent motivated grievances for the reasons best known to him. The Respondent No. 3 reiterates that all necessary pollution control measures are in place and the unit continues to function subject to valid statutory consents and ongoing monitoring by the competent authorities.

MB SPONGE & POWER LTD
 Filed by
 Vedika Sireka
 Advocate
 Authorized Signatory

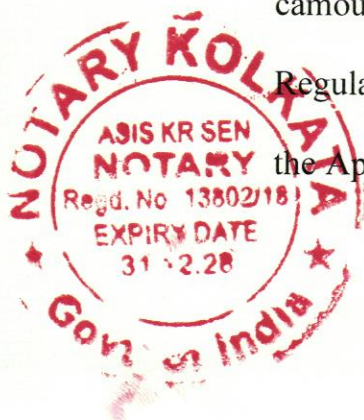
35. With reference to paragraphs 4(14) to 4(16) of the said Application, save and except what are matters of record and save what would appear therefrom, allegations to the contrary are denied and disputed. It is denied that despite the emission of polluting gases, waste, sludge and slurry, no steps have been taken by the Respondent unit to install pollution control devices or that no proper monitoring is done by the authorities or that even if such devices are installed, such devices are not working, as alleged or at all. It is denied that the Respondent unit have not constructed any green belt as a result of which the air pollution have increased with the flow of time, as alleged or at all. It is further denied that there is any inaction on the part of the Respondent No. 3 as alleged or at all. The Respondent No. 3 has undertaken necessary corrective and preventive measures and submitted detailed Action Taken Reports demonstrating compliance with environmental standards, particulars whereof have already been disclosed hereinabove and are not being repeated herein for the sake of brevity.

36. With reference to paragraphs 5(1) to 5(XI) of the said Application, save and except what are matters of record and save what would appear therefrom, allegations to the contrary are denied and disputed. It is denied that it is



improper for the Respondent Authorities to allow the Respondent units to operate in gross violation of the environmental protection norms or that there has been any gross violation of the environmental protection norms by the Respondent No. 3 as alleged or at all. It is denied that it is improper for the Respondent Authorities to allow the Respondent No. 3 to operate, as alleged or at all. It is denied that the Respondent No. 3 ought not to have been granted consent by the Pollution Control Board, as alleged or at all. It is denied that there is any failure of the Respondent units to install pollution control devices as alleged or at all. It is denied that the Respondent Authorities failed to appreciate that consent is obtained by the private respondent by providing false documents, misleading and suppression of vital information from Respondent No. 1 or that such consent is not valid and ought to be cancelled by Respondent No. 1 as alleged or at all. It is denied that the Respondent Authority failed to appreciate that the private unit have obtained consent to establish by providing wrong documents of ownership or that any land is illegally occupied by the private Respondent as alleged or at all. It is specifically and vehemently denied that the Respondent authority has failed to appreciate that despite the emission of polluting gases, waste, sludge and slurry, no steps have been taken by the Respondent unit to install pollution control devices as alleged or at all. It is further denied that the action of the Respondent authorities is in complete dereliction of its duty or is in collusion with the Respondent unit as alleged or at all.

37. For the aforesaid reasons, I state and submit that the present application is a camouflaged attempt to re-open settled issue already examined by statutory Regulators. The said application is not maintainable, harassive, vexatious, and the Applicant is not entitled to any order as prayed for in the said application.



*Filed by
Vedika Sreka
Advocate*

The said application is nothing but an abuse of process law and the same is liable to be dismissed with costs.

38. The statements made in paragraphs 1 to 28 are true to my knowledge and belief and the rest are my respectful submissions before this Hon'ble Tribunal.

MB SPONGE & POWER LTD
[Signature]
Authorized Signatory
DEPONENT

*Identified by me
Vedika Sreka
Advocate
F/2132/2019*

**Solemnly affirm and declared
before me on Identification**

[Signature] *not. Sen*

**ASIS KUMAR SEN
City Civil Court, Kolkata
Notary
Reg. No.-13802/18**

12 MAR 2026





MB SPONGE & POWER LIMITED

P.O. : Jamuria Hat, Dist. : Paschim Bardhaman, 713336
 Phone : 9332006961, 9434085966
 E-mail : mbsponge_pawan@yahoo.com

Factory :
 P.O. : Hijalgora
 Near Ikrah Railway Station
 Dist. : Paschim Bardhaman (W.B.) - 713362
 CIN : U27102WB2004PLC099733

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF MB SPONGE AND POWER LIMITED ON FRIDAY 7TH JAN'2025

DELEGATION OF AUTHORITY TO MR. ROHAN AGARWAL, COO OF THE COMPANY

"RESOLVED THAT Mr. Rohan Agarwal COO of the Company, be and is hereby authorized, to file both Civil and Criminal Legal suits and also to defend such suits initiated against the Company, in various forums / High Courts, and any other Court of Law and in this connection to attend and represent the Company, sign and file complaints, petitions, affidavits, counter - affidavits, rejoinders, declarations, written statements, replies, tabular statements, papers, documents, writings etc. for and on behalf of the Company and also to engage Solicitors, Advocates, Barristers, Legal Counsels, Pleaders etc. and in this connection to sign Vakalatnamas etc. and also to defray the cost thereof and do all that is lawful to protect the interest of the Company;

RESOLVED FURTHER THAT a copy of the above Resolution be forwarded to the Central Licensing Authority duly certified by the Director / Chief Financial Officer / Company Secretary of the Company for being acted upon."

MB SPONGE AND POWER LTD

[Signature]
 Authorised Signatory

ROHAN AGARWAL

/CERTIFIED TO BE TRUE COPY/
 MB SPONGE AND POWER LIMITED

MB SPONGE AND POWER LTD

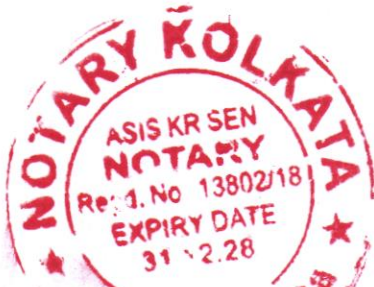
[Signature]
 PAWAN KR AGARWAL Director
 DIRECTOR

ATTESTED

MB SPONGE AND POWER LTD

[Signature]
 PAWAN KUMAR AGARWAL Director
 DIRECTOR

[Signature]
 Rohan Agarwal
 10th February 2025



NOC NO28813

REGISTERED

WEST BENGAL POLLUTION CONTROL BOARD

Paribesh Bhawan
10A, Block-LA, Sector-III
Salt Lake City, Kolkata-700 098

23

Memo No. 1087-252/WPB/SEE(KO)



Dated 08/01/2006

From :
Member Secretary,
West Bengal Pollution Control Board

M/s. M.B. Sponge & Power Ltd.
C/o. Shanti Niwas
PO.: Jamuria Hat
Dist.- Burdwan, Pin- 713 336.

To :

WEST BENGAL

Sub : Consent to Establish (NOC) from Environmental Point of View
Dated 08.07.2005

Ref : Your letter No. _____

Dear Sirs,

In response to the application for Consent to Establish (NOC) for proposed Unit of M/s M.B. Sponge & Power Ltd. for manufacturing/storage/installation 2x100 TPD Sponge Iron plant (capacity-6000 TPM) at PO.-Hijalgora, PS.- Jamuria, Dist.- Burdwan, this is to inform you that this Board hereby grants the Consent to Establish (NOC) from the environmental point of the above subject to the following conditions and special conditions annexed.

1. The quality of sewage and trade effluent to be discharged from your factory shall satisfy the permissible limits as prescribed in IS : 2490 (Pt. I) of 1974; and/or its subsequent amendment and Environment (Protection) Rules 1986;
2. Suitable measures to treat your effluent shall be adopted by you in order to reduce the pollutional load so that the quality of the effluent satisfies the standards mentioned above;
3. You shall have to apply to this Board for its consent to operate and discharge of sewage and trade effluent according to the provisions of the water (Prevention & Control of Pollution) Act, 1974. No sewage or trade effluent shall be discharged by you without prior consent of this Board;
4. All emission from your factory shall conform to the standards as laid down by this Board;



No emission shall be permitted without prior approval of this Board and you shall apply to this Board for its consent to operate and atmospheric emission as per provision of the Air (Prevention & Control Pollution) Act, 1981.

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098



Consent Letter Number : 00131831

Memo Number : 228 - WPBA/Red (Bwn)/Cont (517)/06

Date : 5/4/2022

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to :

M/s. MB Sponge and Power Limited.

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at near Ikrakh Railway station,
P.O. - Hijalgosa, P.S. - Jamuria, Dist - Paschim Bardhaman,
Pin - 713362

(Detailed address of the manufacturing unit)

for a period from date of issue to 31-03-2027

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

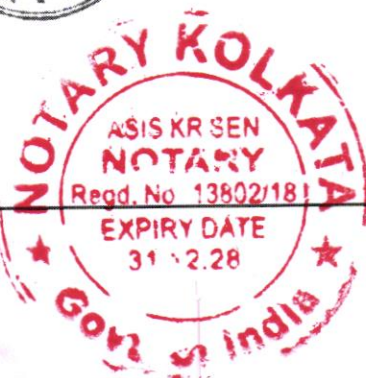
Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



For and on behalf of the State Board

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)



(2)

ANNEXURE

Consent to M/s. MB Sponge and Power Limited.
 for its unit at near I.Kraah Railway Station, P.O. - Hijalgosa,
P.S. - Jamuria, Dist - Paschim Bardhaman, Pin-713362

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Sponge Iron	5000 Tonnes/month
02		
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed Nil KL.
04. Daily discharge of domestic liquid effluent shall not exceed 4'0 KL.
05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed Nil KL.
06. The Applicant shall discharge liquid effluent to septic tank to soak pit (place of discharge) through 01 (one) nos. outlets / outfalls.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.

(Signature)
 (Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Continued.....



(4)

Consent to M/s. MB Sponge and Powers Limited
 for its unit at near IKrah Railway Station, P.O. - Hijalgora,
P.S. - Jamuria, dist - Paschim Bardhaman, Pin-713362

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No.	Stack height from G.L., (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed					Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)				
S-1	35 m	2X 100 TPD Rotary Kiln ESP			100	1%	-	-	-	Quarterly
S-2	30m	stack house bag filter			100	-	-	-	-	-do-
S-3	30m	Cooler discharge - 1 bag filter			100	-	-	-	-	-do-
S-4	30m	Cooler discharge - 2 bag filter			100	-	-	-	-	-do-
S-5	30m	Product house bag filter			100	-	-	-	-	-do-
S-6	30m	Product separation house bag filter			100	-	-	-	-	-do-
S-7	30m	Intermediate Bin Bag filter			100	-	-	-	-	-do-
S-8	30m	RM Handling section Bag filter			100	-	-	-	-	-do-
S-9	6.5m	DB Set - 725 KVA			150	-	-	-	-	Yearly-
S-10										

K. Mandal / 05.11.2021
 (Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)

Continued.....



(5)
Consent to M/s. MB Sponge and Power Limited
for its unit at near I Krah Railway Station, P.O. - Hiralgora, Ps. - Jamuria,
Dist - Paschim Bardhaman, Pin - 713362

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Coal	200 Tonnes/day	DRI Kiln 1 & 2
02			
03			
04			
05			

16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
ESP dust	15 Tonnes/day	-	abandoned mines
Silo Char	30 Tonnes/day	-	Sale
bag filter dust	5 Tonnes/day	-	low land filling

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L_{eq}
Day Time (06 a.m. to 10 p.m.)	65
Night Time (10 p.m. to 06 a.m.)	55

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.

19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.

20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.

21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.

22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste

(Member Secretary/Chief Engr./Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)

Continued.....



(6)

Consent to M/s MB Sponge and Power Limited
 for its unit at near Ikrak Railway station, P.O- Hijalgora,
PS- Jamuria, Dist - Paschim Bardhaman, Pin- 713362

* The unit must comply with the direction issued by the State Board vide memo no. 1044-1/WP8/CE-11/PAEN/2008 dated 01/06/2012.

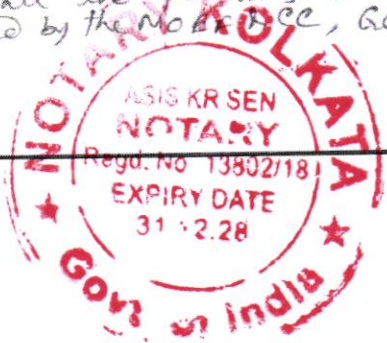
24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The Application shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
32. The Applicant shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least ~~20~~ 60 (sixty) days before the date of expiry of this Consent.
35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.

36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

1. This Consent letter may be revoked at any time on the ground of valid public Complaint regarding water, Air or Noise Pollution against your or in case of any Environment Hazards created by your unit.

2. The unit must comply with all the provisions as laid down in the G.S.R. 414 (E) dated 30/05/2008 issued by the MoEF, GOI. *

Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)
 30/05/2008
 05.05.2012





LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. -1M-11/2009(Pt-XIII)

Date: /12/2025

DIRECTION FOR APPEARANCE

In connection with the order of the Hon'ble National Green Tribunal in the matter of OA No. 136/2025/EZ dated 19/09/2025 and inspection carried out by the State Board official on 21.08.2025, **M.B. Sponge & Power Ltd.** located at Near Ikrah Railway Station, P.O. Hijalgora, P.S. Jamuria, Dist. Paschim Bardhaman, Pin. 713362 is hereby directed to appear before the State Board on **09th December, 2025 (Tuesday), at 13.45 Hrs.** at "Paribesh Bhavan", 10A, Block – LA, Sector – III, Salt Lake City, Kolkata – 700106 for giving an opportunity through a hearing as a means of natural justice.

The unit is requested to remain present on the said hearing through its Managing Director/ Director/ General Manager/Proprietor/Partner/Occupier accompanied by concerned technical person along with all relevant papers including statutory licenses like copy of Environmental Clearance, Consent to Establish & Consent to Operate etc. The unit may make a written submission during the hearing.

Sd/-

Sr. Environmental Engineer (O&E)
West Bengal Pollution Control Board

Memo No 11336(1)-1M-11/2009(Pt-XIII)

Date: 05 /12/2025

Copy to:

- ✓ 1. **M.B. Sponge & Power Ltd.** located at Near Ikrah railway Station, P.O. Hijolgora, P.S. Jamuria, Dist. Paschim Bardhaman, Pin. 713362
2. Special Law Officer (NGT), WBPCB – is requested to remain present during hearing.

Relincha 05/12/2025
Sr. Environmental Engineer (O&E)
West Bengal Pollution Control Board





MB SPONGE & POWER LIMITED

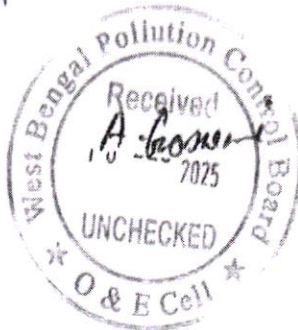
P.O. : Jamuria Hat, Dist. : Paschim Bardhaman, 713336
 Phone : 9332006961, 9434085966
 E-mail : mbsponge_pawan@yahoo.com

Factory : P.O. : Hijalgora, Near Ikrah Railway Station
 Dist. : Paschim Bardhaman (W.B.) - 713362
 CIN : U27102WB2004PLC099733

34

To
 The Chief Engineer (O and E)
 West Bengal Pollution Control Board
 Kolkata - 700106

Pollution



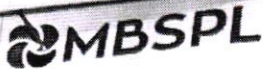
Date - 15.12.25

Sub -REPLY TO INSPECTION REPORT & HEARING OF WEST BENGAL
 POLLUTION CONTROL BOARD in NGT matter.

Point-wise Reply to WBPCB Remarks

- | WBPCB Observation / Remark | Reply / Compliance Statement by M/s MB Sponge & Power Ltd. |
|--|--|
| 1. Erection of stack for coal-circuit bag filter not completed. | <i>Complied.</i> A new bag filter has been erected, installed, and commissioned. The system is operating continuously and emission levels remain within prescribed norms. (Photographic evidence - Annexure A.) |
| 2. Installation of bag filter with stack for iron-ore circuit recommended. | <i>Complied.</i> A new bag-filter system complete with stack has been installed for the iron-ore circuit. The installation has been tested and is fully functional. (Annexure B.) |
| 3. Damaged conveyor canopies to be repaired to control fugitive emission. | <i>Complied.</i> All conveyor belts have been repaired and fully covered with metallic canopies to prevent dust dispersion. (Annexure C.) |
| 4. OCEMS system found defective / requires rectification and calibration. | <i>Complied.</i> The OCEMS has been rectified and working perfectly fine. |
| 5. Separate room for storage of hazardous waste to be constructed. | <i>Complied.</i> A dedicated, secure, and properly ventilated hazardous-waste storage room has been constructed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. (Annexure D.) |





MB SPONGE & POWER LTD.
 Hjalgora, Near Ikrah Railway Station, Jamuria, Paschim Bardhaman, West Bengal, India - 713362
 GSTIN : 19AAECM1930G1ZM, PAN NO : AAECM1930G, CIN No. : U27102WB2004PLC099733

ANNEXURE - E

**SALES CONTRACT
(Approved)**

Page : 1 of 1

Billing From
MB SPONGE & POWER LTD.
 HJALGORA, NEAR IKRAH RAILWAY STATION, JAMURIA - 713362, PASCHIM BARDHAMAN, INDIA
 State Name : WEST BENGAL State Code : 19
GSTIN : 19AAECM1930G1ZM
 PAN No. : AAECM1930G
 Contact Detail : Email : mbsponge_pawan@yahoo.com

Contract No. : **CB25Y-00006**
 Amend No. : **1**
 Party Ref. No. : **YC25723-002**
 Party Ref. Date : **23-07-2025**
 Terms of Delivery : **EX FACTORY**
 Validity Period : **31-10-2025**

Date : **23-07-2025**
 Date : **23-07-2025**

Broker Name : Direct
 Payment Mode : On Credit Days : 10

Billing To Address
Super Smelters Ltd. (Charcoal)
 JAMURIA INDUSTRIAL ESTATE, RAJARAM DANGA, IKRAH, JAMURIA, DIST-BURDWAN - 713362, INDIA
 State Name : WEST BENGAL State Code : 19
GSTIN : 19AAFCS1116F1ZN
 PAN No. : AAFCS1116F
 Contact Detail :
 Place of Supply : WEST BENGAL

Shipping To Address
Super Smelters Ltd. (Charcoal)
 JAMURIA INDUSTRIAL ESTATE, RAJARAM DANGA, IKRAH, JAMURIA, DIST-BURDWAN - 713362, INDIA
 State Name : WEST BENGAL State Code : 19
GSTIN : 19AAFCS1116F1ZN
 PAN No. : AAFCS1116F
 Contact Detail :

Sr. No.	Description of Goods	Contract Qty	Unit	Rate (per unit) (INR)	Mat. Value (INR)	SGST		CGST		CESS	
						Rate %	Amt.	Rate %	Amt.	Rate	Amt.
1	DOLOCHAR / CHARCOAL (BP) (B01030001) HSN/SAC No. : 26190090 Delivery Date : 31-OCT-25	1,000.000	MT	1,000.00	10,00,000.00	9.00	90,000.00	9.00	90,000.00	0.00	0.00
Total :		1,000.000			10,00,000.00		90,000.00		90,000.00		0.00

Amount of Tax subject to Reverse Charges (Y / N) : N
 CGST 90,000.00
 SGST 90,000.00

Total Tax Value (In Word) Rs - One Lakh Eighty Thousand Only . **Total GST Value (INR)** **1,80,000.00**
Total Order Value (In Word) Rs - Eleven Lakhs Eighty Thousand Only . **Total Order Value (INR)** **11,80,000.00**

Commercial Terms & Conditions :

Bank Details : Account No. : 1199830550
 IFSC : CBIN0281251
 Bank : Central Bank of India (CC)
 Branch : Mamra Bazar, Durgapur

MRIGANKA MINJI KORA

MR. ROHIT KUMAR AGARWAL

For MB SPONGE & POWER LTD.

Prepared By

Approved By

Authorised Signatory



Green Belt Assessment for Sustainable Development Around

M.B SPONGE & POWER LTD

Over An Area: 22.48 Acre

In Mouza - Ikrah, P. O. - Hijalgora

P.S- Jamuria, Dist- Paschim Bardhaman, 713362 (W.B)

Director Name: - Pawan Kumar Agarwal, S/o – Bangshidhar
Agarwal, P.O - Jamuria, P. S – Jamuria, Dist- Paschim Bardhaman,
713336 (W.B)

SPPL™

Engineering the future with expertise

Sathi Planners Pvt. Ltd.

Shreya Enclave, 6th Floor, Harmu Road

Garikhana Chowk, Opposite Shakti Petrol Pump

Ranchi, Jharkhand, PIN – 834001, Jharkhand

Email: info@sathiplanners.com, Ph. No. +91 76040 35778

Website: www.sathiplanners.com



GREEN BELT ASSESSMENT FOR SUSTAINABLE DEVELOPMENT AROUND M.B. SPONGE & POWER LTD

Introduction:

This report presents the findings of a detailed Green Belt Assessment conducted for M.B. SPONGE & POWER LTD, a power generation facility with a total industrial footprint of 12.68 acres. The facility is surrounded by a green belt area of 9.80 acres, and the total plants area is 22.48 acres. Developed as part of its environmental management and sustainability initiatives.

The primary objective of this assessment is to evaluate the effectiveness of the green belt in achieving environmental protection goals, promoting ecological balance, and complying with the environmental guidelines prescribed by the Ministry of Environment, Forest and Climate Change (MoEF&CC) and other regulatory authorities.

Purpose of the Assessment:

- To evaluate the composition, health, and density of vegetation within the designated green belt area.
- To determine the ecological and functional effectiveness of the green belt in mitigating emissions, dust, and noise from plant operations.
- To analyze the spatial distribution and adequacy of the green belt as a protective buffer.
- To ensure alignment with national environmental compliance standards and contribute to long-term sustainable industrial development.
- To provide recommendations for the enhancement and maintenance of the green belt, with an emphasis on biodiversity conservation and carbon sequestration.

Site Overview:



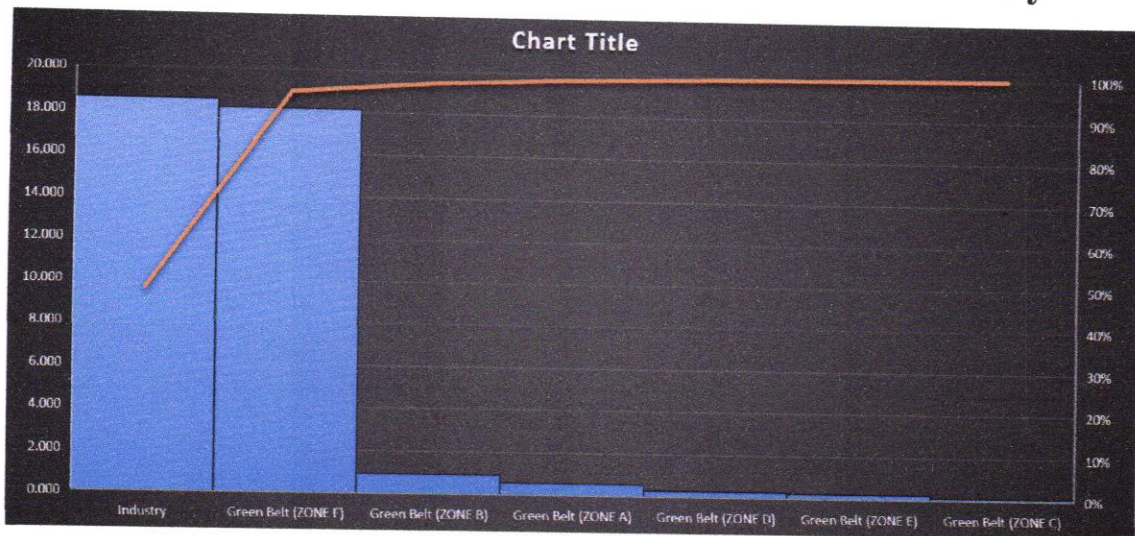
- Industry Name: M.B. SPONGE & POWER LTD
- Total Area: 22.48 Acres
- Industrial Area: 12.68 Acres
- Green Belt Area: 9.80 Acres
- Location: Mouza - Ikrah, P.O. - Hijalgora, P.S. - Jamuria,
District - Paschim Bardhaman, West Bengal, PIN - 713362

LAND USE LAND COVER CLASSIFICATION

Feature Class	Area in Acre	Area in Ha.	Area in %	Total %
Green Belt (ZONE A)	0.65	0.26	2.80	43.63
Green Belt (ZONE B)	0.67	0.27	2.96	
Green Belt (ZONE C)	0.92	0.37	4.00	
Green Belt (ZONE D)	0.83	0.35	3.84	
Green Belt (ZONE E)	1.04	0.42	4.61	
Green Belt (ZONE F)	5.69	2.30	25.27	
Industry	12.68	5.13	56.37	56.37
TOTAL	22.48	9.10	100.00	100.00



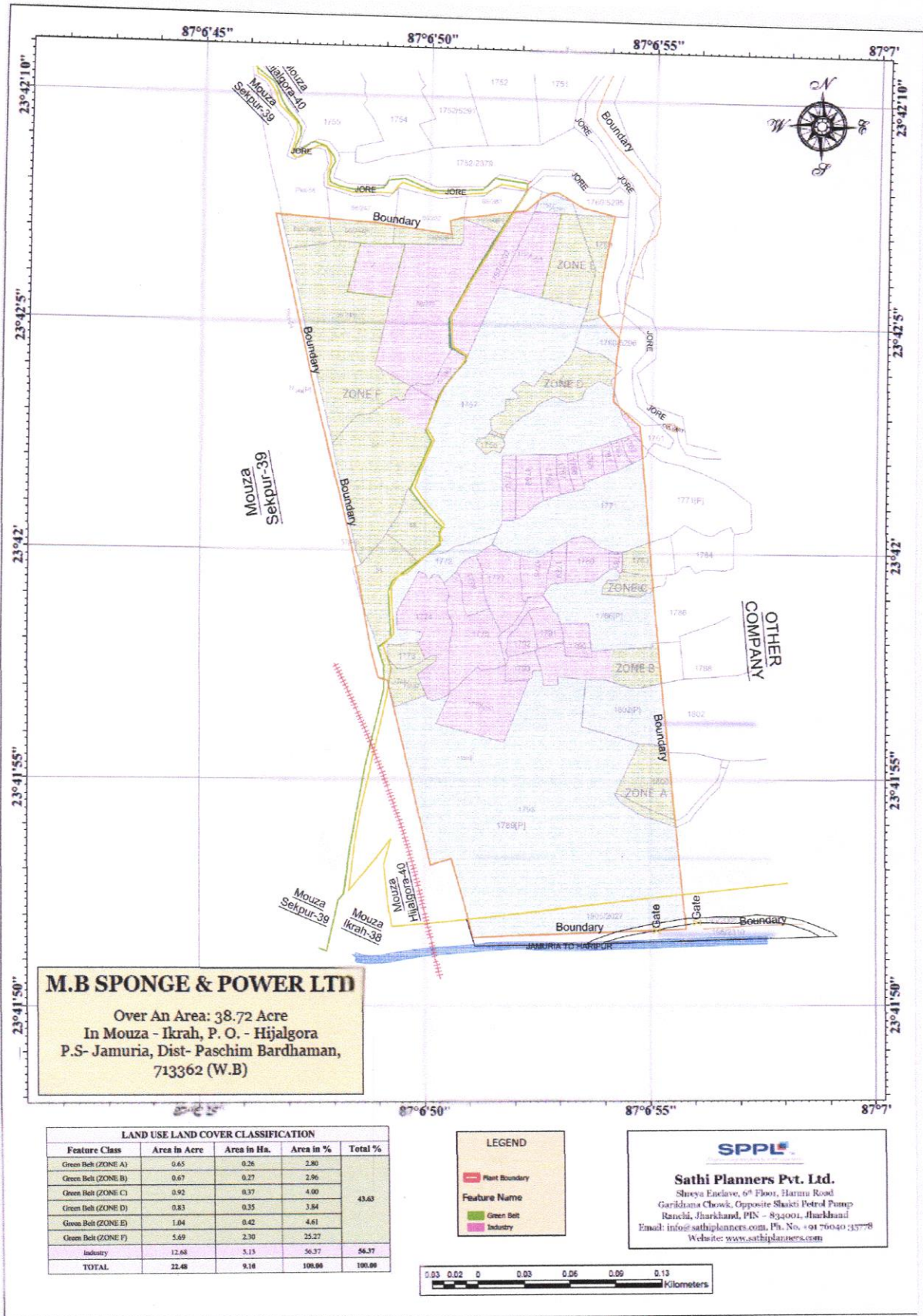
Bar Graph Showing Zone wise Green Belt and Industry



Significance:

A well-maintained green belt not only serves as an environmental safeguard but also enhances the aesthetic and ecological value of the industrial landscape. The results of this assessment reflect the company's commitment to environmental sustainability, corporate responsibility, and community welfare.





M.B SPONGE & POWER LTD
 Over An Area: 38.72 Acre
 In Mouza - Ikrah, P. O. - Hijalgora
 P.S- Jamuria, Dist- Paschim Bardhaman,
 713362 (W.B)

LAND USE LAND COVER CLASSIFICATION				
Feature Class	Area in Acre	Area in Ha.	Area in %	Total %
Green Belt (ZONE A)	0.65	0.26	2.80	43.63
Green Belt (ZONE B)	0.67	0.27	2.96	
Green Belt (ZONE C)	0.92	0.37	4.00	
Green Belt (ZONE D)	0.83	0.35	3.84	
Green Belt (ZONE E)	1.04	0.42	4.61	
Green Belt (ZONE F)	5.69	2.30	25.27	
Industry	12.68	5.13	56.37	56.37
TOTAL	22.48	9.10	100.00	100.00

LEGEND

Plant Boundary

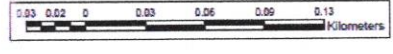
Feature Name

Green Belt

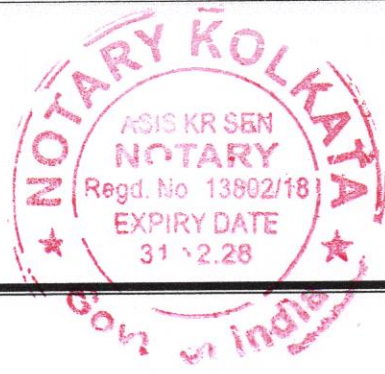
Industry

SPPL

Sathi Planners Pvt. Ltd.
 Shreeya Enclave, 6th Floor, Harma Road
 Garikiana Chowk, Opposite Shaikhi Petrol Pump
 Ranchi, Jharkhand, PIN - 834001, Jharkhand
 Email: info@sathi planners.com, Ph. No. +91 76040 13778
 Website: www.sathi planners.com



Source: - ArcGIS Pro



The green belt area of the plant comprises approximately 800 trees, predominantly consisting of False Ashoka, Mango, and Teak species. Tree distribution across the designated zones is as follows: Zone A – 50 trees, Zone B – 40 trees, Zone C – 7 trees, Zone D – 6 trees, Zone E – 3 trees, and Zone F – approximately 702 trees. This distribution highlights a significant concentration of vegetation within Zone F.

***The tree descriptions discussed precisely on the next page.**



❖ Tree Name- False Ashoka Tree (Debdaru)

Scientific Name- Polyalthia longifolia

Tree Height – 30-40 Feet approx.

Tree Type- Evergreen tree, known for its slender, columnar shape and dense foliage.

Carbon Sequestration- 302.5528 kg for each tree

Timber Width- 8- 10 ft.

Life Span- Around 50 years

A short detailing overview about this species:

The False Ashoka tree, scientifically named Polyalthia longifolia, is a native of the Indian subcontinent and Sri Lanka, now widely cultivated in tropical regions. It's known for its tall, slender trunk, narrow, conical crown, and glossy green, lanceolate leaves. While often used as an ornamental tree, it's also used in traditional medicine and may have antibacterial and antifungal properties.

Here's a more detailed look:

Botanical Features:

- **Appearance:**

The tree is evergreen, reaching heights of 15-20 meters. It has a straight, slender trunk and a narrow, conical crown. Its branches are slender and drooping, adding to its graceful appearance.

- **Leaves:**

The leaves are long, narrow, lanceolate, and glossy green. They have wavy or undulate margins and are faintly aromatic.

- **Flowers:**

The flowers are inconspicuous, small, greenish-yellow, and star-like. They bloom in clusters along the branches.

- **Fruits:**

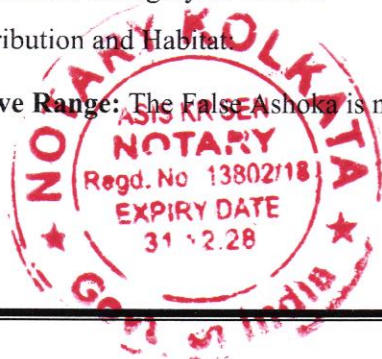
The fruits are slender, cylindrical, and pendulous. They are green initially, but may turn purple or black when ripe.

- **Bark:**

The bark is dark greyish-brown.

Distribution and Habitat

- **Native Range:** The False Ashoka is native to southern India and Sri Lanka.



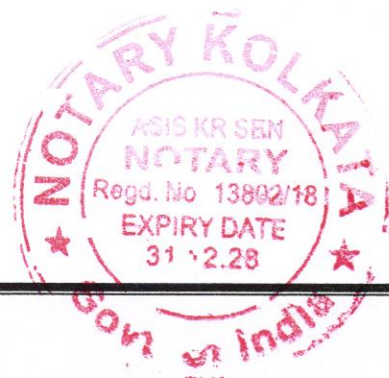
- **Cultivation:** It's widely cultivated in many tropical countries and used as an ornamental tree in gardens and parks.

Uses:

- **Ornamental:** It's commonly planted in urban landscapes for its graceful appearance.
- **Landscape:** It can be used for lining driveways, privacy screens, and noise pollution screens.
- **Traditional Medicine:** Extracts may have antibacterial and antifungal properties.
- **Other:** The wood may be used for packing cases.



Source: - Site Photo



❖ Tree Name- Mango Tree

Scientific Name- *Mangifera indica*

Tree Height – 10-33 Feet approx.

Tree Type- A large evergreen fruit tree

Carbon Sequestration- 446.2 kg for each tree

Timber Width- 3-4 ft.

Life Span- Around 40-50 years

A short detailing overview about this species:

The mango tree, scientifically known as *Mangifera indica*, is a large, evergreen tree native to the Indian subcontinent. It's renowned for its delicious fruits and can grow up to 50-100 feet tall. Mango trees thrive in tropical and subtropical climates and are valued for both their fruit and the use of their wood.

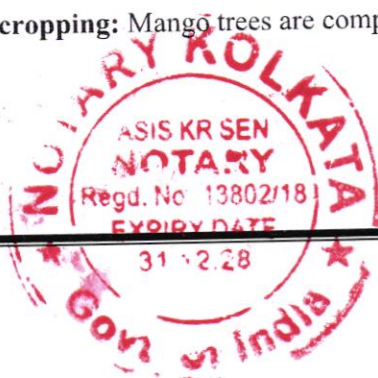
Here's a more detailed look at mango trees:

Botanical Features:

- **Leaves:** The leaves are simple, shiny, and dark green, with young leaves often exhibiting shades of tan-red, yellowish brown, or pink.
- **Flowers:** Mango trees bear small, pinkish, and fragrant flowers that are borne in large terminal panicles (loose clusters).
- **Fruits:** The fruit is a fleshy, fibrous, and flavorful fruit with a characteristic "beak" (a small conical projection).
- **Growth:** Mango trees can grow from seeds and reach heights of 15-30 meters (50-100 feet).
- **Lifespan:** Mango trees can live for over 50 years and continue to produce fruit.
- **Roots:** They have long, unbranched roots that can extend up to 8 meters in length.

Cultivation and Uses:

- **Cultivation:** Mango trees thrive in tropical and subtropical regions with sufficient rainfall and dry seasons.
- **Wood:** While primarily valued for its fruit, mango wood can be used for various purposes, including musical instruments, plywood, and low-cost furniture.
- **Other Uses:** Mango wood can also be used for home gardens and silvopasture.
- **Yield:** Single mango trees can produce a significant amount of fruit, ranging from 5 kg (11 lb) in bad years to 200-300 kg (440-660 lb) in heavy cropping years.
- **Intercropping:** Mango trees are compatible with other vigorous species and animal grazing.





Source: - Site Photo



❖ Tree Name- Teak tree (Segun)

Scientific Name- Tectona grandis

Tree Height – 30-40 Feet approx.

Tree Type- Teak trees are deciduous with great economical value.

Carbon Sequestration- A mature teak tree can store 1.5-2.5 tons of carbon dioxide over its lifetime.

Timber Width- 3-5 ft.

Life Span- Around 100 years and more

A short detailing overview about this species:

- **Durable and Weather Resistant:**

Teak wood is highly valued for its strength, stability, and natural resistance to pests, moisture, and decay, making it ideal for outdoor applications.

- **Timber:**

Teak is extensively used for shipbuilding, furniture making, flooring, and outdoor construction like decking and garden furniture.

- **Aesthetic Value:**

Teak trees are also grown for their attractive foliage and upright growth habit in parks, gardens, and landscapes.

- **Medicinal Properties:**

The bark of the teak tree is used in traditional medicine for various ailments, including fevers, headaches, and digestive problems.

- **Other Uses:**

Teak wood is also used for fuelwood, tanning, dyeing, and pest management.

- **Global Importance:**

Teak is one of the world's most valuable tropical hardwoods, with Asia holding over 95% of the world's resources.

- **India's Teak:**

India alone manages 35% of planted teak forests and has been using teak wood as a standard for comparing the quality of other timbers.

Growing Conditions:

- Teak trees thrive in moist tropical environments and prefer well-drained, loamy soil.
- They require a dry tropical climate and are typically planted during the monsoon season.

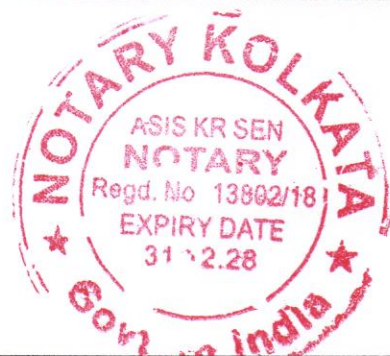


- Teak plantations have been established in various parts of India, including peninsular India and areas like the Gir National Park, Satpura National Park, and Pench Tiger Reserve.

In summary, teak is a valuable and versatile tree species with a wide range of uses, primarily for its durable and high-quality wood, but also for its aesthetic value and medicinal properties. It plays a significant role in various industries and is particularly important in India, where it is a major commercial timber species.



Source: - Site Photo



Site Photo of Plant Area: -





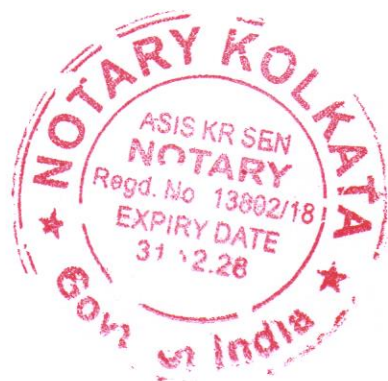
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ASIS KR SEN
NOTARY
Regd. No 13802/18
EXPIRY DATE
31.12.28
Govt of India



NOTARY KOLKATA
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NOTARY
Regd. No 13892/18
EXPIRY DATE
31.12.28
Govt of India



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Regd. No 13002/18
EXPIRY DATE
31.12.28
Govt. of India





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Regd. No 13902/18
EXPIRY DATE
31.12.28
Govt of India



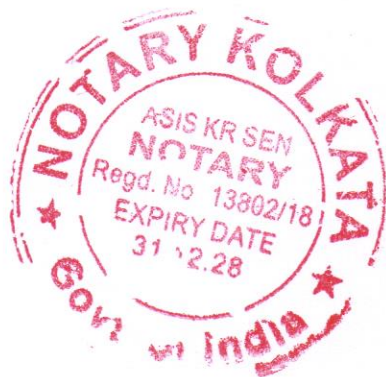
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GOVT OF INDIA



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Regd. No 13902/18
EXPIRY DATE
31.12.28
Govt of India

MB SPONGE & POWER LTD.
Hijalgora, Near Ikrah Railway Station, Jamuria, Paschim Bardhaman, West Bengal, India - 713362
GSTIN : 19AAECM1930G1ZM, PAN NO : AAECM1930G, CIN No. : U27102WB2004PLC099733

SALES CONTRACT
(Approved)

Page : 1 of 1

Billing From**MB SPONGE & POWER LTD.**

HJALGORA, NEAR IKRAH RAILWAY STATION, JAMURIA - 713362, PASCHIM BARDHAMAN, INDIA

State Name : WEST BENGAL

State Code : 19

GSTIN : 19AAECM1930G1ZM

PAN No. : AAECM1930G

Contact Detail : Email : mbsponge_pawan@yahoo.com

Contract No. : CB25Y-00007

Date : 12-09-2025

Amend No. : 1

Date : 12-09-2025

Party Ref. No. : YC25912-002

Party Ref. Date : 12-09-2025

Terms of Delivery : EX FACTORY

Validity Period : 31-12-2025

Broker Name : Direct

Payment Mode : On Credit Days : 10

Billing To Address**Super Smelters Ltd. (Charcoal)**

JAMURIA INDUSTRIAL ESTATE, RAJARAM DANGA, IKRAH, JAMURIA, DIST-BURDWAN - 713362, INDIA

State Name : WEST BENGAL

State Code : 19

GSTIN : 19AAFCS1116F1ZN

PAN No. : AAFCS1116F

Contact Detail :

Place of Supply : WEST BENGAL

Shipping To Address**Super Smelters Ltd. (Charcoal)**

JAMURIA INDUSTRIAL ESTATE, RAJARAM DANGA, IKRAH, JAMURIA, DIST-BURDWAN - 713362, INDIA

State Name : WEST BENGAL

State Code : 19

GSTIN : 19AAFCS1116F1ZN

PAN No. : AAFCS1116F

Contact Detail :

Sr. No.	Description of Goods	Contract Qty	Unit	Rate (per unit) (INR)	Mat. Value (INR)	SGST		CGST		CESS	
						Rate %	Amt.	Rate %	Amt.	Rate	Amt.
1	DOLOCHAR / CHARCOAL (BP) (B01030001) HSN/SAC No. : 26190090 Delivery Date : 31-DEC-25	2,000.000	MT	1,000.00	20,00,000.00	9.00	1,80,000.00	9.00	1,80,000.00	0.00	0.00
Total :		2,000.000			20,00,000.00		1,80,000.00		1,80,000.00		0.00

Amount of Tax subject to Reverse Charges (Y / N) : N

CGST

1,80,000.00

SGST

1,80,000.00

Total Tax Value (In Word)

Rs - Three Lakhs Sixty Thousand Only .

Total GST Value (INR)**3,60,000.00****Total Order Value (In Word)**

Rs - Twenty Three Lakhs Sixty Thousand Only .

Total Order Value (INR)**23,60,000.00****Commercial Terms & Conditions :**

Bank Details

: Account No. : 1199830550

IFSC : CBIN0281251

Bank : Central Bank of India (CC)

Branch : Mamra Bazar, Durgapur

MRIGANKA MINJI KORA

MR. ROHIT KUMAR AGARWAL

For MB SPONGE & POWER LTD.

Prepared By

Approved By

Authorised Signatory



MB SPONGE & POWER LTD.

Hijalgora, Near Ikrah Railway Station, Jamuria, Paschim Bardhaman, West Bengal, India - 713362
 GSTIN : 19AAECM1930G1ZM, PAN NO : AAECM1930G, CIN No. : U27102WB2014PLC099733

SALES CONTRACT (Approved)

Page : 1 of 1

Billing From
MB SPONGE & POWER LTD.
 HIJALGORA, NEAR IKRAH RAILWAY STATION, JAMURIA - 713362, PASCHIM
 BARDHAMAN, INDIA
 State Name : WEST BENGAL State Code : 19
GSTIN : 19AAECM1930G1ZM
 PAN No. : AAECM1930G
 Contact Detail : Email : mbsponge_pawan@yahoo.com

Contract No. : **CB25Y-00009**
 Amend No. : 1
 Party Ref. No. : **PM25D08-002**
 Party Ref. Date : **08-12-2025**
 Terms of Delivery : FOR
 Validity Period : 31-12-2025

Date : 08-12-2025
 Date : 08-12-2025

Broker Name : Direct
 Payment Mode : On Credit Days : 10

Billing To Address
Maan Steel & Power Ltd. (Charcoal)
 JAMURIA INDUSTRIAL ESTATE, MOUZA - IKHRA, PO-NANDI, DIST.-
 BURDWAN - 713362, INDIA
 State Name : WEST BENGAL State Code : 19
GSTIN : 19AACCG1590N1Z7
 PAN No. : AACCG1590N
 Contact Detail :
 Place of Supply : WEST BENGAL

Shipping To Address
Maan Steel & Power Ltd. (Charcoal)
 JAMURIA INDUSTRIAL ESTATE, MOUZA - IKHRA, PO-NANDI, DIST.-
 BURDWAN - 713362, INDIA
 State Name : WEST BENGAL State Code : 19
GSTIN : 19AACCG1590N1Z7
 PAN No. : AACCG1590N
 Contact Detail :

Sr No.	Description of Goods	Contract Qty	Unit	Rate (per unit) (INR)	Mat. Value (INR)	SGST		CGST		CESS	
						Rate %	Amt.	Rate %	Amt.	Rate	Amt.
1	DOLOCHAR / CHARCOAL (BP) (B01030001) HSN/SAC No. : 26190090 Delivery Date : 31-DEC-25	25.000	MT	1,500.00	37,500.00	9.00	3,375.00	9.00	3,375.00	0.00	0.00
Total :		25.000			37,500.00		3,375.00		3,375.00		0.00

Amount of Tax subject to Reverse Charges (Y / N) : N

CGST 3,375.00
 SGST 3,375.00

Total Tax Value (In Word) Rs - Six Thousand Seven Hundred Fifty Only .

Total GST Value (INR) 6,750.00

Total Order Value (In Word) Rs - Forty Four Thousand Two Hundred Fifty Only .

Total Order Value (INR) 44,250.00

Commercial Terms & Conditions :

Bank Details : Account No. : 1199830550
 IFSC : CBIN0281251
 Bank : Central Bank of India (CC)
 Branch : Mamra Bazar, Durgapur

MRIGANKA MINJI KORA

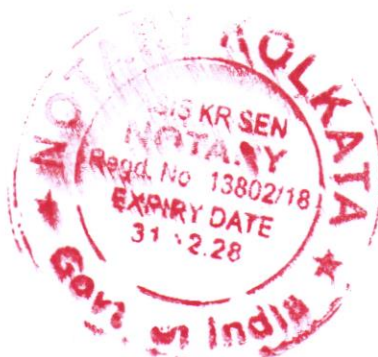
MR. ROHAN KUMAR AGARWAL

For MB SPONGE & POWER LTD.

Prepared By

Approved By

Authorised Signatory



MSPL

GST INVOICE MB SPONGE & POWER LTD.

TRIPPLICATE FOR SUPPLIER



Regd. Office : 21, Hemant (New) Sarani, 4th Floor, Room No. 428, Kolkata, West Bengal - 700011
 Factory Add : Vill. A PO - Hujalgora, Near Ibrah Railway Station, Jamuria, Paschim Bardhaman - 713362
 GSTIN : 19AAICG0689G1ZA, PAN NO : AAICG0689G
 CIN No. : U27102WB2004PLC099733 Email : mbsponge_power@yahoo.com

Under Rule 46 read with Section-31 of the CGST Act, 2017

IRN No. : 76355545603741d3954c5fca581dddbf2fc951f3a72e2c6f6c4af5ea66fbaa1f
 Ack.No. : 182519637042453

IRN Date : 13-JUL-2025
 Ack.Date : 13-JUL-2025

Details of Recipient (Billed To)

Giridhan Metal Private Limited
 Jamuna Industrial Estate, Po.- Nandi, District.- Paschim Bardhaman, India
 State Name : WEST BENGAL State Code : 19
 GSTIN : 19AAICG0689G1ZA PAN No. : AAICG0689G
 Place of Supply : WEST BENGAL

Invoice No. : **SB25Y-00169**
 Invoice Date : **13-JUL-2025**
 Party Ref No. : 8000000549
 Party Ref Date : 02-JUL-2025
 Delivery Order No. : DB25Y-00009
 Delivery Order Date : 04-JUL-2025
 Payment Mode : On Credit
 Payment Days : 10

Details of Consignee (Shipped To)

Giridhan Metal Private Limited
 Jamuna Industrial Estate, Po.- Nandi, District.- Paschim Bardhaman, India
 State Name : WEST BENGAL State Code : 19
 GSTIN : 19AAICG0689G1ZA PAN No. : AAICG0689G
 Contact Name & Number : AGAINST FORM 27C

Transporter Details

Transporter : Party Transporter
 Vehicle No. : **JH16A6879** Mode : By Road
 From Place : HIJALGORA To Place : RAJARAM DANGA, JAMURIA
 E-Waybill No. : E-Waybill Dt. :
 LR No. : LR Date :
 Wslip No. : 1S137251045 Terms of Delivery : EX FACTORY

SN.	Description of Goods	HSN/SAC	Quantity	Rate	Unit	Amount	Invoice Value
1	DOLOCHAR/CHARCOAL	26190090	21.870	1,000.00	MT	21,870.00	25,807.00
Total :			21.870			21,870.00	25,807.00

Currency Code : INR Exchange Rate : 1

Total Tax Value (In Word) :
Rs - Three Thousand Nine Hundred Thirty Six And Paise Sixty Only .

CGST	9.00 %	1,968.30
SGST	9.00 %	1,968.30
ROUND OFF		0.40

Total Amount (In Word) :
Rs - Twenty Five Thousand Eight Hundred Seven Only .

Amount of Tax subject to Reverse Charge (Y/N) : N

Total Tax Amount (INR) : **3,936.60**
 Total Invoice Amount (INR) : **25,807.00**

HSN/SAC	Taxable Value	CGST		SGST		IGST		CESS	
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount
26190090	21,870.00	9.00	1,968.30	9.00	1,968.30			0.00	0.00
Total :	25,807.00		1,968.30		1,968.30			0.00	0.00

Terms & Condition :

Note 1 : AGAINST FORM 27C

Company's Bank Details

Account No. : 1199830550
 IFSC : CBIN0281251
 Bank : Central Bank of India (CC)
 Branch : Manra Bazar, Durgapur

MRIGANKA MINJI KORA

Prepared By

For MB SPONGE & POWER LTD.

Authorised Signatory
(Checked By)

Declaration :
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.



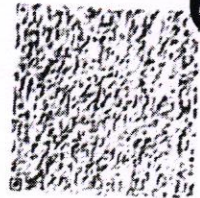
SUBJECT TO ASANSOL JURISDICTION
 This is a Computer Generated Invoice

GST INVOICE MB SPONGE & POWER LTD.

TRIPPLICATE FOR SUPPLIER

Regd. Office : 21, Hemant Basu Sarani, 4th Floor, Room No. 42B, Kolkata, West Bengal - 700001
Factory Add : Vill & PO - Hijalgora, Near Ibrah Railway Station, Jamuria, Paschim Bardhaman - 713362

GSTIN : 19AAECM1930G1ZM, PAN NO : AAECM1930G
CIN No. : U27102WB2004PLC099733 Email : mbsponge_pawan@yahoo.com
Under Rule 46 read with Section-31 of the CGST Act, 2017



IRN No. : f8037f2a6667a0998bd954a57c904598af256cc6c627324f8b056cf23cf8e095
Ack.No. : 182521017239559

IRN Date : 12-DEC-2025
Ack.Date : 12-DEC-2025

Details of Recipient (Billed To)

Satyam Iron & Steel Co. Pvt. Ltd.
G-7, Mangalpur Industrial Area, Mangalpur, Raniganj, Paschim Bardhaman, India

State Name : WEST BENGAL State Code : 19
GSTIN : 19AAFCS5683M1ZK PAN No. : AAFCS5683M
Place of Supply : WEST BENGAL

Invoice No. : SB25Y-00444
Invoice Date : 12-DEC-2025
Party Ref No : VERBAL
Party Ref Date : 12-DEC-2025
Delivery Order No. : DB25Y-00031
Delivery Order Date : 12-DEC-2025
Payment Mode : On Credit
Payment Days : 10

Transporter Details

Transporter : Party Transporter
Vehicle No. : WB37D9191 Mode : By Road
From Place : HIJALGORA To Place : MANGALPUR
E-Waybill No : E-Waybill Dt. :
LR No : LR Date :
Wslip No : 1512D251439 Terms of Delivery : EX FACTORY

Details of Consignee (Shipped To)

Satyam Iron & Steel Co. Pvt. Ltd.
G-7, Mangalpur Industrial Area, Mangalpur, Raniganj, Paschim Bardhaman, India

State Name : WEST BENGAL State Code : 19
GSTIN : 19AAFCS5683M1ZK PAN No. : AAFCS5683M
Contact Name & Number : AGAINST FORM 27C

SN.	Description of Goods	HSN/SAC	Quantity	Rate	Unit	Amount	Invoice Value
1	DOLOCHAR / CHARCOAL (BP)	26190090	18.180	1,500.00	MT	27,270.00	32,179.00

Total : 18.180

27,270.00 32,179.00

Currency Code : INR Exchange Rate : 1

Total Tax Value (In Word) :
Rs - Four Thousand Nine Hundred Eight And Paise Sixty Only .

CGST 9.00 2,454.30
SGST 9.00 2,454.30
ROUND OFF 0.10

Total Amount (In Word) :
Rs - Thirty Two Thousand One Hundred Seventy Nine Only .

Amount of Tax subject to Reverse Charge (Y/N) : N

Total Tax Amount (INR) 4,908.60
Total Invoice Amount (INR) 32,179.00

HSN/SAC	Taxable Value	Rate	CGST Amount	Rate	SGST Amount	Rate	IGST Amount	Rate	CESS Amount
26190090	27,270.00	9.00	2,454.30	9.00	2,454.30			0.00	0.00
Total :	32,179.00		2,454.30		2,454.30				0.00

Terms & Condition :
Note 1 : AGAINST FORM 27C

Company's Bank Details

Account No. : 1199830550
IFSC : CBIN0281251
Bank : Central Bank of India (CC)
Branch : Mamra Bazar, Durgapur

SUSANTA DALAL

For MB SPONGE & POWER LTD.

Prepared By

Authorised Signatory
(Checked By)



SUBJECT TO ASANSOL JURISDICTION
This is a Computer Generated Invoice

WBPCB Observation / Remark	Reply / Compliance Statement by M/s MB Sponge & Power Ltd.
6. Disposal / utilisation of dolochar to be clarified; alleged use for landfill.	<i>Clarified.</i> The Unit has <i>never used Dolochar for landfill.</i> Dolochar is a valuable by-product used as fuel in AFBC/CFBC boilers of other industries. It is sold under proper invoices and transport documents. (Annexure E: sample invoices.)
7. Utilisation of fly ash to be specified.	<i>Complied.</i> All fly ash generated is supplied free of cost to registered brick manufacturing units in accordance with the Fly-Ash Notification of MoEF&CC. No fly ash is used for landfill.
8. General housekeeping and dust suppression to be improved.	<i>Complied.</i> Regular housekeeping schedule implemented; water-sprinkling done regularly along internal roads.
9. Green-belt development around plant boundary to be strengthened.	<i>Complied.</i> Additional plantation has been carried out covering more than 33 % of total area. Species include neem, karanj, and arjun. (Annexure F: Report)

Summary

All observations of the WBPCB have been duly complied with. The Unit now operates strictly within environmental standards under valid **Consent to Operate** and **Consent to Establish** issued by the WBPCB.

For M/s MB Sponge & Power Ltd.


MB SPONGE AND POWER LTD


Authorized Signatory






GPS Map Camera

Ukhra, West Bengal, India 
Rail Gate, Jamuria Rd, Near Ikhra, Rail Gate, Ukhra, West Bengal
713362, India
Lat 23.699511° Long 87.115014°
Monday, 15/12/2025 03:13 PM GMT +05:30

Google



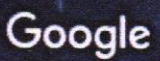
GPS Map Camera

Ikrah, West Bengal, India 

M4w7+x8p, Ikrah, West Bengal 713362, India

Lat 23.699466° Long 87.114185°

Monday, 15/12/2025 03:10 PM GMT +05:30

Google 



GPS Map Camera



Ikrah, West Bengal, India



M4w7+x8p, Ikrah, West Bengal 713362, India
Lat 23.698131° Long 87.113623°

Monday, 15/12/2025 03:07 PM GMT +05:30

Inspection Report-cum-Check List

Name of the Industry	M/s. M B Sponge & Power Pvt. Ltd
Address	Near Ikrah Railway Station, PO- Hijalgora, PS- Jamuria, Paschim Bardhaman 713362
Category of industry	Red (Sponge Iron)
Date of inspection	19.01.2026 from 11.00 am – 4.30 pm
Inspecting officer	S. Barua, AEE, A Barman, AEE
Persons met during inspection	M Srinivasan (Env)
Electricity supply	India Power Corporation Ltd
Observation	
(A) Sources of generation of liquid waste	DRI Cooling Tower Discharge, Boiler blowdown
(B) Facility available for treatment	Settling Tank is used for recycling liquid wastewater. Recycled water used for Dust Suppression system.
(C) Generation of sewage and its treatment / disposal	Septic Tank followed by Soak Pit
(D) Observation & Comments on performance of treatment facility of liquid waste	Functional
(E) Sources of generation of gaseous Emissions	
DRI Section: <ul style="list-style-type: none"> ● 02x 100 TPD DRI Kiln # 1, 2 ● Separate Cooler Discharge for Kiln #1 & 2 ● Transfer House for Kiln #1 & 2 ● Product House for Kiln #1 & 2 ● Intermediate Bin for DRI # 1 & 2 ● Product Separation House for DRI # 1 & 2 ● Iron ore Crushing unit for DRI # 1 & 2 ● Coal Crushing unit for DRI # 1 & 2 ● 01x350 TPD DRI Kiln# 3 	Ferro Section: <ul style="list-style-type: none"> ● 2x9 MVA SEAF
(F) Facility available for treatment of gaseous emissions	
DRI Section: <ul style="list-style-type: none"> ● Kiln# 1 & 2 - Attached with WHRB (GCT standby) followed by 3 Field ESP- ID Fan- Common Stack height- 38m ● Cooler discharge- attached with Bag Filter- stack of 22m ● Product house- attached with Bag Filter- stack of 30m ● Product Separation House- attached with Bag Filter- stack of 30m ● Transfer House- attached with Bag Filter- stack of 30m ● Intermediate Bin- attached with Bag Filter- stack of 30m ● Coal crushing unit- attached with Bag Filter- stack of 30m ● Kiln # 3- attached with WHRB (40 TPH) followed by stack of adequate height ● Cooler discharge- attached with Bag Filter- stack of 30m ● Product house & Product Separation House 	Ferro Section: <ul style="list-style-type: none"> ● Individual Heat exchanger and Bag filter followed by Common Stack of 56 m.



<ul style="list-style-type: none"> - attached with common Bag Filter at existing Product House- common stack of 30m • Stock house-attached with Bag Filter- stack of 30m 	
(G) Observation & comments on performance of treatment facility for gaseous emission	---
(H) Observation on noise pollution generated from industrial process along with measured levels (if measurement reqd.)	---
(I) Information regarding solid waste generation and disposal / storing facility:	<ul style="list-style-type: none"> - Dolochar is sent to power plant for fuel consumption - APC Dust is used in landfilling at abandoned mine pits of ECL.
(J) Information regarding Hazardous waste generation and onsite storing facility	Cotton waste. used oil filter. used grease etc
(K) Status of Haz. Waste (M&H) Authorization	Obtained from the State Board
(L) Storing of Hazardous chemicals under MS&I(HC) Rules	Yes No If yes, Onsite Emergency Plan submitted Yes No
(M) Status of consent to establish	Possess valid NOC <input checked="" type="checkbox"/> Yes No
(N) Status of consent	Possess valid consent to operate <input checked="" type="checkbox"/> Yes No If Yes, validity period up to 31.03.2027
(O) Any other relevant information & remarks --	
<ul style="list-style-type: none"> • The Unit was in operation during inspection along with respective pollution control systems. • 01 no of CAAQMS. 02 Nos of opacity meter has been installed with the stacks of common stack of 2x100 TPD Kiln and individual stack of 1x350 TPD kiln. The CAAQMS was observed not in operation. (Pic. 4) • Housekeeping was found poor near new DRI section. High fugitive emission was observed during inspection. (Pic.6,7) • High visible fugitive emission was also noticed near cooler discharge, intermediate bin area of old 2x100 TPD DRI Kilns. The unit has not taken any repairment work at the existing Bag Filters of the old DRI. Canopy cover of the conveyers was observed either missing or in non-functional condition. (Pic 7,15) • Other than only 04 Nos of fixed type sprinkler, no dust suppression mechanism was observed during inspection. (Pic 3) • Setting up of new ash silo near ESP of 350 TPD Kiln (capacity 400 m³) has not yet been completed. During CTO application of newly installed 1x350 TPD kiln, the unit has submitted letter dated 17.11.2025(attached with this report) regarding completion of Ash Silo within 7 days. However, necessary ducting was observed yet to be completed. The unit has made provision of temporary ash pit for dumping of ESP dust. Non-reclaimed ash dumps, when not managed promptly, results in excessive accumulation of dust which can become a significant source of secondary environmental pollution. (Pic 2) • Three nos of stack emission samples were collected from the stacks attached with ESP of the newly installed 1x350 TPD Kiln, stack of cooler discharge of the said Kiln and common stack of the 2x9 MVA SEAF. Results of which show compliance with respect to prescribed environmental norms of the Board. Continuous leakage from the inlet seal was observed during stack emission sample collection, which allows untreated, and often fine-dust material to bypass emission control systems. (Pic 5) • The unit failed to comply with prescribed norms of he Board with respect to fugitive sampling 	



sampled near Cooler discharge area of the 1x350 TPD. The result follows.

Date of sampling	Parameter	Value obtained (µg/Nm ³)	Permissible limit(µg/Nm ³)
19.01.2026	TSPM	2847	2000

- 4th hole emission control system at SEAFs was observed not in operation resulting in fugitive emission during tapping of hot metal. (Pic 9)
- The unit has not obtained NOC from the Board for its new 2x1010 KVA DG set. The unit also uses old type 725 and 380 KVA DG Set for the existing unit without adequate pollution control system.
- Plantation was found inadequate and poorly managed.

A Barman
28/01/20

A Barman, AEE
Asansol Regional Office

S Barua

S Barua, AEE
Asansol Regional Office





Fugitive emission from raw material transfer point (Pic 1)



Ash silo not yet completed (Pic 2)

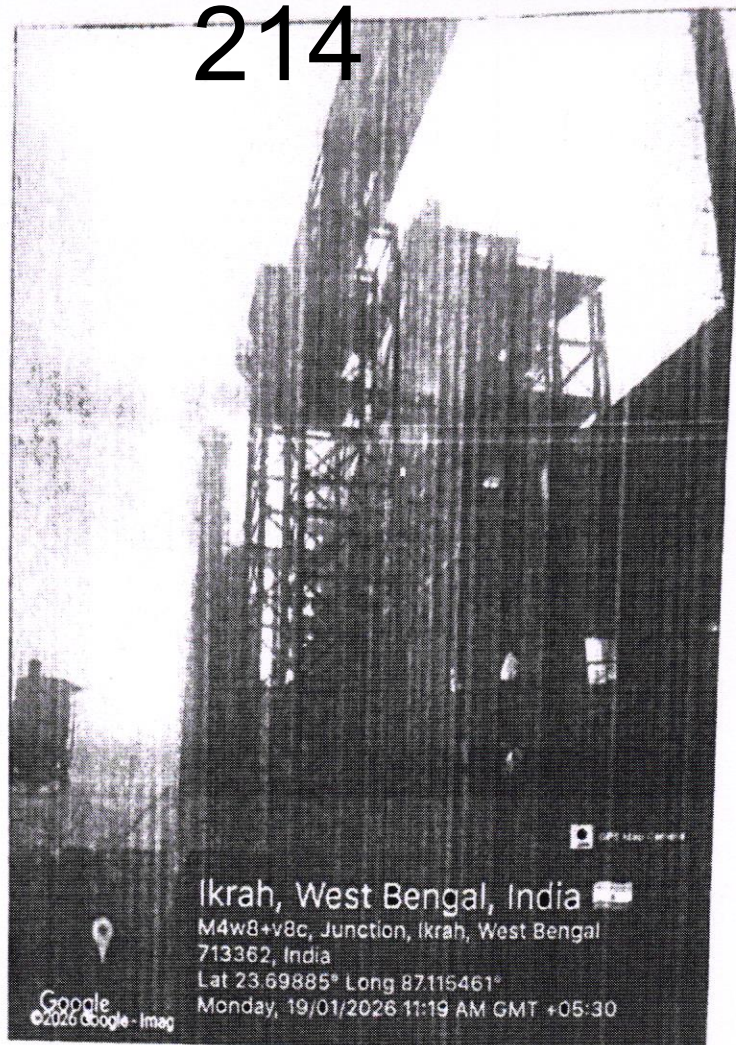


Only 04 nos of Fixed Type Sprinkler in operation at ESP of 1x350 TPD (Pic 3)

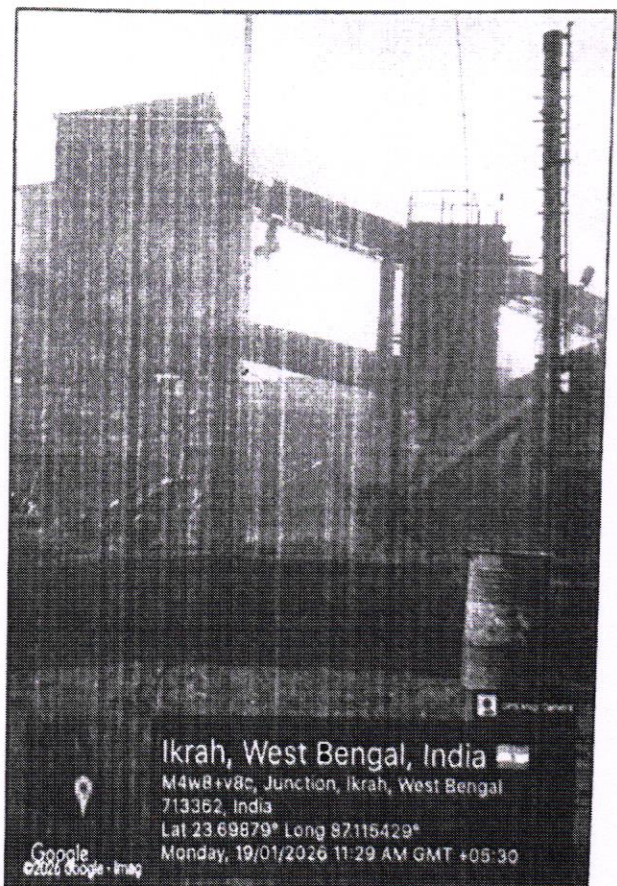
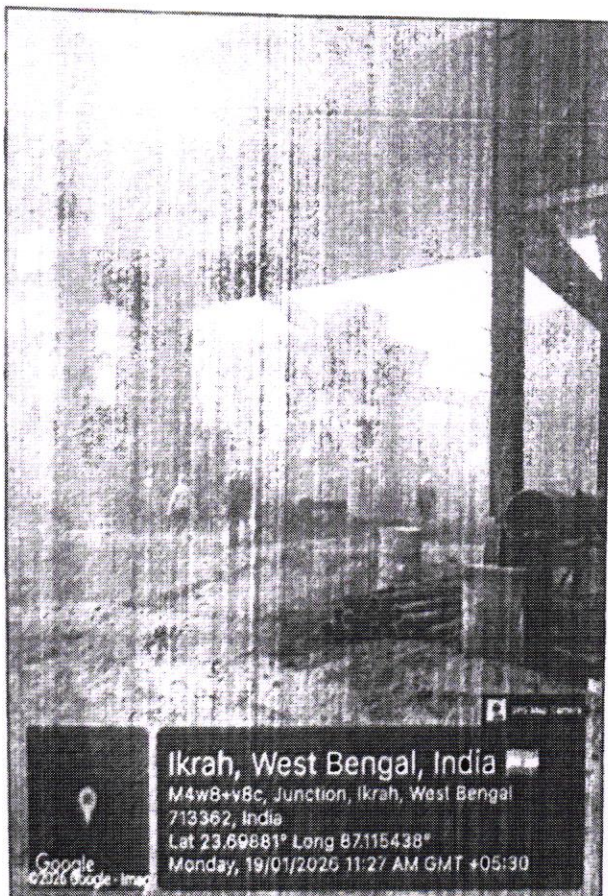


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7x



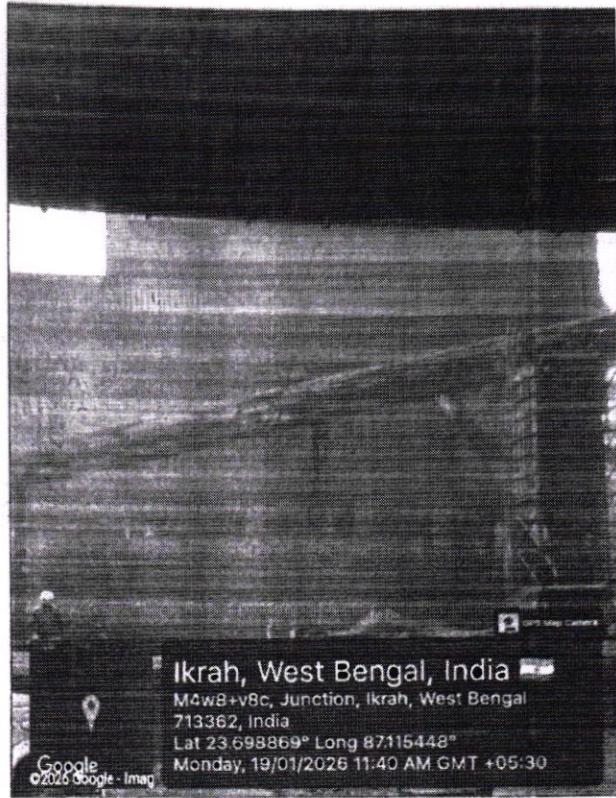
Continuous leakage from inlet seal of 1x350 TPD Kiln during sampling (Pic 5)



Poor housekeeping and high visible fugitive emission near DRI section (Pic 6)



72

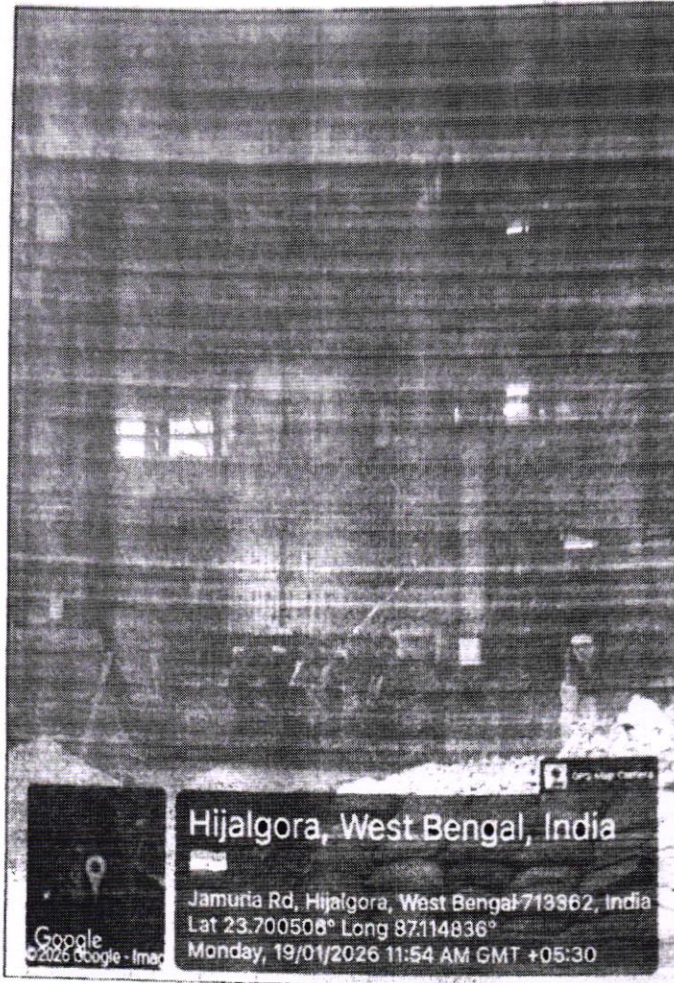


Broken or missing conveyer canopies (Pic 7)

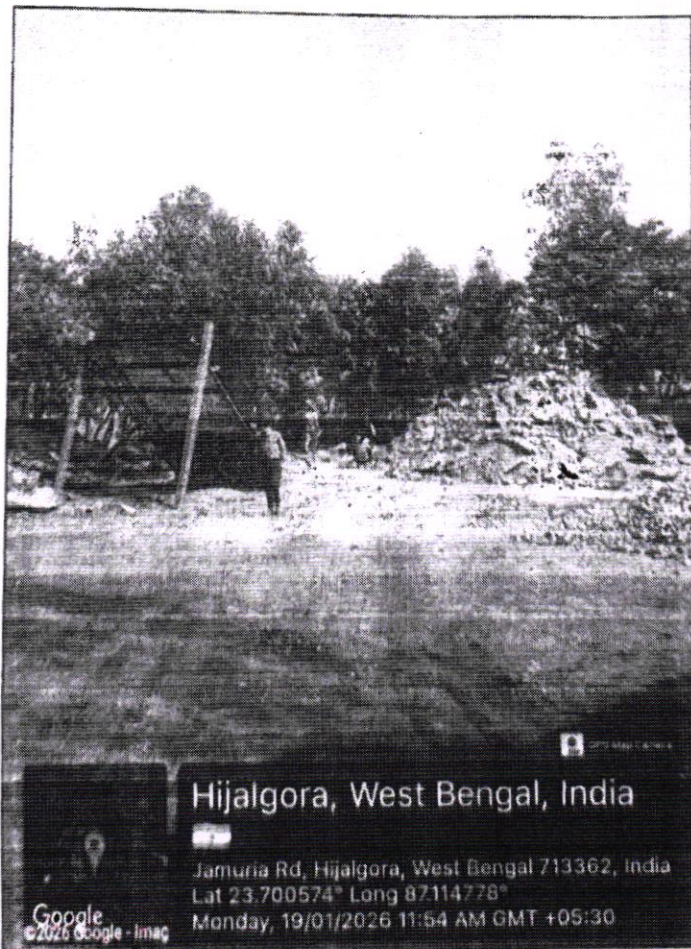


Excessive accumulation of dust at new DRI section (Pic 8)

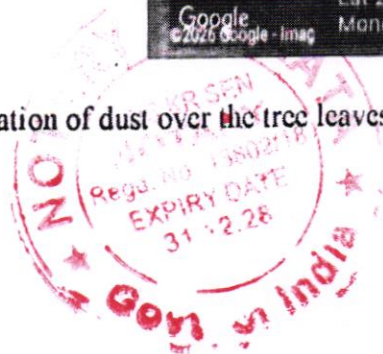


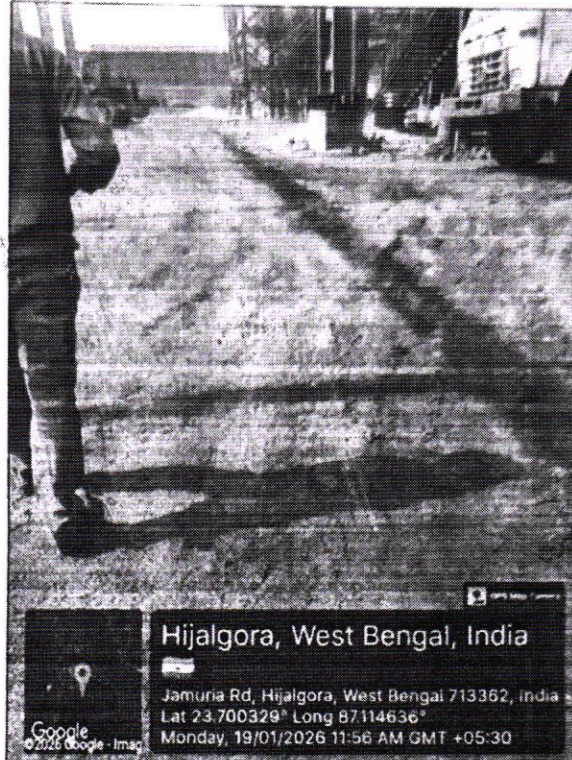


4th Hole emission control system not in operation resulting in fugitive emission in ferro alloy section (Pic 9)

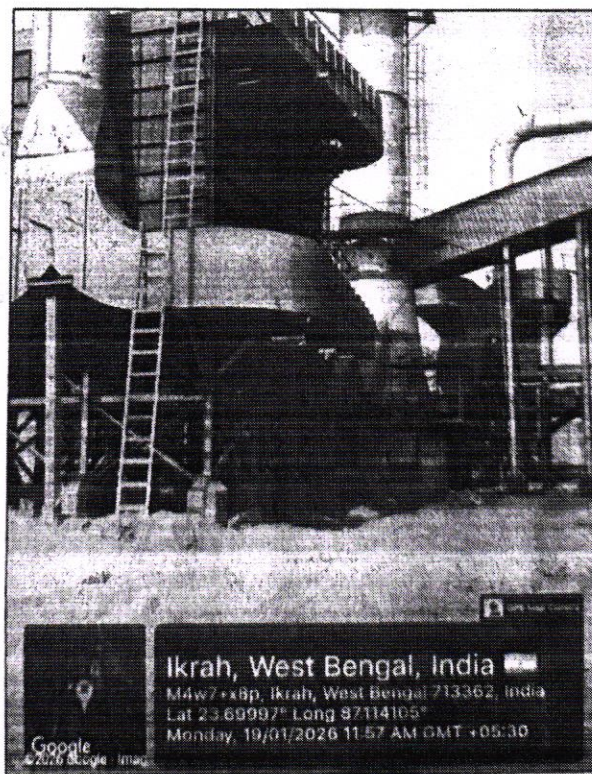


Accumulation of dust over the tree leaves inside plant premises and manual grinding of Slag (Pic 10)



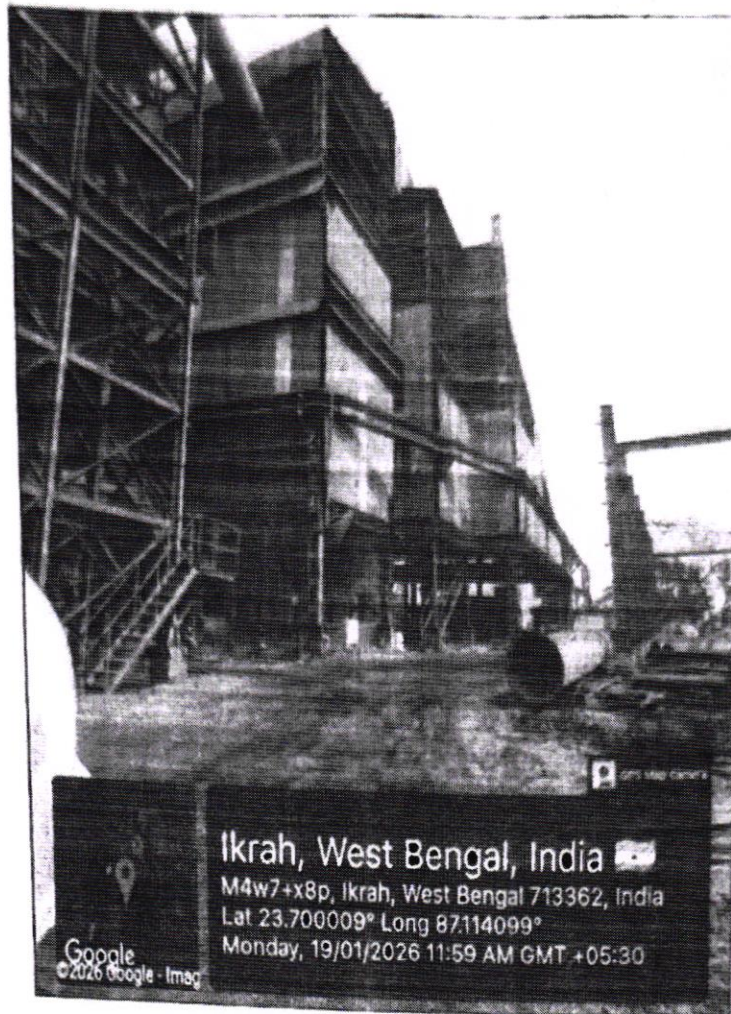


Unpaved road at Ferro Alloy section (Pic 11)

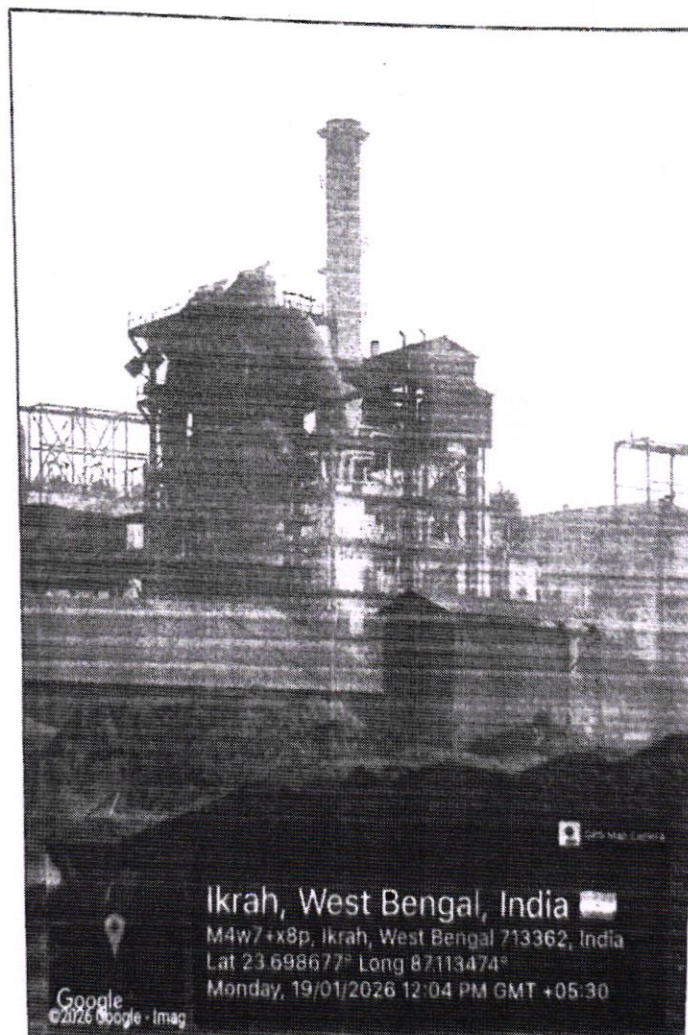


Poor housekeeping and non-removal of dust near Bag filter of SEAFs(Pic 12)

Page 9 of 13
Reg-
EXPIRY DATE
31.12.28
Govt. of India



Fugitive emission at Ferro Alloy section (Pic 13)

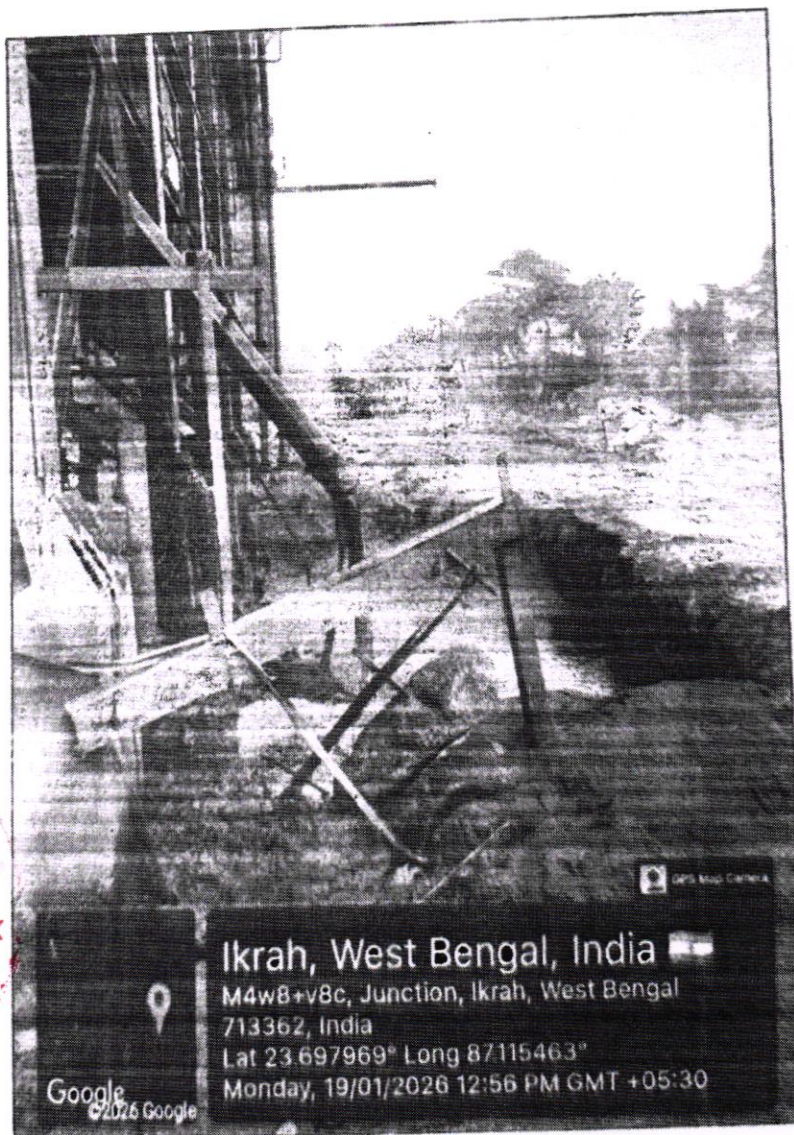


Raw material stored in the open outside designated sheds (Pic 14)





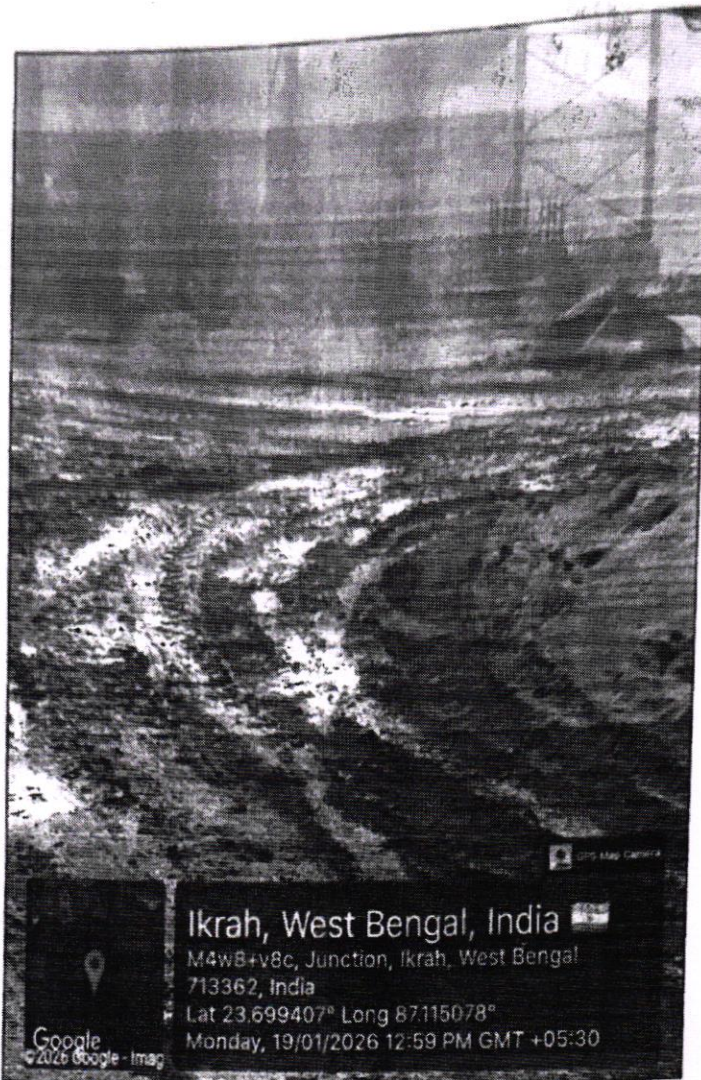
Broken conveyor canopies at Old DRI section (Pic 15)



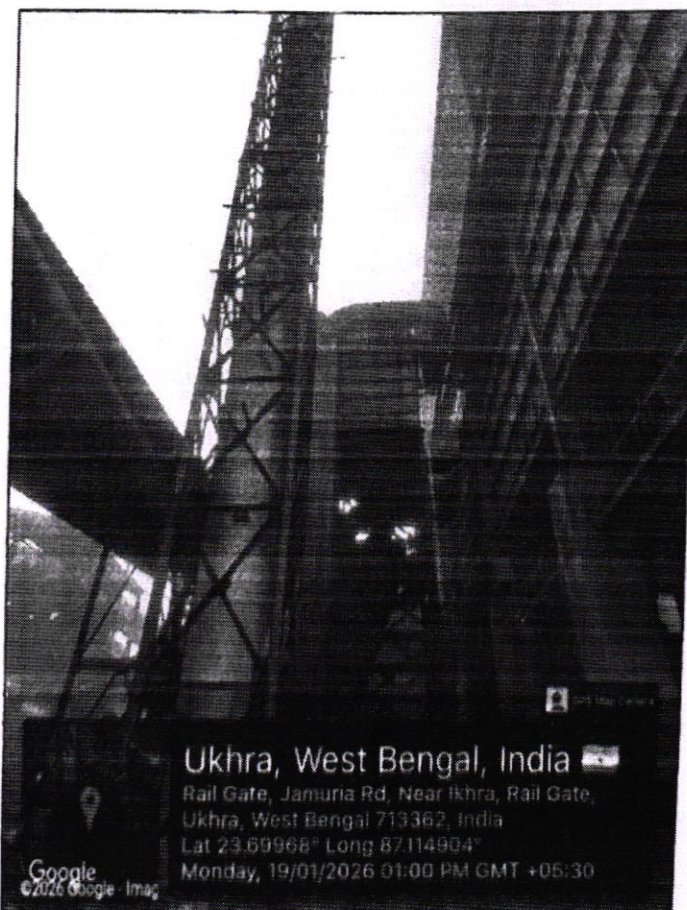
Ash dump site near ESP of 1x350 TPD Kiln (Pic 16)



X7



New Ash silo for Bag filter dusts at older DRI section not yet completed (Pic 17)



NOTARY KOLKATA
 ASIS KR SEN
 NOTARY
 Regd. No 13802/18
 EXPIRY DATE
 31.12.28
 GOVERNMENT OF INDIA

No sampling port and platform provided at Bag Filter of Cooler discharge of 1x235 TPD Kiln(Pic 18)

78



Stack of one no Bag filter at Cooler discharge of older 2x100 TPD Kilns missing (Pic 19)



A Barman
23/01/26

A Barman, AEE
Asansol Regional Office

S Barua

S Barua, AEE
Asansol Regional Office




To

Senior Engineer
O&E
West Bengal Pollution Control Board
Kolkata



Date: 13.02.2026

Compliance & Action Taken Report

In respect of WBPCB inspection dated 19.01.2026 and proceedings in OA No. 136/2025/EZ
(NGT, EZB, Kolkata)

Sub: Submission of compliance and action taken report in response to the hearing held by WBPCB on
10.02.26

1. Background and scope

An application was filed before Hon'ble NGT, Eastern Zone Bench, Kolkata (OA No. 136/2025/EZ) raising allegations relating to (i) emissions/monitoring/green belt, (ii) alleged dumping of dolochar/ash. Pursuant to directions of Hon'ble NGT, WBPCB carried out inspections and issued directions, followed by a subsequent inspection on 19.01.2026 for a more concrete assessment.

This report is limited to environmental compliance and corrective actions taken.

2. Chronology of key events

Date	Event	Reference / Evidence
12.08.2025	Hon'ble NGT order directing WBPCB inspection/inquiry in OA 136/2025/EZ.	NGT order
21.08.2025	WBPCB inspection of MBSPL premises and preparation of inspection note; focus on emissions/monitoring, No dumping of Dolochar or Ash found	WBPCB inspection note (21.08.2025)



Factory- PO- Hijaigora,
Near Khar Railway Station,
Post- Paschim Burdwan - 713362, WB

Corp Office - Vaishno Chambers,
3rd Floor, 6 Brabourne Road,
Kolkata-700001

CIN-U27102WB2004PLC099733
Ph - 9332006961
Email - info@mbssp.in

09.12.2025	Hearing at WBPCB Head Office; MBSPL directed to submit action taken with documents.	
15.12.2025	MBSPL submission: point-wise compliance with documentary annexures.	MBSPL letter dated 15.12.2025
29.12.2025	WBPCB direction issued, including prohibition on dolochar landfilling and precautions for bag filter refuse landfilling.	WBPCB Direction (Dec 2025)
Dec 2025	Hon'ble NGT observed WBPCB report to be vague and directed a fresh inspection with concrete findings.	NGT order (Dec 2025)
19.01.2026	Follow-up WBPCB regional inspection and stack/ambient/fugitive observations; dolochar/ash allegation re-examined.	WBPCB Inspection Report dated 19.01.2026
13.02.2026	Follow-up hearing at WBPCB; submission of corrective action report (this report) with evidence.	This report with annexures

3. Compliance with WBPCB Direction (Dec 2025)

WBPCB issued directions inter alia requiring strict compliance, non-landfilling of dolochar, and precautions in any landfilling of bag-filter refuse. The compliance status is summarised below.

Direction / Requirement	Compliance status	Implementation details	Evidence / Annexure
Operate with strict compliance – All stack reports	Complied, all stack reports normal in compliance	Stack emission report in the ESP of the kiln, Stack of cooler discharge, and common stack of SEAF is in compliance to the prescribed environmental norms. We got another stack report done from WBPCB approved lab to double check the same.	latest stack test reports; (Annexure 1)
Under any circumstances, no use of dolochar for landfill; dispose by sale to CPPs.	Complied	Dolochar is generated as a by-product and is dispatched to other units for use as fuel under	Sample sale invoices, e-way bills, Purchase orders (Annexure 2)



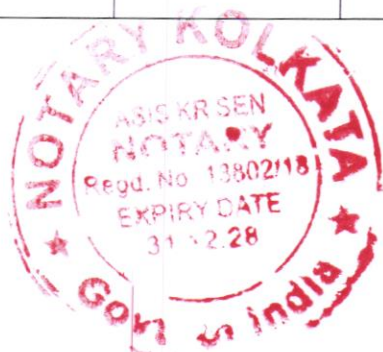


		proper invoices and transport documents; no on-site dumping.	
Bag filter refuse	Complied	Bag filter refuse is sold to brick manufacturers or if not enough buyers are present then given to ECL landfill free of cost. ECL agreement in process.	MOU with brick manufacturer with weightment slip(Annexure 3)
Maintain all environmental norms; strict vigil by regional office.	Complied / ongoing	Housekeeping and dust suppression strengthened (sprinklers, rain-gun/fogging, road wetting); fugitive issues addressed with engineering controls and daily checks.	action taken photos attached in various annexures

5. Point-wise action taken on observations in WBPCB inspection dated 19.01.2026

WBPCB's inspection dated 19.01.2026 recorded that the key allegations regarding dolochar dumping and ash dumping were not found as an issue on inspection, and stack emission results for monitored stacks were within prescribed norms. Certain operational/housekeeping and minor compliance gaps were noted. Point-wise corrective actions are documented below with status and evidence mapping.

Observation (19.01.2026)	Immediate action taken	Permanent corrective action / engineering control	Status (as on 10.02.2026)	Evidence / Annexure
CAAQMS was non-operational during inspection.	Checked system logs; initiated service call and sensor diagnostics.	Repair of faulty sensor; procurement and installation of new CAAQMS unit;	Was working fine in January when it was calibrated, Sensor went bad and is Under repair; new unit ordered and planned installation in Feb 2026.	Calibration certificate (Jan 2026); service report; purchase order (Annexure 4)





Some conveyor canopy covers broken / damaged.	Replaced most damaged canopies;	Replace conveyor belt + canopy in remaining sections during next planned shutdown to avoid repeated opening.	Most completed; balance 2 conveyors scheduled for next shutdown.	Photo log; (Annexure 5)
More sprinklers required; dust suppression to be strengthened.	Installed additional sprinklers and increased road wetting frequency.	Permanent sprinkler network in progress	Multiple sprinklers installed; further augmentation in progress.	images; (Annexure 6)
Ash silo near ESP (350 TPD kiln) not working / temporary ash pit observed.	Rectified pipeline leakage and re-commissioned silo feeding;	Pits filled and Ash Silo fully functional	Functional.	photos; (Annexure 7)
Fugitive emissions at cooler discharge / teething leakage issues in new bag filters.	Identified leakage points and rectified immediately; ensured daily inspections.	Preventive maintenance protocol for new bag filters;	Rectified; under daily monitoring.	Photos; (Annexure 8)
Continuous leakage from inlet seal observed during stack sampling.	Added additional suction point near inlet seal to arrest leakage; ensured proper sealing.		Implemented and stable.	Photo;(Annexure 9)
Fugitive emission control at submerged arc furnace (tapping time) not in operation.	Issued instruction to operate fume extraction during tapping without fail			Photos (Annexure 10)
DG set: new 2x1010 kVA reported			NOC application in process.	Application in process





without NOC; adequacy of emission/noise control to be ensured.				
Plantation inadequate	Commenced plantation drive; appointed HSE officer for housekeeping and environment supervision.		1,000+ saplings planted; 5,000 planned within 2 months.	Photos; (Annexure 11)
Housekeeping Not proper	New HSE officer hired		Housekeeping work in full progress	Photos (Annexure 12)

6. Materials and waste management - controlled pathways

To eliminate ambiguity on the allegations, the material flow and waste management pathways are stated below. The intent is to provide clear, auditable evidence trails (invoice/manifest/logbooks) for each stream.

Stream	Generation source	Current utilisation / disposal route	Controls (storage/handling)	Evidence (to annex)
Dolochar / Coalchar	DRI kilns (by-product)	Sold to other CPPs/industries as fuel; no landfilling.	Stored in designated area dispatched under weighment + invoice;	Sale invoices with purchase orders(Annexure 2)
Fly ash (CPP/WHRB, if applicable) & Baghouse Dust, Bag Filter Dust	WHRB/ CPP	Supplied to authorised/registered brick units; where used for mine backfilling/landfilling, only to authorised ECL sites as per applicable permissions.	Covered transfer from Silos, no open dry handling; ECL agreement in process	Utilization certificates; MOUs; weighment records (Annexure 3 & 4)
Hazardous wastes (oils, spent filters, etc.)	Maintenance activities	Stored in dedicated hazardous waste room and disposed through authorized agent	Stored in hazardous waste room	MOU with authorized vendors & authorized vendor receipts (Annexure 13)



7. Monitoring, governance and preventive compliance controls

To ensure sustained compliance and avoid recurrence of minor gaps, the following governance controls have been implemented:

- Appointment of dedicated Hygiene, Health & Safety (HSE) Officer for housekeeping, dust suppression and safety monitoring.
- Daily housekeeping checklist for all major process areas and raw-material yards; fortnightly internal environmental audit.
- Preventive maintenance schedule for APCDs (ESP/bag filters), conveyors covers, silo pneumatic systems and fugitive capture points.
- Calibration & uptime plan for OCEMS/CAAQMS including service contracts, spares and redundancy.
- Third-party stack monitoring (as required) and submission/record-keeping; immediate corrective action workflow for any exceedance or equipment fault.

8. Conclusion and prayer / request

Based on multiple inspections and monitoring, major allegations (dolochar/ash dumping and stack-emission non-compliance) have not been substantiated on inspection. All observed gaps have been addressed through immediate rectification and permanent engineering/management controls as detailed above. It is requested that WBPCB may kindly consider these evidences as our honorable submission.

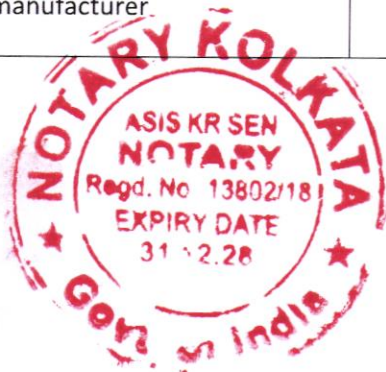
For M/s MB Sponge & Power Ltd.

Authorised Signatory

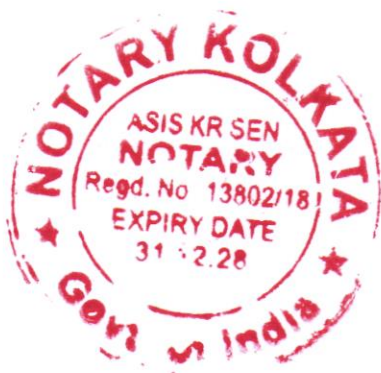


Enclosures / Annexures: As per annexure list:

Latest stack test reports;	Annexure 1 – Page No.8-11
Sample sale invoices, e-way bills, Purchase orders	Annexure 2 – Page No.12-17
MOU with brick manufacturer and cement manufacturer	Annexure 3 – Page No. 18-23



Calibration certificate (Jan 2026); service report; purchase order	Annexure 4 -Page No 24-32
Replaced most damaged canopies;	Annexure 5- Page No 33
Installed additional sprinklers and increased road wetting frequency. Sprinkler layout + images;	Annexure 6 – Page No 34
Pits filled and Ash Silo fully functional, Photos	Annexure 7 – Page No 35-36
Cooler discharge Fugitive emission - Rectified; under daily monitoring., Photos	Annexure 8 - Page no 37
Inlet seal leakage- Additional suction point put and in control- Photos	Annexure 9 – Page No 38
SAF emission-Issued instruction to operate fume extraction during tapping without fail, Photos	Annexure 10- Page No 39
Plantation addition -photos	Annexure 11 – page No 40
House keeping	Annexure 12 – Page No 41
Hazardous waste agreement	Annexure 13 – Page No 42-55



ANNEXURE 1

Latest stock report





GREENVISION

(A leading environmental research laboratory)

Recognized by West Bengal Pollution Control Board

Urvashi Malhar, Phase II, MSAV-35, Bengal Ambuja Housing Complex, City Centre, Durgapur-713216

Contact : 0343-2543019, 9732580459, 9433158173, email : greenvision.dgp@gmail.com, Website : www.greenvisiondurgapur.com



TC-15288

TEST REPORT OF FUGITIVE AIR ANALYSIS

FORMAT NO. : GV/LAB/FM/33W

U.L.R. No. : TC152882600000101F

Sample is drawn by M/s. Greenvision
 Report No. : GV/AR/25-26/571
 Name of Customer : M/s. M.B. Sponge & Power Ltd.
 Address of Customer : Vill. + P.O. : Hijalgora, Near Ikra Rly. Station,
 Dist. : Paschim Bardhaman, Pin : 713362.

Sample Description : Fugitive Air
 Sampling Location : 100 TPD Cooler Discharge Area
 Sample Condition : In GMF Filter Paper & Plastic Bottle
 Location of Testing : At Laboratory
 Sampling Method : CPCB, Emission Regulation (Part III)

Date of Receiving : 03.02.2026
 Analysis Started On : 03.02.2026
 Analysis Completed On : 04.02.2026
 Time of Sampling : 09:05 am to 05:05 pm

A. METROLOGICAL INFORMATION

Average Temperature (°C) : 24.0
 Barometric Pressure (mm of Hg) : 755.0

B. RESULT OF ANALYSIS

Sl. No.	Parameters	Unit	Concentration	Test Method
01.	Concentration of TSPM	µg/m ³	1198.34	IS : 5182 (Part 4),1999
02.	Concentration of SO ₂	µg/m ³	7.78	IS : 5182 (Part 2),2023
03.	Concentration of NO ₂	µg/m ³	34.28	IS : 5182 (Part 6),2006

Limit : (µg/m³) TSPM – 2000

Ref. : The Environment (Protection) Rules, 1986, Fourth Amendment, 2008 notified by G.S.R.414(E), dated 30.5.2008.

Reviewed by
 (Sabyasachi Shyam Roy Chowdhury)
 Quality Manager

(Sabyasachi Shyam Roy Chowdhury)
 Quality Manager
 Authorised Signatory
 For, GREEN VISION

- Note: 1. This report refers to the values obtained at the time of testing and results related to the items tested.
 2. This certificate may not be reproduced in part or full without written permission of the management.
 3. Retention period of tested sample (Filter Paper) is 6 months from the date of issue test report unless otherwise specified.

Page 1/1

End of the report.....

City Office : 84/10,Roy Bahadur Road, Behala, Kolkata-700 034, Ph. : 9433158173

Branch Office : Durgachak, Haldia, Purba Medinipur, Ph. : 8101647425 M.N. Sarkar Road, Mahananda Para, Siliguri-734001





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TC-15288

Urvashi Malhar, Phase II, MSAV-35, Bengal Ambuja Housing Complex, City Centre, Durgapur-713216
 Contact : 0343-2543019, 9732580459, 9433158173, email : greenvision.dgp@gmail.com, Website : www.greenvisiondurgapur.com

TEST REPORT OF FUGITIVE AIR ANALYSIS

FORMAT NO. : GV/LAB/FM/33W

Sample is drawn by M/s. Greenvision
 Report No. : GV/AR/25-26/572
 Name of Customer : M/s. M.B. Sponge & Power Ltd.
 Address of Customer : Vill. + P.O. : Hijalgora, Near Ikra Rly. Station, Dist. : Paschim Bardhaman, Pin : 713362.
 Sample Description : Fugitive Air
 Sampling Location : 350 TPD Cooler Discharge Area
 Sample Condition : In GMF Filter Paper & Plastic Bottle
 Location of Testing : At Laboratory
 Sampling Method : CPCB, Emission Regulation (Part III)

U.L.R. No. : TC152882600000102F
 Sample Ref. ID : AS-020-2026(2)
 Report Date : 05.02.2026
 Date of Sampling : 02.02.2026
 Date of Receiving : 03.02.2026
 Analysis Started On : 03.02.2026
 Analysis Completed On : 04.02.2026
 Time of Sampling : 09:25 am to 05:25 pm

A. METROLOGICAL INFORMATION

Average Temperature (°C) : 24.0
 Barometric Pressure (mm of Hg) : 755.0

B. RESULT OF ANALYSIS

Sl. No.	Parameters	Unit	Concentration	Test Method
01.	Concentration of TSPM	µg/m ³	1426.76	IS : 5182 (Part 4),1999
02.	Concentration of SO ₂	µg/m ³	8.04	IS : 5182 (Part 2),2023
03.	Concentration of NO ₂	µg/m ³	34.52	IS : 5182 (Part 6),2006

Limit : (µg/m³) TSPM – 2000

Ref. : The Environment (Protection) Rules, 1986, Fourth Amendment, 2008 notified by G.S.R.414(E), dated 30.5.2008.

Reviewed by
 (Sabyasachi Shyam Roy Chowdhury)
 Quality Manager

(Sabyasachi Shyam Roy Chowdhury)
 Quality Mahager
 Authorised Signatory
 For, GREEN VISION

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Page 1/1

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 Branch Office : Durgachak, Halda, Purba Medinipur, Ph. : 8101647425 M.N. Sarkar Road, Mahananda Para, Silliguri-734001





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TC-15288

Urvashi Malhar, Phase II, MSAV-35, Bengal Ambuja Housing Complex, City Centre, Durgapur-713216

Contact : 0343-2543019, 9732580459, 9433158173, email : greenvision.dgp@gmail.com, Website : www.greenvisiondurgapur.com

TEST REPORT OF FUGITIVE AIR ANALYSIS

FORMAT NO. : GV/LAB/FM/33W

Sample is drawn by M/s. Greenvision

U.L.R. No. : TC152882600000103F

Report No. : GV/AR/25-26/573

Sample Ref. ID : AS-020-2026(3)

Name of Customer : M/s. M.B. Sponge & Power Ltd.

Report Date : 05.02.2026

Address of Customer : Vill. + P.O. : Hijalgora, Near Ikra Rly. Station,
Dist. : Paschim Bardhaman, Pin : 713362.

Date of Sampling : 02.02.2026

Sample Description : Fugitive Air

Date of Receiving : 03.02.2026

Sampling Location : Product & Separation Area

Analysis Started On : 03.02.2026

Sample Condition : In GMF Filter Paper & Plastic Bottle

Analysis Completed On : 04.02.2026

Location of Testing : At Laboratory

Time of Sampling : 09:50 am to

Sampling Method : CPCB, Emission Regulation (Part III)

05:50 pm

A. METROLOGICAL INFORMATION

Average Temperature (°C) : 24.0

Barometric Pressure (mm of Hg) : 755.0

B. RESULT OF ANALYSIS

Sl. No.	Parameters	Unit	Concentration	Test Method
01.	Concentration of TSPM	µg/m ³	1368.24	IS : 5182 (Part 4),1999
02.	Concentration of SO ₂	µg/m ³	7.56	IS : 5182 (Part 2),2023
03.	Concentration of NO ₂	µg/m ³	34.1	IS : 5182 (Part 6),2006

Limit : (µg/m³) TSPM – 2000

Ref. : The Environment (Protection) Rules, 1986, Fourth Amendment, 2008 notified by G.S.R.414(E), dated 30.5.2008.

Reviewed by
(Sabyasachi Shyam Roy Chowdhury)
Quality Manager

(Sabyasachi Shyam Roy Chowdhury)
Quality Manager
Authorised Signatory
For, GREEN VISION

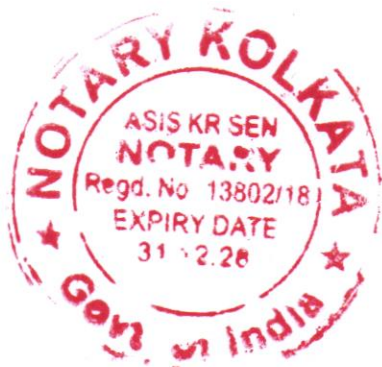
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Branch Office : Durgachak, Haldia, Purba Medinipur, Ph. : 8101647425 M.N. Sarkar Road, Mahananda Para, Siliguri-734001





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Urvashi Malhar, Phase II, MSAV-35, Bengal Ambuja Housing Complex, City Centre, Durgapur-713216

Contact : 0343-2543019, 9732580459, 9433158173, email : greenvision.dgp@gmail.com, Website : www.greenvisiondurgapur.com



TC-15288

TEST REPORT OF FUGITIVE AIR ANALYSIS

FORMAT NO. : GV/LAB/FM/33W

U.L.R. No. : TC152882600000104F

Sample is drawn by M/s. Greenvision

Report No.	: GV/AR/25-26/574	Sample Ref. ID	: AS-020-2026(4)
Name of Customer	: M/s. M.B. Sponge & Power Ltd.	Report Date	: 05.02.2026
Address of Customer	: Vill. + P.O. : Hijalgora, Near Ikra Rly. Station, Dist. : Paschim Bardhaman, Pin : 713362.	Date of Sampling	: 02.02.2026
Sample Description	: Fugitive Air	Date of Receiving	: 03.02.2026
Sampling Location	: 350 TPD ESP & Boiler Area	Analysis Started On	: 03.02.2026
Sample Condition	: In GMF Filter Paper & Plastic Bottle	Analysis Completed On	: 04.02.2026
Location of Testing	: At Laboratory	Time of Sampling	: 10:15 am to 06:15 pm
Sampling Method	: CPCB, Emission Regulation (Part III)		

A. METROLOGICAL INFORMATION

Average Temperature (°C) : 24.0

Barometric Pressure (mm of Hg) : 755.0

B. RESULT OF ANALYSIS

Sl. No.	Parameters	Unit	Concentration	Test Method
01.	Concentration of TSPM	µg/m ³	1502.94	IS : 5182 (Part 4),1999
02.	Concentration of SO ₂	µg/m ³	8.34	IS : 5182 (Part 2),2023
03.	Concentration of NO ₂	µg/m ³	35.96	IS : 5182 (Part 6),2006

Limit : (µg/m³) TSPM – 2000

Ref. : The Environment (Protection) Rules, 1986, Fourth Amendment, 2008 notified by G.S.R.414(E), dated 30.5.2008.

Reviewed by
(Sabyasachi Shyam Roy Chowdhury)
Quality Manager

(Sabyasachi Shyam Roy Chowdhury)
Quality Manager
Authorised Signatory
For, GREEN VISION

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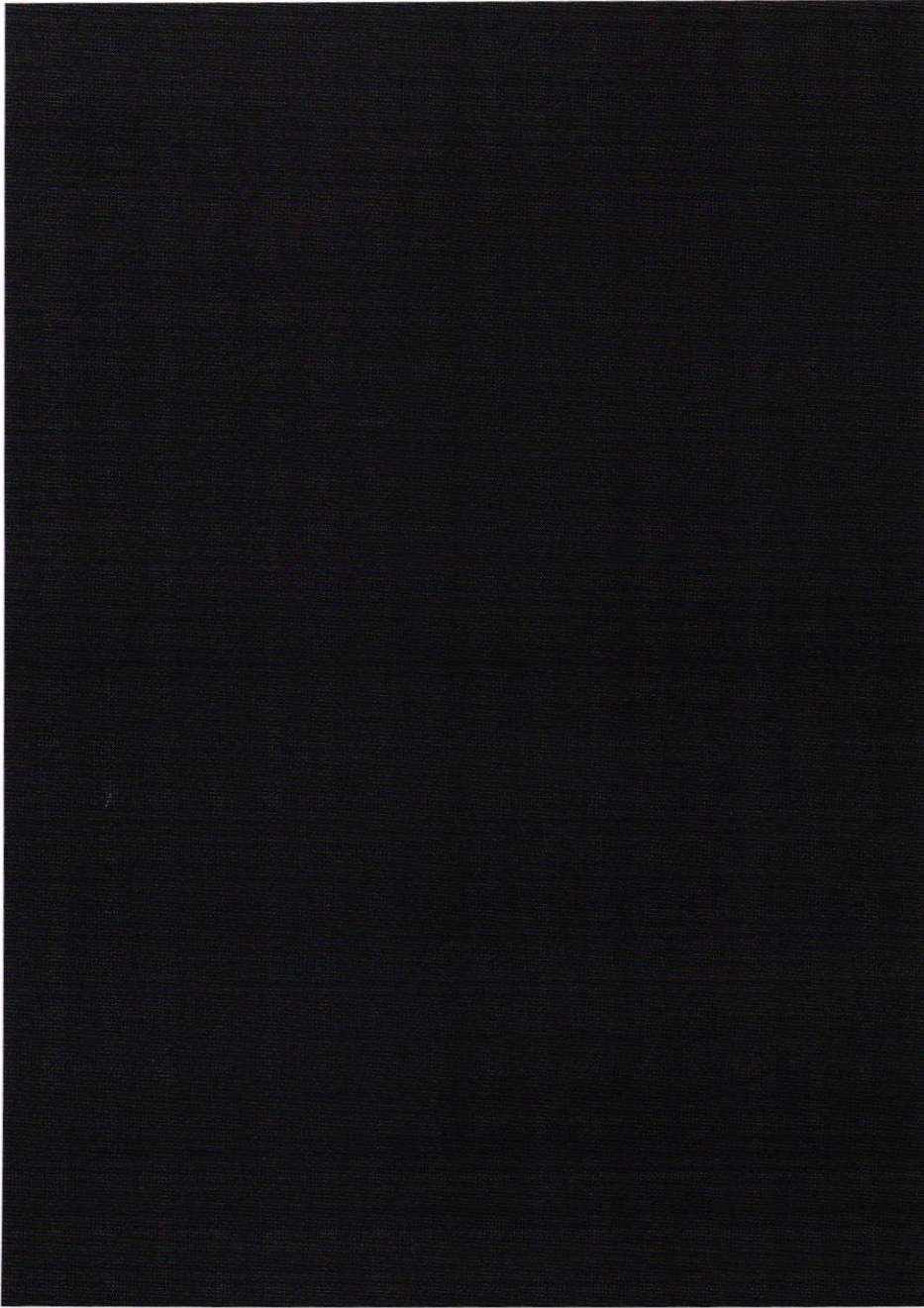
End of the report.....

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Branch Office : Durgachak, Haldia, Purba Medinipur, Ph. : 8101647425 M.N. Sarkar Road, Mahananda Para, Siliguri-734001



Annexure 2 – Dolochar Purchase order, invoice



SUPER SMELTERS LIMITED

JAMURIA INDUSTRIAL ESTATE, RAJA RAM DANGA, AAM BAGAN, P.O- IKRA, JAMURIA-713362, PASCHIM BARDHAM

Purchase Order

Page No 1 of 2

Date : 29-01-2026

P.O. No : YC25129-001 Details of Supplier M B SPONGE & POWER LTD. P.O. - HIJALGODA, JAMURIA- 713336, DIST - BURDWAN, WEST BENGAL, JAMURIA - 713336, BURDWAN, INDIA State Name : WEST BENGAL State Code : 19 GSTIN/Unique ID : 19AAECM1930G1ZM PAN No. : AAECM1930G Contact Detail :		Party Ref : VERBAL Date : 29-01-2026 Bank Name : CENTRAL BANK OF INDIA Branch : MAMRA IFSC Code : CBIN0281251 Account No : 1199630550							
Billing To Address SUPER SMELTERS LIMITED JAMURIA INDUSTRIAL ESTATE, RAJA RAM DANGA, AAM BAGAN, P.O- IKRA, JAMURIA-713362, PASCHIM BARDHAMAN, Country : INDIA State Name : WEST BENGAL State Code : 19 GSTIN/Unique ID : 19AAFCS1116F1ZN PAN No. : AAFCS1116F Contact Detail : Ph. No. : 913412456690, Email : info@supershakti.in info@supershakti.in :U27109WB1995PLCO72223		Shipping To Address SUPER SMELTERS LIMITED JAMURIA INDUSTRIAL ESTATE, RAJA RAM DANGA, AAM BAGAN, P.O- IKRA, JAMURIA-713362, PASCHIM BARDHAMAN, INDIA State Name : WEST BENGAL State Code : 19 GSTIN : 19AAFCS1116F1ZN PAN No. : AAFCS1116F Contact Detail : Ph. No. : 913412456690, Email : Info@supershakti.in							
CIN No.									
Sr. No.	Item Code	Item Details	HSN No.	UM	Qty	Rate	Disc Rate	Amount	
1	RC01-0006	DOLO CHAR(CPP) Delivery Within : 28-FEB-26 Remark : Purchase order for supply of Dolochar	26190090	MT	2,000.000	1,000.000		20,00,000.00	
Material Value								20,00,000.00	
Order Amount								23,60,000.00	
INR (IN WORDS)-Rs - Twenty Three Lakhs Sixty Thousand Only .									
Material Value								1,80,000.00	
SGST								1,80,000.00	
CGST								1,80,000.00	
Order Amount								23,60,000.00	
HSN/SAC	Taxable value	Rate	CGST Amt.	SGST Rate	SGST Amt.	IGST Rate	IGST Amt.	CESS Rate	CESS Amt.
26190090	20,00,000.00	9.00	1,80,000.00	9.00	1,80,000.00			0.00	0.00
Total :			1,80,000.00		1,80,000.00				0.00
Total Tax (In word) : Rs - Three Lakhs Sixty Thousand Only .									
Commercial Terms and Conditions :-									
Order Type : Purchase order for supply of Dolochar. Price Basis : Ex-Factory Basis. Taxes & Duties : Taxes will be applicable as per Govt. norms. Sampling & Quality : Typical GCV 2200 - 2300 Kcal/kg and Moisture: 5% Max (As is where is basis). If buyer refuse the lifting and short Close the Purchase Order for quality issue then seller will be liable to refund the advance lying with them against this Purchase Order. Inspection : Analysis report at Buyer's Lab will be treated as final. Jurisdiction : Kolkata. Payment Terms : Advance on Order. Delivery Period : Immediate. Mode of Despatch : By Road Mode. Special Instruction : Acceptance of PO: The Seller must be produce/ send the Purchase Order acceptance copy before start the lifting/despatch. If the Seller allows the lifting without furnishing the Purchase Order Acceptance copy then it will be deemed that Seller has accepted all the terms and conditions written in the Purchase Order. Order Qty Tolerance : 10% on order Qty. Remarks : Short Close of Order: Buyer (Super Smelters Limited) has the full liberty to short close the order without any prior intimation to seller.									

SAY NO TO PLASTIC AND SAVE EARTH

Format No : QSP/PUR/F-04





MAAN STEEL & POWER LIMITED

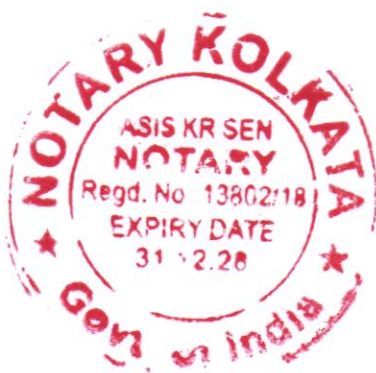
Jamuria Industrial Estate, Mouza - Ikhra, P.O. - Nandi, P.S. - Jamuria, Jamuria - 713362, Paschim Bardhaman, INDIA

PURCHASE ORDER

Page: 1 of 1

Details of Supplier M.B. Sponge & Power Ltd.(GST) Dolochar Cr. (EMB01) NEAR IKRAH RLY STATION, HIJALGORA, JAMURIA INDUSTRIAL AREA, JAMURIA, JAMURIA, PASCHIM BARDHAMAN, INDIA State Name : WEST BENGAL State Code : 19 GSTIN : 19AAECM1930G1ZM PAN No. : AAECM1930G Contact Detail :						Order No. : PM25211-001 Date : 11-02-2026 Amend No. : 0 Date : 11-02-2026 Party Ref. No. : RATE@1600/- Party Ref. Date : 11-02-2026 Division : Power Plant						
Delivery Address MAAN STEEL & POWER LIMITED JAMURIA INDUSTRIAL ESTATE, MOUZA - IKHRA, P.O. - NANDI, P.S. - JAMURIA, JAMURIA - 713362, PASCHIM BARDHAMAN, INDIA State Name : WEST BENGAL State Code : 19 GSTIN : 19AACCG1590N1Z7 PAN No. : AACCG1590N Contact Detail :						Billing To Address MAAN STEEL & POWER LIMITED Jamuria Industrial Estate, Mouza - Ikhra, P.O. - Nandi, P.S. - Jamuria, Jamuria - 713362, Paschim Bardhaman, INDIA State Name : WEST BENGAL State Code : 19 GSTIN : 19AACCG1590N1Z7 PAN No. : AACCG1590N CIN No. : U27109WB2003PLC096543 Contact Detail :						
Sr. No.	Description of Goods	HSN Code	Order Qty	Unit	Rate (per unit) (INR)	Mat. Value / Tax on Amount (INR)	SGST		CGST		CESS	
							Rate	Amt.	Rate	Amt.	Rate	Amt.
1	DOLOCHAR-1 (R04010001) Cost Center : DEFAULT Tolerance Basis : 0- % on Item Order Qty- Execution including Tolerance Delivery Date : 15-MAR-26	26190000	1000	MT	1,600.00	16,00,000.00 16,00,000.00	9.00	1,44,000.00	9.00	1,44,000.00	0.00	0.00
Total :			1,000.000			16,00,000.00		1,44,000.00		1,44,000.00		0.00
Amount of Tax subject to Reverse Charges (Y / N)						CGST					1,44,000.00	
						SGST/UGST					1,44,000.00	
Total Tax Value (In Word) Rs - Two Lakhs Eighty Eight Thousand Only .						Total GST Value (INR)						2,88,000.00
Total Order Value (In Word) Rs - Eighteen Lakhs Eighty Eight Thousand Only .						Total Order Value (INR)						18,88,000.00
Commercial Terms & Conditions : Transportation / Freight : FOR Payment Terms : AFTER *MATERIAL IS TO BE SUPPLIED ALONG WITH INVOICE AND A COPY OF PO*.												
DIPANKAR DAS						For MAAN STEEL & POWER LIMITED						
Prepared By				Approved By				Authorised Signatory				

All disputes are subject to Kolkata Jurisdiction only.
 This is a computer-generated document. No signature is required.



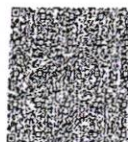


GST INVOICE MB SPONGE & POWER LTD.

TRIPPLICATE FOR SUPPLIER

Regd. Office : 21, Hemant Basu Sarani, 4th Floor, Room No. 428, Kolkata, West Bengal - 70001
Factory Add : Vill. & PO - Hjalgora, Near Ikrah Railway Station, Jamuria, Paschim Bardhaman - 713362

GSTINO : 19AAECM1930G1ZM, PAN NO : AAECM1930G
CIN No. : U27102WB2004PLC099733 Email : mbsponge_pawan@yahoo.com
Under Rule 46 read with Section-31 of the CGST Act, 2017



IRN No. : 0bb07c3105038af61747882569726511f1f36112cf3cfa4f81338eb825e34661
Ack.No. : 182621601455713
IRN Date : 11-FEB-2026
Ack.Date : 11-FEB-2026

Details of Recipient (Billed To)

Super Smelters Ltd.
Jamuria Industrial Estate, Rajaram Danga, Ikrah, Jamuria, Dist-
Burdwan, India
State Name : WEST BENGAL State Code : 19
GSTIN : 19AAFCS1116F1ZN PAN No. : AAFCS1116F
Place of Supply : WEST BENGAL

Invoice No. : **SB25Y-00745**
Invoice Date : **11-FEB-2026**
Party Ref No : YC25D09-001
Party Ref Date : 09-DEC-2025
Delivery Order No. : DB25Y-00041
Delivery Order Date : 30-JAN-2026
Payment Mode : On Credit
Payment Days : 10

Details of Consignee (Shipped To)

Super Smelters Ltd.
Jamuria Industrial Estate, Rajaram Danga, Ikrah, Jamuria, Dist-
Burdwan, India
State Name : WEST BENGAL State Code : 19
GSTIN : 19AAFCS1116F1ZN PAN No. : AAFCS1116F
Contact Name & Number : AGAINST FORM 27C

Transporter Details

Transporter : Party Transporter Mode : By Road
Vehicle No. : **WB53C0990** To Place : RAJARAM DANGA, JAMURIA
From Place : HJALGORA
E-Waybill No :
LR No : LR Date :
Wslip No : 1S112261536 Terms of Delivery : EX FACTORY

SN.	Description of Goods	HSN/SAC	Quantity	Rate	Unit	Amount	Invoice Value
1	DOLOCHAR / CHARCOAL (BP)	26190090	24.370	1,000.00	MT	24,370.00	28,757.00
Total :			24.370			24,370.00	28,757.00

Currency Code : INR Exchange Rate : 1

Total Tax Value (In Word) :
Rs - Four Thousand Three Hundred Eighty Six And Paise Sixty Only .

CGST 9.00 % 2,193.30
SGST 9.00 % 2,193.30
ROUND OFF 0.40

Total Amount (In Word) :
Rs - Twenty Eight Thousand Seven Hundred Fifty Seven Only .

Amount of Tax subject to Reverse Charge (Y/N) : N
Total Tax Amount (INR) **4,386.60**
Total Invoice Amount (INR) **28,757.00**

HSN/SAC	Taxable Value	CGST		SGST		IGST		CESS	
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount
26190090	24,370.00	9.00	2,193.30	9.00	2,193.30		0.00		0.00
Total :	28,757.00		2,193.30		2,193.30		0.00		0.00

Terms & Condition :
Note 1 : AGAINST FORM 27C

Company's Bank Details
Account No. : 1199830550
IFSC : CBIN0281251
Bank : Central Bank of India (CC)
Branch : Mamra Bazar, Durgapur

Declaration :
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

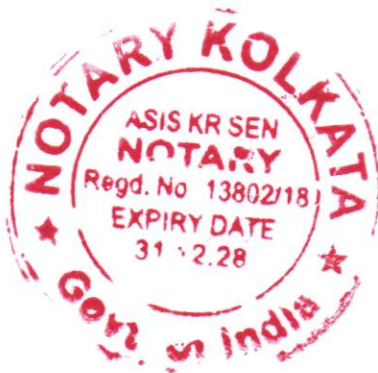
SUSANTA DALAL

Prepared By

For MB SPONGE & POWER LTD.

Authorised Signatory
(Checked-By)

SUBJECT TO ASANSOL JURISDICTION
This is a Computer Generated Invoice

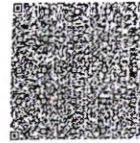




GST INVOICE MB SPONGE & POWER LTD.

TRIPLICATE FOR SUPPLIER

Regd. Office : 21, Hemant Basu Sarani, 4th Floor, Room No. 428, Kolkata, West Bengal - 70001
 Factory Add : Vill. & PO - Hjalgora, Near Ikrah Railway Station, Jamuria, Paschim Bardhaman - 713362
 GSTINO : 19AAECM1930G1ZM, PAN NO : AAECM1930G
 CIN No. : U27102WB2004PLC099733 Email : mbsponge_pawan@yahoo.com
 Under Rule 46 read with Section-31 of the CGST Act, 2017



IRN No. : bbdca87c2dac1e1b4376f42b281d4e1447a31bc039e34740ea6aef5e34da7c4a
 Ack.No. : 182621602302782
 IRN Date : 11-FEB-2026
 Ack.Date : 11-FEB-2026

Details of Recipient (Billed To)

Giridhan Metal Private Limited
 Jamuria Industrial Estate, Po.- Nandi, District.- Paschim Bardhaman, India
 State Name : WEST BENGAL State Code : 19
 GSTIN : 19AAICG0689G1ZA PAN No. : AAICG0689G
 Place of Supply: WEST BENGAL

Invoice No. : SB25Y-00746
Invoice Date : 11-FEB-2026
 Party Ref No : 800000891
 Party Ref Date : 20-JAN-2026
 Delivery Order No. : DB25Y-00039
 Delivery Order Date : 22-JAN-2026
 Payment Mode : On Credit
 Payment Days : 10

Details of Consignee (Shipped To)

Giridhan Metal Private Limited
 Jamuria Industrial Estate, Po.- Nandi, District.- Paschim Bardhaman, India
 State Name : WEST BENGAL State Code : 19
 GSTIN : 19AAICG0689G1ZA PAN No. : AAICG0689G
 Contact Name & Number : AGAINST FORM 27C

Transporter Details

Transporter : Party Transporter Mode : By Road
 Vehicle No. : JH16A6879 To Place : RAJARAM DANGA, JAMURIA
 From Place : HIJALGORA
 E-Waybill No : E-Waybill Dt. :
 LR No : LR Date :
 Wslip No : 15112261605 Terms of Delivery : EX FACTORY

SN.	Description of Goods	HSN/SAC	Quantity	Rate	Unit	Amount	Invoice Value
1	DOLOCHAR / CHARCOAL (BP)	26190090	22.250	1,000.00	MT	22,250.00	26,255.00
Total :			22.250			22,250.00	26,255.00

Currency Code : INR Exchange Rate : 1

Total Tax Value (In Word) :

Rs - Four Thousand Five Only .

Total Amount (In Word) :

Rs - Twenty Six Thousand Two Hundred Fifty Five Only .

Amount of Tax subject to Reverse Charge (Y/N) : N

Total Tax Amount (INR) 4,005.00
 Total Invoice Amount (INR) 26,255.00

HSN/SAC	Taxable Value	CGST		SGST		IGST		CESS	
		Rate	Amount	Rate	Amount	Rate	Amount	Rate	Amount
26190090	22,250.00	9.00	2,002.50	9.00	2,002.50			0.00	0.00
Total :	26,255.00		2,002.50		2,002.50				0.00

Terms & Condition :

Note 1 AGAINST FORM 27C

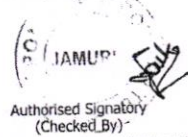
Company's Bank Details

Account No. : 1199830550
 IFSC : CBIN0281251
 Bank : Central Bank of India (CC)
 Branch : Mamra Bazar, Durgapur

SUSANTA DALAL



For MB SPONGE & POWER LTD.



Declaration :

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

SUBJECT TO ASANSOL JURISDICTION
 This is a Computer Generated Invoice





GST INVOICE MB SPONGE & POWER LTD.

Regd. Office : 21, Hemant Basu Sarani, 4th Floor, Room No. 428, Kolkata, West Bengal - 700001
Factory Add : Vill. & PO - Hijalgora, Near Ikrah Railway Station, Jamuria, Paschim Bardhaman - 713362

GSTINO : 19AAECM1930G1ZM, PAN NO : AAECM1930G
CIN No. : U27102WB2004PLC099733 Email : mbsponge_pawan@yahoo.com
Under Rule 46 read with Section-31 of the CGST Act, 2017



IRN No. : 6c6ff6372682675250d071756012951b12aebac6181663fe3ad4af5e22cabb8d
Ack.No. : 182621607164363
IRN Date : 12-FEB-2026
Ack.Date : 12-FEB-2026

Details of Recipient (Billed To)

Maan Steel & Power Ltd.
Jamuria Industrial Estate, Mouza - Ikhra, Po-Nandi, Dist.- Burdwan, India
State Name : WEST BENGAL State Code : 19
GSTIN : 19AACCG1590N1Z7 PAN No. : AACCG1590N
Place of Supply : WEST BENGAL

Invoice No. : SB25Y-00750
Invoice Date : 12-FEB-2026
Party Ref No : PM25130-001
Party Ref Date : 30-JAN-2026
Delivery Order No. : DB25Y-00042
Delivery Order Date : 30-JAN-2026
Payment Mode : On Credit
Payment Days : 10

Details of Consignee (Shipped To)

Maan Steel & Power Ltd.
Jamuria Industrial Estate, Mouza - Ikhra, Po-Nandi, Dist.- Burdwan, India
State Name : WEST BENGAL State Code : 19
GSTIN : 19AACCG1590N1Z7 PAN No. : AACCG1590N
Contact Name & Number : AGAINST FORM 27C

Transporter Details

Transporter : Self Transporter Mode : By Road
Vehicle No. : WB37D5182 To Place : IKHRA, JAMURIA
From Place : HIJALGORA
E-Waybill No. :
LR No. : LR Date :
Wslip No. : IS122260908 Terms of Delivery : FOR

SN.	Description of Goods	HSN/SAC	Quantity	Rate	Unit	Amount	Invoice Value
1	DOLOCHAR / CHARCOAL (BP)	26190090	16.240	1,600.00	MT	25,984.00	30,661.00
			Total :	16.240		25,984.00	30,661.00

Currency Code : INR Exchange Rate : 1

Total Tax Value (In Word) :
Rs - Four Thousand Six Hundred Seventy Seven And Paise
Twelve Only .

Total Amount (In Word) :
Rs - Thirty Thousand Six Hundred Sixty One Only .

Amount of Tax subject to Reverse Charge (Y/N) : N

CGST 9.00 % 2,338.56
SGST 9.00 % 2,338.56
ROUND OFF -0.12

Total Tax Amount (INR) 4,677.12

Total Invoice Amount (INR) 30,661.00

HSN/SAC	Taxable Value	CGST Rate	CGST Amount	SGST Rate	SGST Amount	IGST Rate	IGST Amount	CESS Rate	CESS Amount
26190090	25,984.00	9.00	2,338.56	9.00	2,338.56			0.00	0.00
Total :	30,661.00		2,338.56		2,338.56				0.00

Terms & Condition :
Note 1 : AGAINST FORM 27C

Company's Bank Details
Account No. : 1199830550
IFSC : CBIN0281251
Bank : Central Bank of India (CC)
Branch : Mamra Bazar, Durgapur

SUSANTA DALAL

For MB SPONGE & POWER LTD.

Declaration :
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Prepared By

Authorised Signatory
(Checked By)

SUBJECT TO ASANSOL JURISDICTION
This is a Computer Generated Invoice



Annexure 3 – Agreement with brick manufacturer for Fly ash

पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

AB 984-72

MEMORANDUM OF UNDERSTANDING

BETWEEN

M/s. JMR CONCRETES BRICKS (P) LTD. JAMURIA INDUSTRIAL ESTATE, JADUDANGA, PO-
Jamuria,-713336

AND

M/s. M B SPONGE AND POWER LTD. VILL-P.O.-HIJALGORA, JAMURIA-713362

THIS AGREEMENT for supply of Slag from Ferro & Silicon Manganese is entered and signed on 10th Day of March 2023 between M/s. JMR CONCRETES BRICKS (P) LTD., Address; Jamuria Industrial Estate, Jamuria - 713336 (W.B) represented by Sri Narendra Agarwal, Proprietor (hereinafter referred to as the "First Party");

And M/s. M B SPONGE AND POWER LTD. Address; VILL-P.O.-Hijalgora, Jamuria-713362, represented by Sri Pawan Kumar Agarwal, Director (hereinafter referred to as the "Second Party").

JMR CONCRETES BRICKS (P) LTD.
Nirmal Agarwal
Director

MB SPONGE & POWER LTD
P. Agarwal
Director



WHEREAS, that the First Party is of buildings a civil contractor and deals in construction of industrial purpose and other.

WHEREAS, that the Second Party will generate Slag from Ferro & Silicon manganese manufacturing process as bye product from Sub-merged Arc Furnace division.

WHEREAS, to comply with the pollution norms of the government, the Second Party is looking for a permanent consumer of such bye product.

WHEREAS, the First Party is involved in civil and construction works of industrial purpose and others and required slag items for various purposes.

WHEREAS, being in requirement of Slag on a long run basis the First Party is looking for a permanent supplier of the raw materials.

WHEREAS, for the mutual benefit of both the parties under this agreement they are signing this agreement;

WHEREAS, the "Second Party" will supply the Slag to the "First Party" for furtherance of business and for the various construction purposes.

WHEREAS, the amount to be charged against such supply shall be determined at the time of supply of the Slag.

THEREFORE, the First Party and Second Party agree it is in the best interest of all concerned to enter into this Memorandum of Understanding.

1. CONFIDENTIALITY

The First Party and Second Party acknowledge that by virtue of entering into this Agreement they may, at times, have access to confidential information regarding each other's operations as it relates to the project. Both agree that they will not disclose confidential information and/or material without the consent of the other party, and unless Such disclosure is authorized by this Agreement or required under law.

JMR CONCRETES BRICKS (P) LTD.

Namul Agarwal
Director

MB SPONGE & POWER LTD

P. Anand
Director



II. AMENDMENTS

This Agreement may be amended only with the mutual consent of the First Party and Second Party,

IN WITNESS WHEREOF the FIRST PARTY and the SECOND PARTY have signed this Agreement of Sale on the day month and year herein above mentioned in the presence of the witnesses;

Witness:

BA
Kumaresh Chakrabarty
Kumaresh Chakrabarty

MBR CONCERNED
Nirmal Agarwal

MB SPONGE & POWER LTD
Nirmal Agarwal
Director





পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL 26AA 2022 1

MEMORANDUM OF UNDERSTANDING

BETWEEN

M/s. M B SPONGE AND POWER LTD. VILL-P.O.-HIJALGORA, JAMURIA-713362

AND

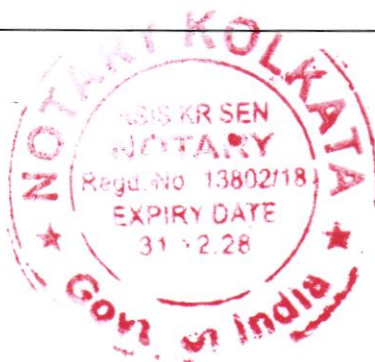
M/s SHRISTI CEMENT LIMITED

THIS AGREEMENT for supply of fly ash is entered and signed on 10th Day of Dec 2022 between M/s. M B SPONGE AND POWER LTD. (PAN- AAECM1930G) Address; VILL-P.O.-Hijalgora, Jamuria-713362, represented by Sri Pawan Kumar Agarwal, Director (hereinafter referred to as the "First Party").

And M/s. Shristi Cement Limited, (PAN- AAGCS5094M) Address : G-8, Mangalpur Industrial Estates , Mangalpur Raniganj, P.O Raniganj - 713347, Dist - Paschim Bardhaman, West Bengal represented by Sri Naresh Kumar Maondia, Director (hereinafter referred to as the "Second Party"),

MB SPONGE & POWER LTD
[Signature]
Director

SHRISTI CEMENT LTD.
[Signature]
Director



WHEREAS, that the First Party is setting up a 22 MW captive Power Plant under its expansion project.

WHEREAS, that the First Party will generate around 40000 MTPA of Fly Ash as bye product from its Power Plant.

WHEREAS, to comply with the pollution norms of the government, the First Party is looking for a permanent consumer of such bye product .

WHEREAS, the Second Party is running a cement manufacturing unit where fly ash is used for various purpose .

WHEREAS, being in requirement of Fly ash on a long run basis the Second Party is looking for a permanent supplier of the same.

WHEREAS, for the mutual benefit of both the parties under this agreement they are signing this agreement.

WHEREAS, the sole purpose of this Memorandum of Understanding is to supply fly ash (from First Party) which is to be used for various purposes (by the Second Party)

WHEREAS, the "First Party" will charge the amount against the supply as per the prevailing market scenario at the time of supply.

THEREFORE, the First Party and Second Party agree it is in the best interest of all concerned to enter into this Memorandum of Understanding.

1. CONFIDENTIALITY

The First Party and Second Party acknowledge that by virtue of entering into this Agreement they may, at times, have access to confidential information regarding each other's operations as it relates to the project. Both agree that they will not disclose confidential information and/or material with consent of the other party, and unless Such disclosure is authorized by this Agreement or required under law.

MB SPONGE & POWER LTD

[Signature]
Director

SHRISTI CEMENT LTD


[Signature]
Director

II. AMENDMENTS

This Agreement may be amended only with the mutual consent of the First Party and Second Party,

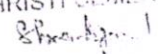
IN WITNESS WHEREOF the FIRST PARTY and the SECOND PARTY have signed this Agreement of Sale on the day month and year herein above mentioned in the presence of the witnesses;

Witness:


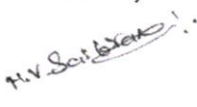
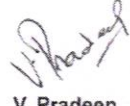


Kumaresh Chakraborty
Jalor chokchokalt

MB SPONGE & POWER LTD



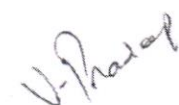

Director

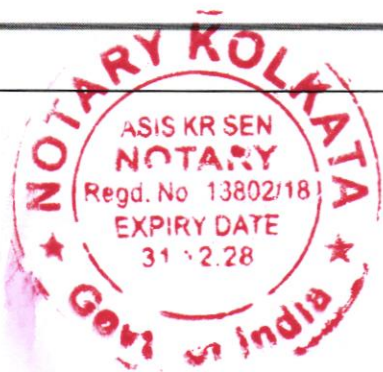
SHRISTI CEMENT


Annexure 4 – CAAQMS - Calibration certificate (Jan 2026); service report; purchase order

	SWAN TECHNICAL SERVICES PVT. LTD., (Group of Swan Environmental Pvt. Ltd.) (ISO 9001 : 2015 CERTIFIED)		
	Plot. No. 922 & 935, Swami Ayyappa Co-Op Society, Madhapur, Hyderabad - 500 081, Telangana, India. Ph: +91 - 40 - 4021 6184 / 85, Fax : 40216183. Email : info@swanenviron.com service@swanenviron.com Website : www.swanenviron.com		
<u>CALIBRATION CERTIFICATE</u>			
Certificate No. : SWAN/AAQMS/2025-26/778		Date of Issue : 13.01.2026	
Customer : M/s. M B Sponge & Power Ltd, Vill. & Post , Hijalgora near Ikrah Rly, Station Dist, Paschim Bhardhaman -713362.			
Instrument Details:			
Instrument :	PM -10 Analyzer	Station Name :	Time office
Make :	Met One, U.S.A	Date of Calibration:	04.01.2026
Model :	BAM-1020	Due Date :	03.07.2026
Serial No. :	N14034		
Calibration Details:			
Parameter	Span Calibration		
	Standard Value	Measured Value	% of Deviation
Film Value	0.823 mg/m3	0.821 mg/m3	- 0.24%
Accepted Tolerance: ± 5 %			
Result: The Calibration of above instrument is performed and it meets the acceptance criteria.			
Calibrated By  M. V. Sai Kiran Service Engineer		Reviewed By  V. Pradeep Manager -Service	
			



	SWAN TECHNICAL SERVICES PVT. LTD., (Group of Swan Environmental Pvt. Ltd.,) (ISO 9001 : 2015 CERTIFIED)		
	Plot. No. 922 & 935, Swami Ayyappa Co-Op Society, Madhapur, Hyderabad - 500 081, Telangana, India. Ph: + 91 - 40 - 4021 6184 / 85, Fax : 40216183. Email : info@swanenviron.com service@swanenviron.com Website : www.swanenviron.com		
<u>CALIBRATION CERTIFICATE</u>			
Certificate No : SWAN/AAQMS/2025-26/779		Date of Issue : 13.01.2026	
Customer : M/s. M B Sponge & Power Ltd, VIII. & Post , Hijalgora near Ikrah Rly, Station Dist, Paschim Bhardhaman -713362.			
Instrument Details:			
Instrument	: PM – 2.5 Analyzer	Station Name	: Time office
Make	: Met One, U.S.A	Date of Calibration	: 04.01.2026
Model	: BAM-1020	Due Date	: 03.07.2026
Serial No.	: N14290		
Calibration Details:			
Parameter	Span Calibration		
	Standard Value	Measured Value	% of Deviation
Film Value	0.831mg/m ³	0.837 mg/m ³	0.72%
Accepted Tolerance: + 5 %			
Result: The Calibration of above instrument is performed and it meets the acceptance criteria.			
Calibrated By		Reviewed By	
 M.V. Sai Kiran Service Engineer		 V. Pradeep Manager Service	
			




SWAN TECHNICAL SERVICES PVT. LTD.,

(Group of Swan Environmental Pvt. Ltd.,)

(ISO 9001 : 2015 CERTIFIED)

Plot. No. 922 & 935, Swami Ayyappa Co-Op Society, Madhapur, Hyderabad - 500 081, Telangana, India.

Ph: + 91 - 40 - 4021 6184 / 85, Fax : 40216183.

Email : info@swanenviron.com service@swanenviron.com Website : www.swanenviron.com

CALIBRATION CERTIFICATE

Certificate No.: SWAN/AAQMS/2025-26/780 **Date of Issue** : 13.01.2026
Customer : M/s. M B Sponge & Power Ltd, Vill. & Post , Hijalgora near Ikrah
 Rly, Station Dist, Paschim Bhardhaman -713362.

Instrument Details :

Instrument : SO2 Analyser (0 – 500ppb)
Model : APSA-370
Serial No. : 29B41ULT

Station Name : Time office
Date of Calibration: 04.01.2026
Due Date : 03.07.2026

Calibration Gas Details:

SO2 Gas : 93ppm SO2, Balance N2

Calibration Diluter : CGS-12
Serial No : 730613
Ratio : 1: 232

Calibration Equipment Details:

Details	SO2 Gas Cylinder
Serial Number	73225

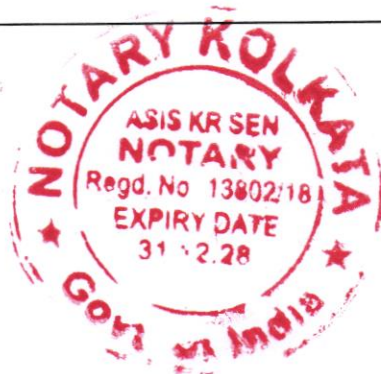
Calibration Details :

Parameter	Zero Calibration		Span Calibration		% of Deviation
	Standard Gas Concentration	Measured Value	Standard Gas Concentration	Measured Value	
SO2	0.0 ppb	0.0 ppb	400 ppb	394.6 ppb	-1.08%

Accepted Tolerance : + 2 % full scale value.

Result : The Calibration of above instrument is performed and it meets the acceptance Criteria.

Calibrated By  M. V. Sai Kiran Service Engineer		Reviewed By  V. Pradeep Manager -Service
--	---	---




SWAN TECHNICAL SERVICES PVT. LTD.,

(Group of Swan Environmental Pvt. Ltd.,)

(ISO 9001 : 2015 CERTIFIED)

Plot No. 922 & 935, Swami Ayyappa Co-Op Society, Madhapur, Hyderabad - 500 081, Telangana, India.

Ph: + 91 - 40 - 4021 6184 / 85, Fax : 40216183.

Email : info@swanenviron.com service@swanenviron.com Website : www.swanenviron.com

CALIBRATION CERTIFICATE

Certificate No. : SWAN/AAQMS/2025-26/781 **Date of Issue :** 13.01.2026
Customer : M/s. M B Sponge & Power Ltd, Vill. & Post , Hijalgora near Ikrah Rly,
 Station Dist, Paschim Bhardhaman -713362.

Instrument Details:

Instrument : NOx Analyser (0 – 1000ppb) **Station Name :** Time office
Model : APNA-370 **Date of Calibration :** 04.01.2026
Serial No. : X01RETCT **Due Date :** 03.07.2026

Calibration Gas Details:

NO Gas : 90ppm NO, Balance N₂ **Calibration Diluter :** CGS-12
Serial No : 730613
Ratio : 1: 180

Calibration Equipment Details:

Details	NO Gas Cylinder
Serial Number	JJ73158

Calibration Details :

Parameter	Zero Calibration		Span Calibration		
	Standard Gas Concentration	Measured Value	Standard Gas Concentration	Measured Value	% of Deviation
NO	0.0 ppb	0.0 ppb	500 ppb	501.3 ppb	0.13 %

Accepted Tolerance: $\pm 2\%$ full scale value.

Result: The Calibration of above instrument is performed and it meets the acceptance criteria.

Calibrated By

 M.V. Sai Kiran
 Service Engineer


Reviewed By

 V. Pradeep
 Manager Service




SWAN ENVIRONMENTAL PVT LTD

An ISO 9001 : 2015 Certified Company
Plot No. 922 & 935, Swami Ayyappa Co-Op Society, Madhapur, Hyderabad-500081, Telangana, India.
Phone : +91 - 40 - 4021 6184 / 85, Fax : 4021 6183.
Email : service.enviro@swanenviro.com Website : www.swanenviro.com

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INSTALLATION / SERVICE REPORT

Customer Address : M/s. HD sponge & paper Ltd, padam Chardhamam

Contact Person : Mr. Sankarabha Rao Designation : _____

Phone No : _____ Extention : _____

Mail id : _____

Product Name : CAANS Model : BAM1020, Hanba

Serial No : _____ Warranty : YES / NO

Short Shipment : _____

Problems : _____

I have visited the site observation and checked the all analyser (PM10, PM2.5, SO2 & NOxAnalyser) found the all condition.

Action Taken we checked the all Analyser internally ^{part} we found that records are missing (damaged). So please send to all Analyser head office, Hyderabad we will check and update later.

Remarks : _____

Engineer Signature : Mr. Sankarabha Rao

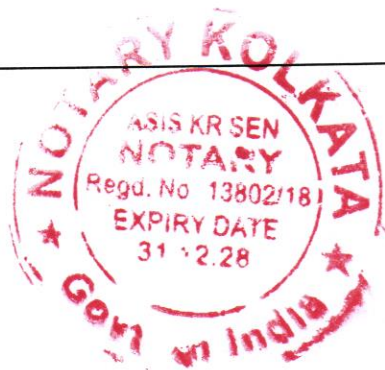
Name : Mr. Sankarabha Rao

Date : 08/01/2016

Customer Signature : _____

Name & Designation : _____

Office Seal : _____




MB SPONGE & POWER LTD.

Date: 10-01-2026

 To
 Swan Technical Service Pvt Ltd.
 1b, First Floor, Swan Aalayaa,
 Plot No. 922 & 935 Swami Ayyappa Co- Op-Society,
 Madhapur, Hyderabad, Telangana-500081

Sub: PO for Continuous Ambient Air Quality Monitoring System.

Dear Sir,

With reference to your quotation No.- nil dt.- nil attached along with this document and the discussion held with your representative with the undersigned, we are pleased to place you an order for the item mentioned hereinafter. The rates, principal terms, conditions & technical specifications are also given below: -

*** Note: - Details of items in a separate sheet.


TERMS & CONDITIONS

 Delivery : EX-WORK Delivery. (within 14 - 16 Weeks)
 Payment : 40% advance with PO & 50% against Proforma Invoice and 10% after completion of work.

COMMERCIAL DETAILS

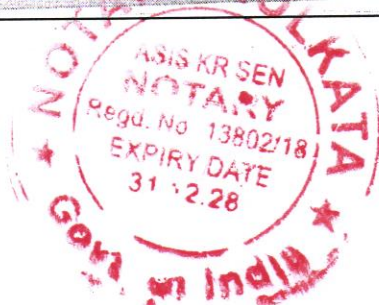
Delivery Address	VILL & PO - HIJALGORA, NEAR IKRAH RLY STATION, DT - PASCHIM BARDHAMAN - 713362
Our GST Number	19AAECM1930G1ZM

Thanking You,

M B SPONGE & POWER LTD

 Authorised Signatory

 Factory - PO - Hijalgara,
 Near Ikrah Railway Station,
 Dist- Paschim Burdwan - 713362, WB

 Corp Office - Vaishno Chambers,
 3rd Floor, 6 Brabourne Road,
 Kolkata-700001

 CIN-U27102WB2004PLC099733
 Ph - 9332006961
 Email - info@mbasp.in


Sl. No	Items Description	Qty
01.	Continuous Ambient PM10 Particulate Matter Analyser Model No: SAM-912; Part No: SAM-912 HSN No: 90271000 Make: Swan Technical Services Pvt. Ltd. India Automatic PM10 Particulate Matter with PM 10 cyclone, Working Principle: Beta ray attenuation method TUV Rheinland Certified No: IN2380WX 001 Compliance to USEPA& CPCB	01 Nos.
02.	Continuous Ambient PM2.5 Particulate Matter Analyser Model No: SAM-915 Part No: SAM-915 HSN No: 90271000 Make: Swan Technical Services Pvt. Ltd. India Automatic PM2.5 Particulate Matter with PM 2.5 cyclone, Working Principle: Beta ray attenuation method Working Principle: Beta ray attenuation method, TUV Rheinland Certified No : IN23K0XR 001 compliance to USEPA& CPCB	01 Nos
03.	Continuous Ambient Sulphur Dioxide (SO2) Analyzer Model No: SAM-906 Part No: SAM-906 HSN No: 90318000 Make: Swan Technical Services Pvt. Ltd., India Working Principle: Ultraviolet(UV) fluorescence TUV Rheinland Certified No: IN24XQS8 002 compliance to USEPA& CPCB	01 Nos
04.	Continuous Ambient Oxides of Nitrogen (NO/NO2/NOx) Analyzer Model No: SAM-909 Part No: SAM-909 HSN No: 90318000 Make: Swan Technical Services Pvt. Ltd., India Working Principle: Chemiluminescence TUV Rheinland Certified No: IN246960 002 compliance to USEPA& CPCB	01 Nos
05.	Continuous Ambient Carbon Monoxide (CO) Analyzer Model No: SAM-903 Part No: SAM-903 HSN No: 9031.8000 Make: Swan Technical Services Pvt. Ltd., India Working Principle: Non-dispersive infrared (NDIR) absorption technology TUV Rheinland Certified No: IN257UBF 001 compliance to USEPA& CPCB	01 Nos
06.	Gas Sampling System Model No: SAS 999 Part No: SAS 999 HSN No: 90318000 Make: Swan Technical Services Pvt Ltd., India 10 Ports manifold, Suction pump, Dryer unit for moisture removal,	01 Nos
07.	CAAQMS Calibration Gas Cylinders Model No: CAAQMS Cylinders Part No: SWAN_CAAQMS_10Lts: HSN No: 28042990 Make: Chemtron/ Alchemie/ Any reputed Cylinders with pressure regulators for SO2,NO,CO gases capacity: 10 liters; 1 set: 3 No's of gas cylinders for So2, NO,CO	01 Nos
08.	19" Rack for Analyzers with necessary accessories Model No: Rack-19-2 Part No: Rack-19-2 HSN No: 84715000 Make: Local 1 set = 2 Racks for Particulates, Gas analyzers, Calibrator , Necessary accessories, etc.,	01 Nos



J.S. Sen



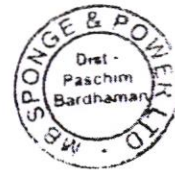
Sl. No	Items Description	Qty
01.	Continuous Ambient PM10 Particulate Matter Analyser Model No: SAM-912; Part No: SAM-912 HSN No: 90271000 Make: Swan Technical Services Pvt. Ltd. India Automatic PM10 Particulate Matter with PM 10 cyclone, Working Principle: Beta ray attenuation method TUV Rheinland Certified No: IN2380WX 001 Compliance to USEPA& CPCB	01 Nos.
02.	Continuous Ambient PM2.5 Particulate Matter Analyser Model No: SAM-915 Part No: SAM-915 HSN No: 90271000 Make: Swan Technical Services Pvt. Ltd. India Automatic PM2.5 Particulate Matter with PM 2.5 cyclone, Working Principle: Beta ray attenuation method Working Principle: Beta ray attenuation method, TUV Rheinland Certified No : IN23KOXR 001 compliance to USEPA& CPCB	01 Nos
03.	Continuous Ambient Sulphur Dioxide (SO2) Analyzer Model No: SAM-906 Part No: SAM-906 HSN No: 90318000 Make: Swan Technical Services Pvt. Ltd., India Working Principle: Ultraviolet(UV) fluorescence TUV Rheinland Certified No: IN24XQS8 002 compliance to USEPA& CPCB	01 Nos
04.	Continuous Ambient Oxides of Nitrogen (NO/NO2/NOx) Analyzer Model No: SAM-909 Part No: SAM-909 HSN No: 90318000 Make: Swan Technical Services Pvt. Ltd., India Working Principle: Chemiluminescence TUV Rheinland Certified No: IN246960 002 compliance to USEPA& CPCB	01 Nos
05.	Continuous Ambient Carbon Monoxide (CO) Analyzer Model No: SAM-903 Part No: SAM-903 HSN No: 9031.8000 Make: Swan Technical Services Pvt. Ltd., India Working Principle: Non-dispersive infrared (NDIR) absorption technology TUV Rheinland Certified No: IN257UBF 001 compliance to USEPA& CPCB	01 Nos
06.	Gas Sampling System Model No: SAS 999 Part No: SAS 999 HSN No: 90318000 Make: Swan Technical Services Pvt Ltd., India 10 Ports manifold, Suction pump, Dryer unit for moisture removal,	01 Nos
07.	CAAQMS Calibration Gas Cylinders Model No: CAAQMS Cylinders Part No: SWAN_CAAQMS_10Lts: HSN No: 28042990 Make: Chemtron/ Alchemie/ Any reputed Cylinders with pressure regulators for SO2,NO,CO gases capacity: 10 liters; 1 set: 3 No's of gas cylinders for So2, NO,CO	01 Nos
08.	19" Rack for Analyzers with necessary accessories Model No: Rack-19-2 Part No: Rack-19-2 HSN No: 84715000 Make: Local 1 set = 2 Racks for Particulates, Gas analyzers, Calibrator , Necessary accessories, etc.,	01 Nos



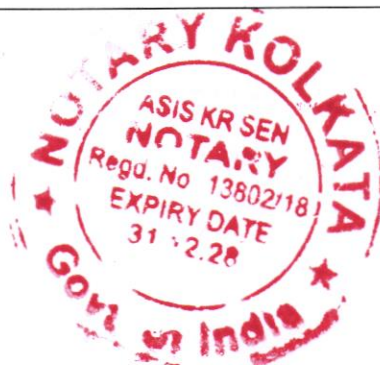
Signature



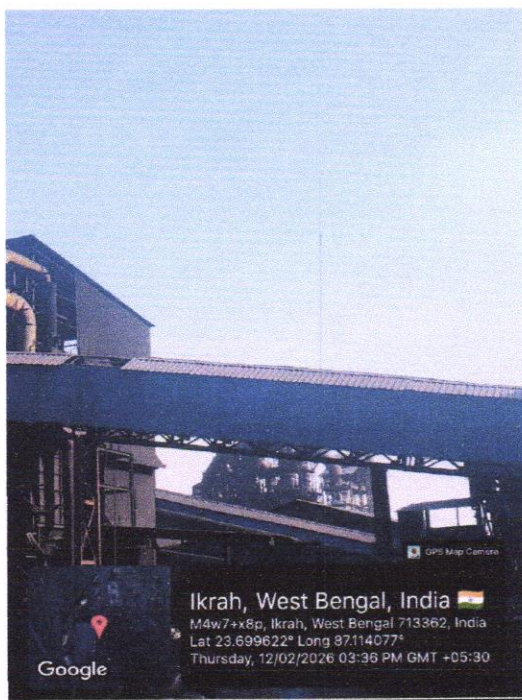
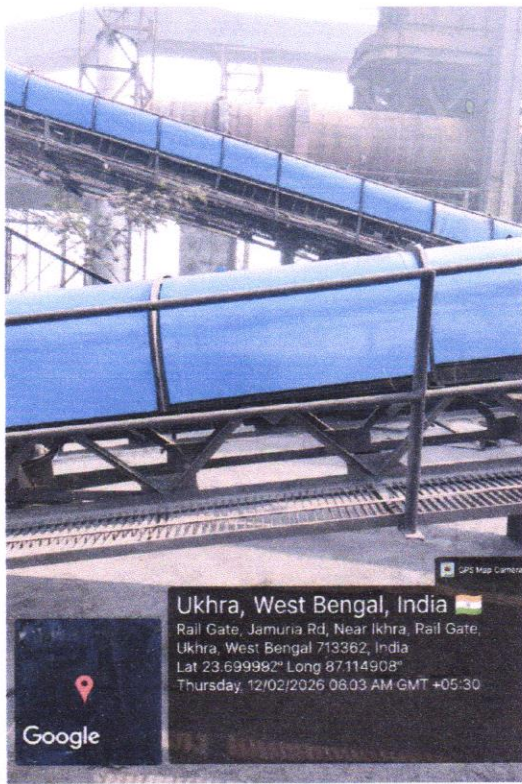
09.	Work Station Computer with Datalogging & PCB Server uploading software Model No: SWAN DL 009 Part No: SWAN DL 009 WS HSN No: 8471.3090 Operating System. Included: Analyzer communication cables , Multiport comport card and other accessories	01 Nos
10.	Freight & Insurance for CAAQMS Model No: CAAQMS HSN No: 996799 Make: Swan Technical Services Pvt Ltd., India Freight & insurance for CAAQMS for above items	01 Nos
11.	Installation & Commissioning of CAAQMS Model No: CAAQMS HSN No: 998739 Make: Swan Technical Services Pvt Ltd., India Site visit after receiving the order, discussing for utilities required for Installation, site selection, Installation & commission of CAAQMS for above items and warranty service visits for 1 year.	01 Nos
12.	Weather Monitoring Station Model No: SWM-927 Part No: SWM-927 HSN No: 90158020 Make: Swan Technical Services Pvt. Ltd., India Ultra Sonic Wind Speed, Ultra Sonic Wind Direction, Relative Humidity, Temperature, Rainfall and Solar Radiation, Meteorological Mast for fixing the weather station	01 Nos
Total Price		₹21,00,000.00
Gst @ 18%		₹3,78,000.00
Net Amount		₹24,78,000.00



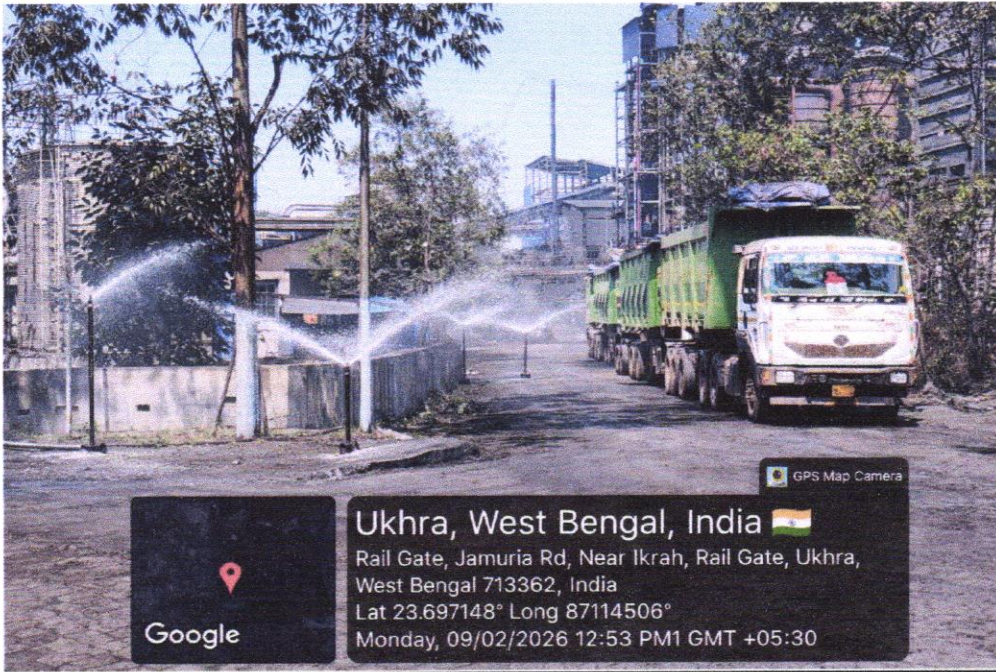
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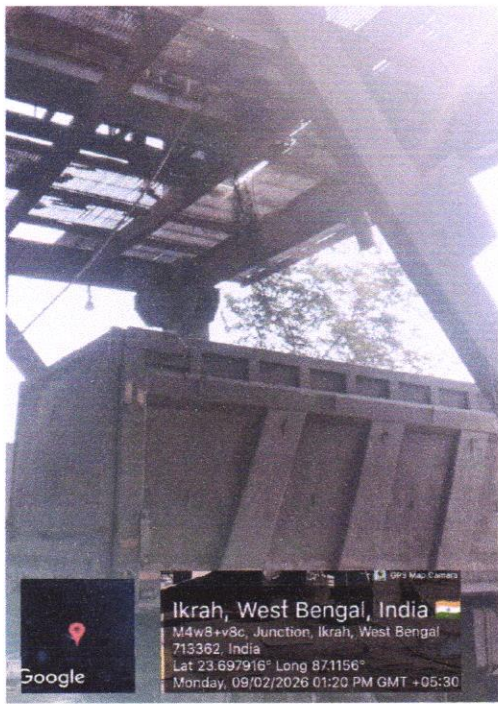
Annexure 5 - Replaced of damaged canopies;



Annexure 6 – New Sprinklers installed

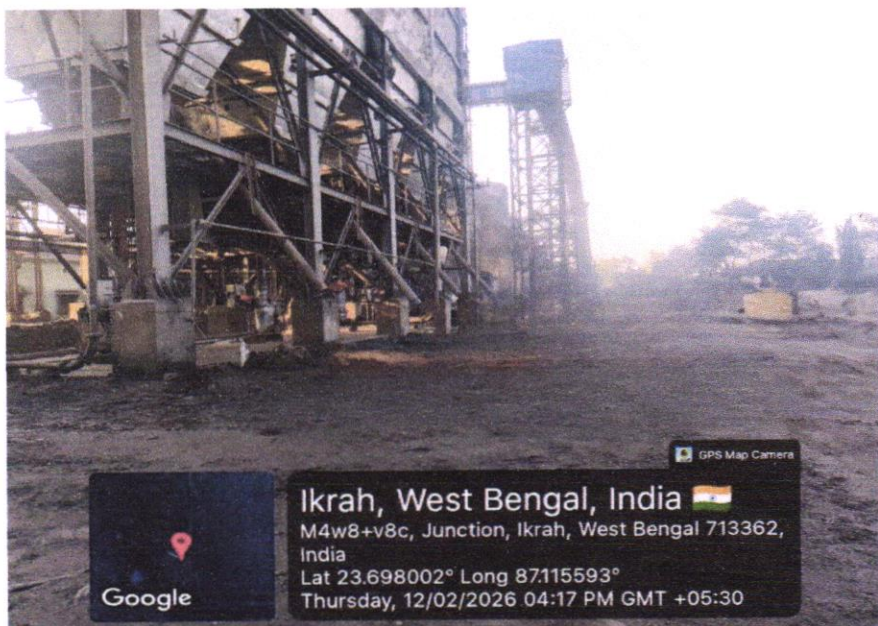


Annexure 7 – Ash silo fully functional and ash pit filled

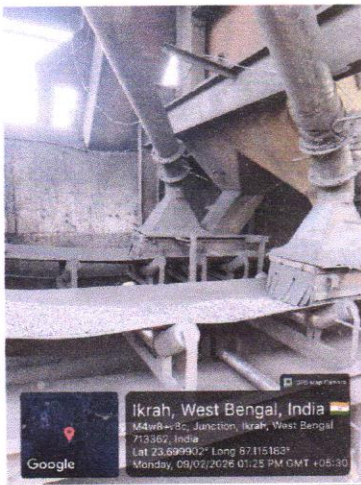
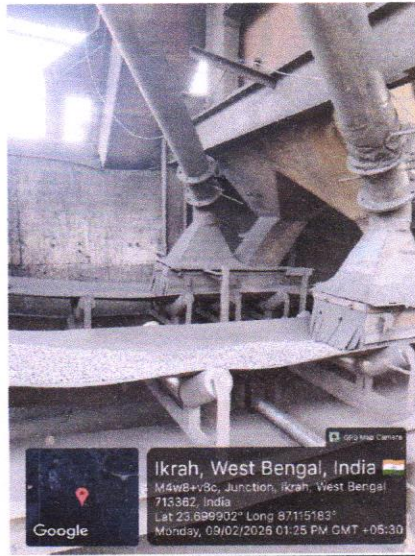
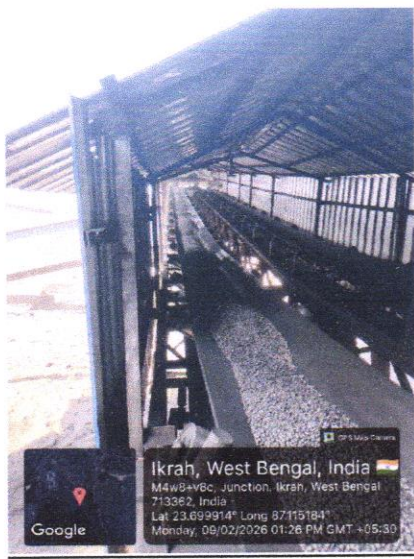
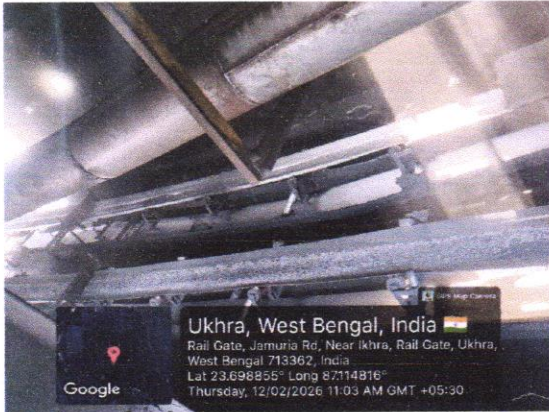


NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd No 13802/18
EXPIRY DATE
31.12.28
Govt of India

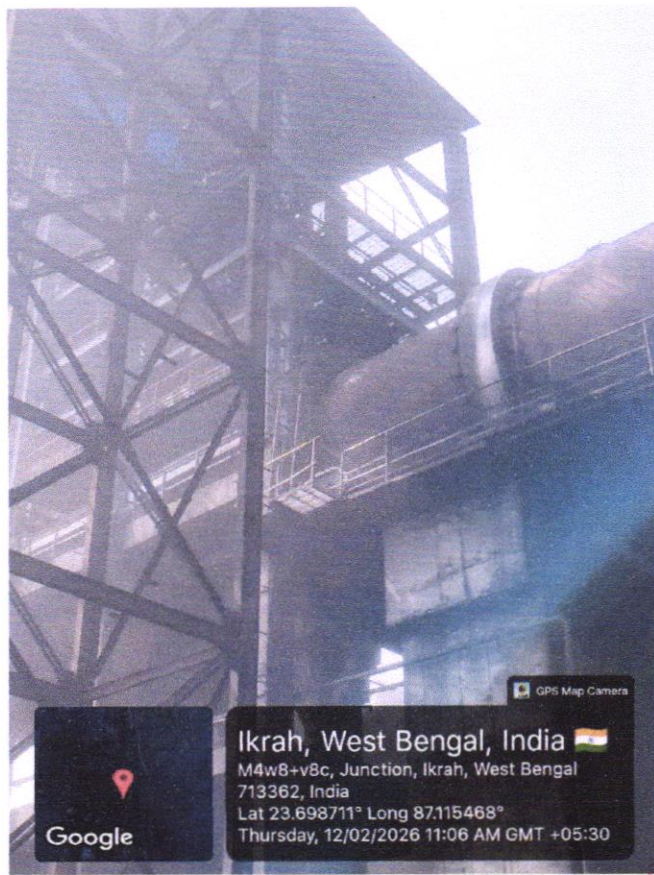
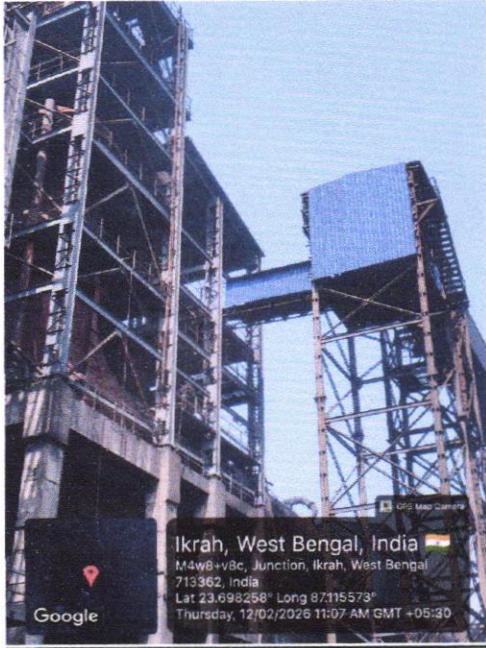
PIT filled up



Annexure 8 - Cooler discharge Fugitive emission - Rectified; under daily monitoring.

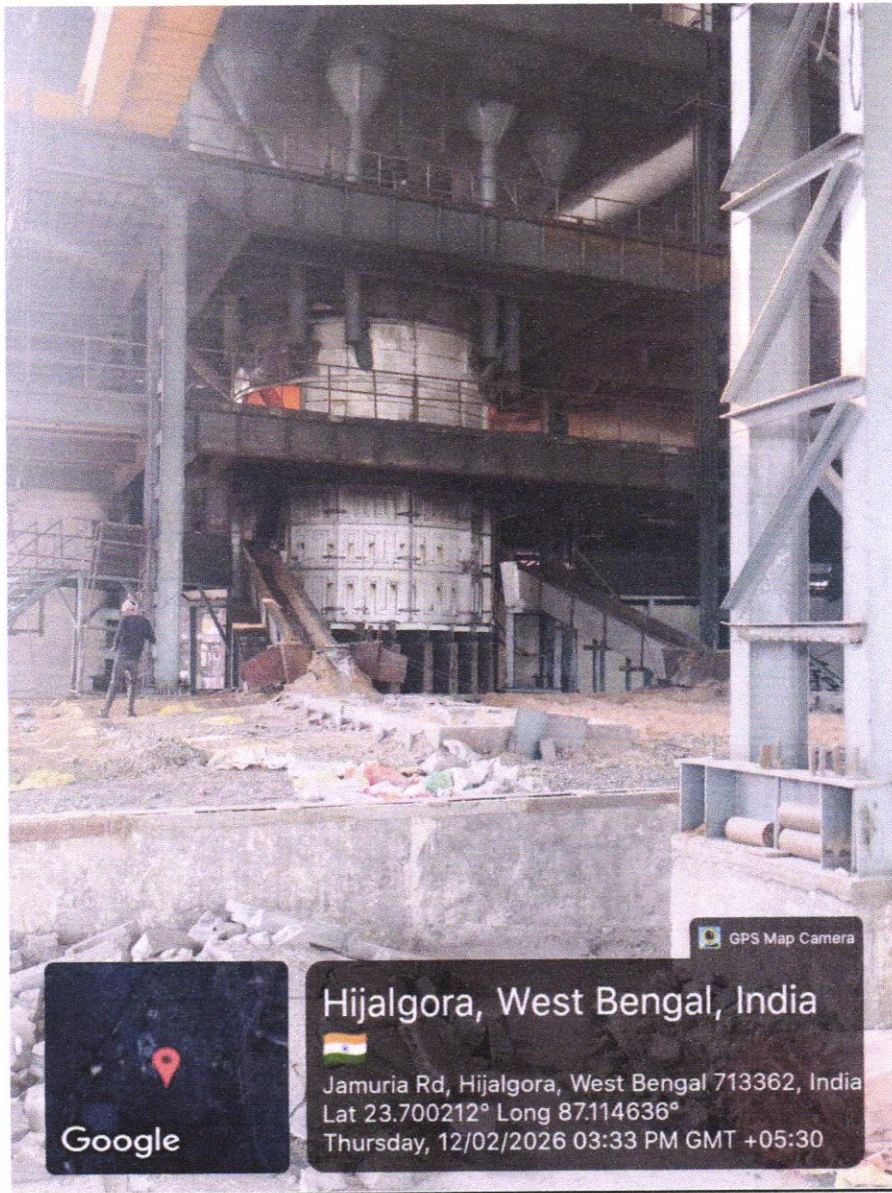


Annexure 9 - Inlet seal leakage- Additional suction point put and in control



NOTARY KOLKATA
ASIS KR SEN
NOTARY
Regd. No 13802/18
EXPIRY DATE
31-2-28
Govt of India

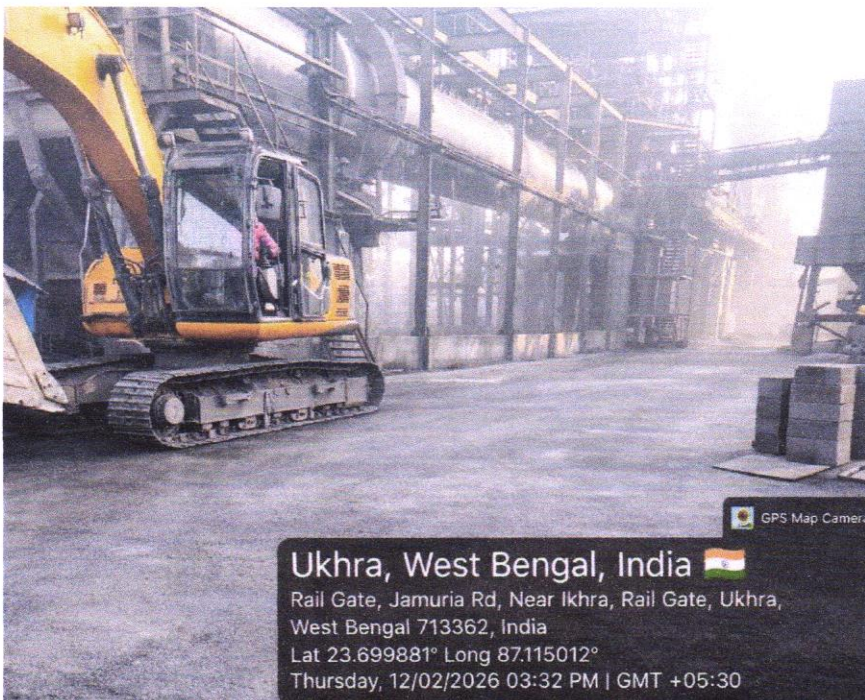
Annexure 10 – Saf emission issue resolved



Annexure 11- Plantation Work in progress



Annexure 12 – Housekeeping Images



Annexure 13 – Hazardous waste disposal agreement



पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL

AP 882450

SERVICE AGREEMENT

This Service Agreement ('Agreement') is made at Factory Premises on this 30 day of January, 2025, between; M B Sponge & Power Ltd having its registered office at 21, Hemant Basu Sarani, Room No.- 428, 4th Floor, Kolkata – 1, represented by its General Manager, (hereinafter referred to as "the Generator" which expression unless repugnant to the subject or context thereof, shall include its administrators, successors and permitted assigns) as Party No.1

AND

M/s. WEST BENGAL WASTE MANAGEMENT LIMITED, Company registered under the Companies Act, 1956 and having its registered office at Jindal Towers, Block – A, 4th Floor, 21/1A/3, Darga Road, Kolkata – 700017 (hereinafter referred to as "the Operator" which expression unless repugnant to the subject or context thereof, shall include its administrators, successors and permitted assigns) as Party No.2

The Generator and Operator hereinafter individually referred to as 'Party' and collectively as 'Parties'.

WHEREAS;

A. The Operator is engaged in the business of Waste Management and presently operating 'Integrated Waste Management Project Facility' at J.L. No 80, Vill.- Pabayan, P.S. Saltora, Dist. Bankura, PIN – 722158 under its control (hereinafter called "TSDF"), as per the guidelines under Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 and amendments thereof, and as per the authorization of West Bengal Pollution Control Board (WBPCB).

MB SPONGE & POWER LTD
Authorized Signatory

Subhojit Paul
WEST BENGAL WASTE MANAGEMENT LTD
Sustainability

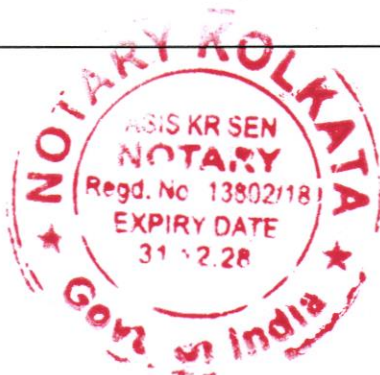


c. Clause headings used herein are only for ease of reference and shall not affect the interpretation of this Agreement.

- 1.3 The Schedules / Annexure shall form an integral part of this Agreement.
- 1.4 All capitalized terms used in this agreement which have not been specifically defined in this Agreement shall, unless inconsistent with the context have the meanings assigned to them under the Authorization Agreement.
- 2 SCOPE OF SERVICES**
- 2.1 The scope of services to be provided by Operator under this Agreement shall be collection, transportation, treatment, storage and disposal of Waste generated at the premises of the Generator located at M B Sponge & Power Ltd ('Premises').
- 2.2 It is agreed between the Parties that Operator shall provide the above services to the Generator through the TSDF operated by Operator and located at J.L. No 80, Vill.- Pabayan, P.S. Saltora, Dist. Bankura; PIN - 722158.
- 2.3 Operator shall dispose the Waste as per the mandate of the WBPCB read with the provisions of Hazardous Waste Rules.
- 2.4 Operator also agrees to accept even non-hazardous wastes from the Generator provided that the WBPCB issues 'no objection'.
- 3 GENERAL CONDITIONS**
- 3.1 The Generator shall immediately upon execution of this Agreement, become registered member of Operator by paying a Lifetime membership deposit of Rs. 150000/- (Rupees One Lac Fifty Thousand only). The lifetime membership deposit is adjustable against waste disposal charges only, in the event either party decides to terminate this Agreement. Deposit will be applicable for a minimum period of five (5) years from date of signing the Agreement. No Financial Charges are applicable on the membership deposit collected by Operator. Generator is also liable to pay a refundable security deposit to Operator. The security deposit shall be equivalent to minimum of three (3) month average waste disposal user charges.
- 3.2 Generator shall provide Operator with a sample of the Waste, and details of the entire process leading to generation of such Waste to determine the Waste characteristics and decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage, and disposal.
- 3.3 At the cost of the Generator, the operator shall perform a comprehensive analysis of the Waste in its laboratory based on the parameters listed in Annexure 1. A comprehensive analysis report shall be used by the Operator to determine the appropriate disposal pathway based on the waste characteristics and in accordance with the Ministry of Environment & Forests (MoEF), CPCB (Central Pollution Control Board), and the relevant WBPCB rules and guidelines. A mutually agreed-upon disposal pathway shall serve as the basis for disposal and user charges between Generator and Operator

S. S. S. Uda Rao

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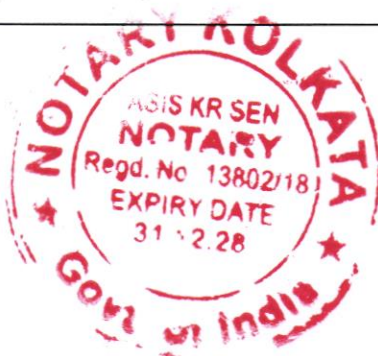


- 3.4 The Operator shall, upon receiving information from the Generator, plan and schedule for collection of the Waste from the Generator Premises, while the responsibility for safety during transportation rests with the Generator and the transporter.
- 3.5 The Generator shall provide the details of Waste to Operator as mentioned below:
- i) Complete details of the Waste and its characteristics regarding presence of explosive/ ignitable/ corrosive/ toxic/ odorous compounds in the manifest provided to the transporter for safe transportation and disposal.
 - ii) Safety information in 'Form 8', 'Waste transportation manifest' in 'Form 10' and TREM Card in 'Form 9' for every Waste type as per Hazardous Waste Rules.
 - iii) The Waste provided to Operator shall be tagged properly and segregated as per type of waste registered with the Operator and details of individual waste with its weightment shall be furnished in separate manifest.
- 3.6 Operator shall analyse the Waste received through finger print analysis as per the parameters identified under Annexure II as prescribed by the concerned WBPCB.
- 3.7 There may be differences between the results of comprehensive analysis and fingerprint analysis, in which case the Generator can either take the results of the Operator's analysis or send their samples to a mutually agreed third party analysis. Any discrepancy in relation thereto shall be informed to the WBPCB.
- 3.8 The Generator shall provide a fresh comprehensive analysis report of Hazardous waste when there is a change in the waste characteristics, manufacturing processes, changes in product mix or upon completion of two (2) years whichever is earlier. However, Operator reserves the right to continue disposal considering comprehensive analysis report more than two years old in the event of no changes in the waste characteristics, manufacturing processes or changes in product mix. Generator in such cases is liable to furnish declaration in writing to Operator with a copy to State Pollution Control Board.
- 3.9 In the event of any false information or withholding information, all the liabilities, whether directly or indirectly arising there from, during transportation, handling, treatment & disposal shall be the responsibility of the Generator.
- 3.10 The Generator shall provide an advance declaration every year in the month of April assuring quantity of Waste they would be sending to Operator till March 31 of the succeeding year, in the format provided under Annexure III, Declaration.
- 3.11 The Generator shall also declare Waste quantities on an annual and/or monthly basis as per Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 in the format provided under Annexure III.
- 3.12 Operator agrees to provide its containers available at its TSDF to the Generator provided the Generator pays the container maintenance charges to Operator as per Annexure IV.
- 3.13 The Waste supplied by the Generator shall not contain any kind of nuclear and/or radioactive and/or any other prohibited material.

MB SPONGE & POWER LTD

S. Sankar Ugras Rao
Authorized Signatory

4



3.14 Operator shall also supply specially designed containers to help segregate the Waste and arrange the transportation of such containers from the Generator premises.

4 USER CHARGES & TERMS OF PAYMENT:

4.1 The Generator shall pay monthly user charges to Operator for its services as per the slab mentioned under Annexure IV, which shall be based upon the Declaration given by the Generator as provided under Annexure III.

4.2 GST shall be paid as extra over and above our quoted rates at the rate applicable, if any, at the time of billing. Tax Laws are subject to amendments from time to time and accordingly any tax will be applicable, will be charged as extra. GST is like any other indirect tax to be collected by the WBWML from the Generator and the same is remitted to the government account.

4.3 5% escrow deposit would be charged for the landfill, landfill after treatment waste over and above the disposal charges as may become applicable from time to time as per MOEF notification.

4.4 The user charges are subject to annual revision on the basis of Govt. of India wholesale price index and including but not limited to every event of escalation of fuel costs, power tariff, change in disposal technologies and/or method, wage hike and others.

4.5 Operator shall send the monthly user charges invoice to the Generator on or before 5th of every succeeding month and the bill amount shall be payable by the Generator on or before 5th of the subsequent month.

4.6 Any dispute in the invoice of user charges shall be intimated to the Operator within seven days of receipt of the bill, failing to which invoice shall be treated as final.

4.7 In case of delayed payments, the generator will be required to pay interest at a rate of 2% per month on the outstanding amount during the default period. A number of bills owed by the Generator, together with interest, for a period of more than three (3) months will result in the Operator refusing to extend its services to the Generator, as well as terminating the agreement.

5 TERM OF AGREEMENT

This Agreement shall be valid for a period of Three (3) years effective from 30.01.2025 subject to earlier termination by either party in accordance with this Agreement.

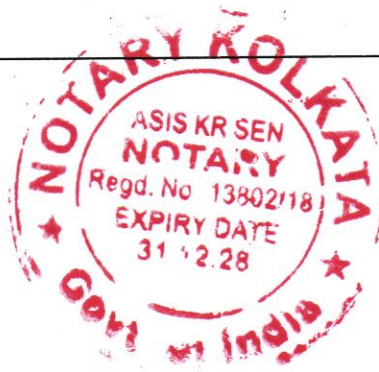
6 FORCE MAJEURE

Notwithstanding anything else contained herein, neither Party hereto shall be liable for damages or to have this agreement terminated for any delay or default in the performance of such Party hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Party, including but not limited to, acts of god, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of

MB SPONGE & POWER LTD

S. S. Uga Rao
Authorized Signatory

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either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.

7 INDEMNITY

The Generator do hereby indemnify, keep indemnified and hold harmless the Operator, its representatives, nominees and officers (including without limitation, reimbursement of any loss suffered by Operator and / or its officers, directors, employees, agents or affiliates and their legal costs), awards, damages, losses and / or expenses, either pecuniary or non-pecuniary in nature, arising directly or indirectly, whether during collection or transportation or treatment or storage or disposal, as a result of:

- a) the Waste supplied by or collected from the Generator in case of any mismatch of waste from term card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or
- b) Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the waste Generator either at the project site of Operator or anywhere else.

8 EVENTS OF DEFAULT

The following shall constitute Generator's events of default:

- a. If the Generator fails / refuses to pay its bills / dues for the user charges payable under this Agreement.
- b. If the Generator fails / refuses to pay within the time stipulated the advance amounts and deposits etc. called upon to do so by Operator.
- c. If the Waste supplied by the Generator contains any radioactive or prohibited material.
- d. If the Generator commits gross violation of the terms of this agreement.

9 TERMINATION

- 9.1 The Operator shall have the right to terminate this Agreement immediately in case of Generator's failure to rectify any of the events of default within fifteen (15) days from the date of receipt of notice for rectification from the Operator.
- 9.2 Either party shall have the right to terminate this Agreement in the event of violation of any of the terms and conditions as agreed upon in this Agreement or otherwise, upon giving thirty (30) days written notice to the other party.

10 ENTIRE AGREEMENT

This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, (either oral or written) if any, in this behalf, by and between the Parties hereto.

MB SPONGE & POWER PVT

S. Sridhar
Authorized Signatory

6



16 JURIDICITION OF COURTS / APPLICABLE LAW

Operator and the Generator mutually agree that the courts of law at Hyderabad / Kolkata shall have the exclusive jurisdiction over all the disputes arising out of this Agreement.

For M B SPONGE & POWER LTD

For WEST BENGAL WASTE MANAGEMENT LTD

MB SPONGE AND POWER LTD.

P Agarwal Director

Name: PAWAN KUMAR AGARWAL
Designation: DIRECTOR

Subhomoy Paul
Name: SUBHOMOY PAUL
Designation: Project Head



In the Presence of

In the Presence of

MB SPONGE AND POWER LTD.

S. Sreenivasa Rao

Authorized Signatory
Name: SUNKARA SREENIVASA RAO
Designation: GENERAL MANAGER

Uttam Kr. Prasad

Name: UTTAM KR. PRASAD
Designation: Executive



MB SPONGE & POWER LTD

S.S.S. Rao
Authorized Signatory



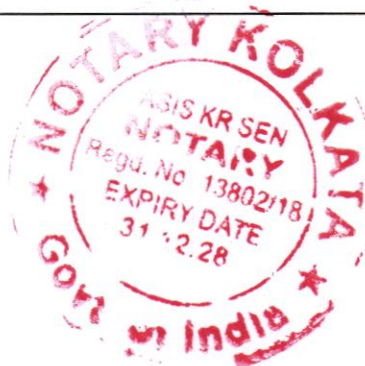
ANNEXURE I

Parameters to be analyzed for Comprehensive analysis of WASTE:

- a. Physical State: (Liquid/ Slurry/ Sludge/ Semi-solid/Solid: Inorganic, Organic, Metallic)
- b. Different Phases: (in cases of Solid / Slurries / Sludge) contained in aqueous liquids/solutions
- c. Colour and Texture
- d. Specific Gravity
- e. Viscosity
- f. Calorific Value
- g. Flash Point
- h. % Moisture content (Loss on ignition at 105oC)
- i. % Organic Content (Loss on ignition at 550oC)
- j. Paint Filter Liquid Test (PFLT)
- k. PH
- l. Sulphur (elemental)
- m. 24 hour Leaching Procedure
- n. Reactive Cyanide (PPM)
- o. Total Cyanide
- p. Reactive Sulphide (ppm)
- q. Sulphur elemental
- r. Concentration of individual inorganics (Metals), both total and leachable, specific parameters to be determined based on source of waste
- s. Oil and Grease
- t. Extractable Organics
- u. % Carbon, % Nitrogen, % Sulphur, % Hydrogen
- v. Concentration of Individual Organics
- w. TCLP for identified parameters

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 S. S. Ugras
 Authorized Signatory

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ANNEXURE II

Parameters to be analyzed for Finger Print Analysis:

- a. Physical State of the WASTE
- b. Identification of different phases of WASTE
- c. Colour and Texture
- d. Specific Gravity
- e. Viscosity
- f. Flash Point
- g. % Moisture Content (Loss on ignition at 105°C)
- h. % Organic Content (Loss on ignition at 550 °C)
- i. Paint Filter Liquid Test (PFLT)
- j. Liquid Release test
- k. pH
- l. Reactive Cyanide (PPM)
- m. Reactive Sulphide (ppm)

MB SPONGE & POWER LTD

S. S. Uga. Red
Authorized Signatory

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ANNEXURE III

DECLARATION

We, MB SPONGE & POWER LTD, hereby declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to Operator. (Additional sheets could be used for multiple waste types)

- The Avg. Yearly generation of Hazardous Waste is expected as follows.

- Avg. _____ MT per year of _____ type of Hazardous WASTE
- Avg. _____ MT per year of _____ type of Hazardous WASTE
- Avg. _____ MT per year of _____ type of Hazardous WASTE

- Avg. monthly generation of Hazardous Waste is expected as follows.

- Avg. _____ MT per month of _____ type of Hazardous WASTE
- Avg. _____ MT per month of _____ type of Hazardous WASTE
- Avg. _____ MT per month of _____ type of Hazardous WASTE

- The Total accumulated/stored/buried in pits Hazardous Waste from the period of '20..... is approximately as follows which is being sent to disposal at WBMWL.

- Avg. _____ MT per year of _____ type of Hazardous WASTE
- Avg. _____ MT per year of _____ type of Hazardous WASTE
- Avg. _____ MT per year of _____ type of Hazardous WASTE

FOR

MB SPONGE & POWER LTD
 S. S. Uga Rao
 Authorized Signatory
 Authorized Signatory
 Generator, The Second Part

Witness : Name : Vishal Mahato Sign:.....
 Company/Occupation: MB Sponge & Power Ltd
 Designation : Senior Manager

Witness : Name : Manoranjan Swain Sign:.....Manoranjan Swain
 Company/Occupation: M.B. Sponge & Power Ltd
 Designation : Manager Process

MB SPONGE & POWER LTD
 S. S. Uga Rao
 Authorized Signatory



ANNEXURE IV

Membership Deposit & USER Charges Details: to avail CHW-TSDF services.**1) Membership Deposit :**

A lifetime initial registration amount has to be paid by the GENERATOR.

The following matrix shall help GENERATOR determine the payable amount as applicable.

Capital Investment [Rs.]	Membership Deposit (Rs.)	
	RED	ORANGE
0 – 2 Lakhs	Rs. 2,000/-	
2 – 5 Lakhs	Rs.5,000/-	
5 – 25 Lakhs	Rs.10,000/-	
25 - 60 Lakhs	Rs.20,000/-	
60 Lakhs – 1 Crore	Rs.35,000/-	Rs.25,000/-
1- 5 Crores	Rs.75,000/-	Rs.35,000/-
5 – 10 Crores	Rs.1.00 Lakh	Rs.40,000/-
10 – 50 Crores	Rs.1.50 Lakhs	Rs.50,000/-
50 – 100 Crores	Rs.2.00 Lakhs	Rs.75,000/-
100 – 200 Crores	Rs.3.00 Lakhs	Rs.1.00 Lakhs
> 200 Crores	Rs.5.00 Lakhs	Rs.1.50 Lakhs

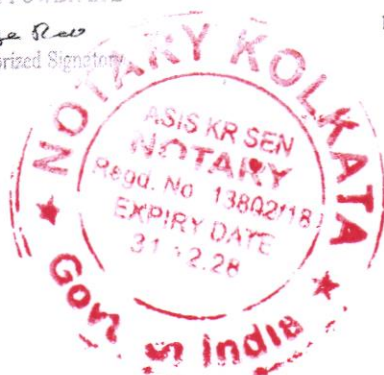
* Security Deposit shall be applicable if Avg. Monthly Waste Disposal User Charges are higher than the applicable Membership Deposit and shall be equivalent to minimum of Three month of Avg. Waste Disposal User Charges.

Note: This deposit is adjustable against waste supply in the event, members desire to withdraw membership or as per Clause in Agreement.

MB SPONGE & POWER LTD

S. G. S. Uga Rao
Authorized Signatory

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2) User Charges:

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

a) Direct Landfill: per MT

Direct Disposal into Landfill: ₹ 3,470.00 + Bulking Factor + Unloading charges

b) Stabilization Charges: per MT

Cost of Direct Land filling (1+Bulking Factor) + Cost of Stabilization Reagents + Rs.450.00 per MT for re-handling expenses.

c) Incineration Charges: per MT or KL (also depends on Material Density)

Rs. 11,200/- (Base Cost) + Cost of Chemicals, Additives + Cost of Fuel + Cost of Power + Cost of Pollutant Scrubbing + Cost of throughput time + residual landfill

3) Transportation Charges: [Optional, applicable when Operator Services are utilized]**a) Waste Transport Charges:**

Rs. 8.30/- per Km per Ton (MT), distance calculated both-ways. Full truck charges will be levied if the full quantity load as per vehicle passing capacity is not given by generator.

b) Truck Detention Charges:

Maximum time of Two hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs. 750/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

4) Minimum Monthly Service Charges:

The GENERATOR has to pay a minimum monthly service charge of Rs. 500/- (if Capital Investment <25 Lakh) or Rs. 1000/- (if Capital Investment >25 Lakh) per month. This amount shall be adjusted against every month User Charges invoices or financial period of one year. In the event, for whatsoever reason, the GENERATOR is unable to utilize the facility services for a particular month/period, the GENERATOR shall forfeit the amount that is unutilized in that financial year.

MD SANKU...
S. Sanku Uda Rao
Authorized Signatory

13



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Terms & Conditions:

- a. This membership is valid as long as the user industry is in good standing with the CHWTSDF and has continued valid authorization from WBPCB.
- b. The membership deposit is one time refundable deposit with benefits for full of tenure CHW-TSDF. The deposit will be refunded against waste disposable charges, when desired to discontinue membership, before the end of life of TSDF, otherwise it lapses.
- c. This CHW-TSDF shall accept only hazardous wastes as classified in Hazardous & Other Waste (Management & Transboundary Movement) Rules, 2016 for disposal and shall not accept radioactive wastes, Municipal wastes, Bio -Medical waste.
- d. Acceptance of wastes is dependent on the fulfillment of regulatory and statutory guidelines for operations of CHWTSDF issued from time to time.
- e. Pathway of disposal of wastes and its price shall be decided based on the guidelines issued from time to time by the appropriate regulatory authorities.

For **M B SPONGE & POWER LTD**
MB SPONGE AND POWER LTD.

S. Sreenivasa Rao
Authorized Signatory

Name: **SUNKARA SREENIVASA RAO**
Designation: **GENERAL MANAGER**

For **WEST BENGAL WASTE MANAGEMENT LTD**

Subhomoy Paul

Name: **SUBHOMAY PAUL**
Designation: **Project Head**



MB SPONGE & POWER LTD

S.S.S. Sreenivasa Rao
Authorized Signatory





LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph. No.: 033-2202-3000

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-WPBA/Red(BWN)/Cont(517)/06

Date: /03/2026

DIRECTION

WHEREAS, M/s. M.B. Sponge & Power Ltd. (hereinafter referred to as the industry) located at Near Ikrah Railway Station, P.O.-Hijolgora, P.S.-Jamuria, Dist.-Paschim Bardhaman, Pin-713362 is a sponge iron and ferro alloy manufacturing unit.

AND WHEREAS, the industry was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official on 19/01/2026 and the following observations were made by the inspecting official:-

- The industry has 02X100 TPD (old) and 1X350 TPD (new) coal fired DRI Kilns. DRI Kilns 1 & 2 are equipped with individual GCT & individual 3 field ESP as Air Pollution Control Devices (APCD) followed by a common stack of height 38m from G.L. The unit has installed WHRBs (10 TPH) for DRI kilns 1 & 2. No sampling port and platform are provided with the stack connected to the Cooler Discharge of 1X200 TPD kiln.
- DRI Kiln 3 attached with WHRB (40 TPH) is provided with ESP as APCD followed by a stack of height 65m from G.L.
- The industry has also 2X9 MVA SEAF which are provided with Individual heat exchanger and bag filter followed by common stack of height 56m from G.L.
- The industry was in operation during inspection along with respective pollution control systems.
- 01 no. CAAQMS, 02 nos. opacity meter have been installed with the common stack of DRI Kiln 1 & 2 (02X100 TPD) and individual stack of DRI Kiln 3 (350 TPD). The CAAQMS was not in operation during inspection.
- Housekeeping was found poor near new DRI section. High fugitive emission at the new DRI section was observed.
- High visible fugitive emission was also noticed near cooler discharge, intermediate bin area of old DRI kilns 1 & 2. The unit has not undertaken any repairing work of the existing bag filters of the old DRI section. Canopy cover of the conveyers was observed either missing or in broken condition.
- Raw material was found to be stored in the open outside the designated sheds.
- Other than 04 nos. fixed type sprinkler, no dust suppression mechanism was observed during inception.
- Setting up of new Ash silo near ESP of 350 TPD kiln (capacity 400 m³) has not yet been completed. During CTO application of newly installed 1X350 TPD kiln, the unit has submitted letter dated 17.11.2025 regarding completion of Ash silo within 7 days. However, necessary ducting was yet to be completed. The unit has made provision of temporary ash pit for dumping of ESP dust. Excessive accumulation of dust at new DRI section was observed.
- Continuous leakage from the inlet seal of 350 TPD DRI Kiln was observed during stack emission sample collection which allows untreated and often fine dust material to bypass emission control systems.
- During inspection stack sampling was conducted for the stacks attached to the newly installed 1X350 TPD kiln, cooler discharge of the said kiln and common stack of SEAFs, results of which show compliance with respect to the prescribed standard of particulate matter.
- The unit has failed to comply with the prescribed norms with respect to fugitive sampling conducted near cooler discharge area of the 1X350 TPD DRI Kiln. Concentration of TSPM was found as 2827 µg/Nm³ against the permissible limit of 2000 µg/Nm³.
- Taphole emission control system at SEAFs was observed not in operation resulting in fugitive emission during tapping of hot metal. Unpaved road at ferro alloy section was observed.



- Photographic evidence taken during inspection also corroborated the above observations.
- The unit has not obtained NOC from the State Board for its new 2X1010 KVA DG set. The unit also uses old type 725 and 380 KVA DG set at the existing unit without adequate pollution control system.
- Plantation was found inadequate and poorly managed.

AND WHEREAS, the Consent to Operate for 2X100 TPD DRI Kiln is valid upto 31.03.2027 and the CTO for 1X350 TPD DRI Kiln, Ferro Alloy Plant and Power Plant is valid upto 31.10.2030.

AND WHEREAS, the State Board had earlier issued a Direction to the industry vide Memo No. 11409-3L/WPB-E(IV)2025 dated 29.12.2025.

AND WHEREAS, it is to mention that a case is pending before Hon'ble NGT, Eastern Zone Bench, Kolkata in connection with O.A. No. 136/2025/EZ and the matter is listed for next hearing before the Hon'ble NGT on 13.03.2026.

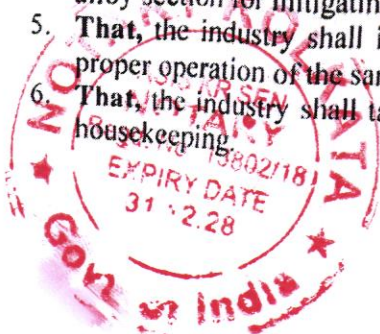
AND WHEREAS, the industry was called for a hearing on 10/02/2026 at the Head office of the Board for the violation of environmental norms as recorded above. The Director of the unit appeared in the hearing and a copy of the inspection report dated 19/01/2026 was handed over to him for taking necessary action. The industry was directed to submit action taken report in regard to the non-compliance of the environmental norms as observed during inspection by the Board official and its CER activity.

AND WHEREAS, later, the industry has submitted action taken report along with relevant documents on 16.02.2026 stating the following:-

- Fugitive monitoring reports dated 02.02.2026 conducted by the Board's recognized laboratory show compliance.
- Most damaged canopies have been replaced by new one.
- Step has been taken to arrest leakage from inlet seal by proper sealing.
- No on-site dumping of Dolochar is being done by the unit, Dolochar is stored in designated area and given to other units for use as fuel under proper invoices and transport documents.
- Bag filter refuse is mostly sold to brick manufacturers.
- Necessary steps have been taken for road dust suppression and improvement of its housekeeping.
- Additional water sprinklers have been installed and road wetting frequency has been enhanced.
- Step has been taken for installation of new CAAQMS and it is expected to be completed within February, 2026.
- Approx. 5000 saplings would be planted within two months.
- CTE for newly installed 2X1010 KVA DG set would be taken.

NOW THEREFORE, considering the above, **M/s. M.B. Sponge & Power Ltd.** located at Near Ikrah Railway Station, P.O.-Hijolgora, P.S.-Jamuria, Dist.-Paschim Bardhaman, Pin-713362 is hereby directed as follows:-

1. **That**, the industry shall operate with efficient functioning of pollution control system so as to comply with the environmental norms for both stack emission as well as fugitive emission.
2. **That**, the industry shall ensure that flue gas from the kilns/furnaces always pass through the dedicated pollution control system. Leakage of inlet seal of 350 TPD kiln should be rectified.
3. **That**, the industry shall provide proper sampling arrangement for the stack connected to the Cooler Discharge of 1X200 TPD kiln.
4. **That**, the industry shall always operate the taphole emission control system installed at the ferro alloy section for mitigating fugitive emission.
5. **That**, the industry shall install adequate dust suppression system at the DRI section and ensure proper operation of the same.
6. **That**, the industry shall take necessary steps for concretization of internal roads and improve its housekeeping.



7. **That**, the industry shall complete the work for setting up of new ash silo near ESP of 350 TPD kiln within 31.03.2026.
8. **That**, the industry shall take necessary steps for extensive plantation along the periphery of the plant premises at the earliest.
9. **That**, the industry shall complete the installation of the new CAAQMS at the earliest and ensure proper functioning of the same.
10. **That**, the industry shall obtain Consent to Establish from the State Board for 2X1010 KVA DG set. Old DG set of capacity 725 KVA & 380 KVA should be dismantled immediately.
11. **That**, the industry shall submit detailed documents regarding CER activity within 31.03.2026.
12. **That**, the industry shall submit a compliance report in regard to the above mentioned directions within 31.03.2026.
13. **That**, the industry shall submit a penalty amounting to **Rs. 10,00,000/-** (Rupees Ten Lakhs) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for violation of the environmental norms as observed during inspection by the Board official.

The Environmental Engineer & In-charge, Asansol Regional Office of the State Board is requested to keep a strict vigil on the industry. If the industry is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the industry.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

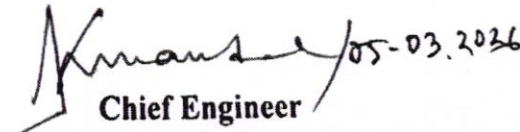
Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 188 (1) - WPBA/Red(BWN)/Cont(517)/06

Date: 05/03/2026

Copy forwarded for information and necessary action to:-

- ✓ 1. M/s. M.B. Sponge & Power Ltd., Near Ikrah Railway Station, P.O.-Hijolgora, P.S.-Jamuria, Dist.-Paschim Bardhaman, Pin-713362
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Asansol Regional Office, WBPCB
6. The Finance & Accounts Manager, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell


Chief Engineer
(Operation & Execution)
West Bengal Pollution Control Board

ईस्टर्नकोलफील्ड्सलिमिटेड
(कोलइंडियालिमिटेडकीएकसहायककंपनी)
अभिकर्ताकार्यालय, बहुलाकोलियरी, केंदाक्षेत्र
पोस्टऑफिस. बहुला, जिला. पश्चिमबर्धमान (प.ब.) पिन-713322



Eastern Coal Fields Limited
(A Subsidiary of coal India Limited)
Office of the Agent, Bahula Colliery, Kenda Area. P.O:
Bahula,
Dist.- Paschim Bardhaman (W.B), PIN-713322

188

REF-ECL/BC/AGENT/SUR/25-26/31

Date- 07.03.2026

To,
M/S MB Sponge & Power LTD.
Factory: PO- Hijalgora
Dist.- Paschim Bardhaman
West Bengal-713362, WB

Sub: Request for immediate supply of Fly Ash to Bahula Colliery, Kenda Area for Filling of Abandoned Pure Jambad Quarry.

Respected Sir,

With refer to the letter no. MBSPL/ENV/2026/0603, dated. 06.03.2026 regarding the permission for filling of fly ash DRI dust in de-coaled/abandoned OCP's and mine void under Kenda Area. This is to bring to your kind attention that an old abandoned quarry is situated within the mine boundary of Bahula Colliery under Kenda Area. The said PJ Quarry was connected with the UG working of Jambad (R-VIII) seam, which is connected with UG working of Banbahal (R-VII) seam. Rain water from PJ Quarry enters old UG workings of Jambad (R-VIII) seam, which in turn may enter present UG working in (R-VII) seam, since all are interconnected. Therefore, filling of PJ Quarry is necessary. Near about 9,50,000 cu.m. of ash is required to fill the said quarry.

We urgently request the immediate supply of fly ash to Bahula Colliery, Kenda Area for use in filling of the said abandoned quarry. This action will help to mitigate the current hazards while also supporting environmental protection and compliance with safety regulations.

We therefore request that kindly look forward into this matter and take necessary initiative from your end to arrange the supply of Fly Ash to Bahula Colliery at the earliest. Your prompt support in this matter will significantly aid the said existing quarry filling efforts.

We look forward to your positive response

Thanking you,
Yours Sincerely,

Copy to:

1. General Manager, Kenda Area
2. A.S.O, HOD(Env.), Area Survey Officer Kenda Area,



R.K. Sinha
Agent, Bahula Group of Mines,
Kenda Area, ECL

Agent
BAHULA COLLIERY
KENDA AREA, E. C. L.

Jan
07/03/26